



असाधारण

**EXTRAORDINARY** 

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### केन्द्रीय विद्युतं विनियामक आयोग

#### अधिसूच्ता

नई दिल्ली, 18 मई, 2015

ं सं. एल-1/153/2014/के.वि.वि.आं.—केन्द्रीय विद्युत विनियामक आयोग, विद्युत अधिनियम, 2003 (2003 का 36) की धारा 28 की उप-धारा 4 के साथ पठित धारा 178 द्वारा प्रदत्त शक्तियों तथा इस निमित्त (सामर्थ्यकारी) सभी अन्य शक्तियों का प्रयोग करते हुए, तथा पूर्व प्रकाशन के पश्चात, निम्नंलिखित विनियम बनाता है, अर्थातः

#### अध्याय-1

#### प्रारंभिक

- ों. संक्षिप्त नाम तथा प्रारंग.—(1) इन विनियमों का झंक्षिप्त नाम केन्द्रीय विद्युत विनियामक आयोग (प्रावेशिक भार पारेषण केन्द्र के फीस तथा प्रभार तथा अन्य सहबद्ध विषय) विनियम 2015 है।
- (2) ये विनियम राजपत्र में उनकी प्रकाशन की तारीख से प्रवृत होंगे और आयोग द्वारा जब तक पूर्ववर्ती समीक्षा न की गई हो या उसे विस्तारित न किया गया हो, 1.4.2014 से 31.3.2019 तक की नियंत्रण अवधि के दौरान लागू होंगे।
- 2. विस्तार तथा लागू होना.—1) ये विनियम उत्पादन कंपनियों, वितरण अनुज्ञप्तिधारियों, अंतरराज्यिक पारेषण अनुज्ञप्तिधारियों, क्रेताओं, विक्रेताओं तथा अंतरराज्यिक व्यापार अनुज्ञप्तिधारियों से प्रादेशिक भार प्रेषण केन्द्री द्वारा संग्रहित किए जाने वाले फीस एवं प्रभासें के निर्धारण के लिए लागू होंगे।
- 3. परिमाषाएं.-इन विनियमों में, जबतक कि संदर्भ से, अन्यथा अपेक्षित न हो -
- (1) अधिनियम' से विद्युत अधिनियम 2003 (2003 का 36) अभिप्रेत हैं;
- (2) 'अतिरिक्त पूंजीकरण' से परियोजना के वाणिज्यिक प्रचालन की तारीख़ के पश्चात् उपगत या उपगत किए जाने के लिए प्रक्षेपित तथा प्रज्ञावान जांच के पश्चात् आयोग द्वारा स्वीकृत पूंजी व्यय अभिप्रेत है;
- (3) 'संपरीक्षक' से समय समय पर यथासंशोधित कंपनी अधिनियम 1956 (1956 का 1) की धारा 224, 233ख और 619 या कंपनी अधिनियम 2013 (2013 को 18) के अध्याय x, के उपबंधों के या तत्समय प्रवृत किसी अन्य विधि के अनुसार संपरीक्षक के रूप में नियुक्ति के लिए अर्हित ऊर्जा प्रणाली प्रचालन कंपनी द्वारा नियुक्त संपरीक्षक अभिप्रेत है;
- (4) बैंक दर' से समय समय पर भारतीय स्टेट बैंक द्वारा यथाविनिर्दिष्ट ब्याज की बेस दर या उसका कोई प्रतिस्थापन प्लस 350 आधार बिन्दु अभिप्रेत हैं;
- (5) 'क्रेता' से मध्यकालिक या दीर्घकालिक पहुंच के माध्यम से ऊर्जा क्रय करने वाला ऐसा व्यक्ति अभिप्रेत है जिसकी अनुसूचीकरण, मीटरिंग तथा ऊर्जा लेखांकन का समन्वय प्रादेशिक भार प्रेषण केन्द्र द्वारा किया जाता है;

- (6) 'पूंजी लागत' से इन विनिर्काल के विनियम 9 में यथापरिभाषित पूंजी लागत अभिप्रेत हैं;
- (7) पूंजी व्यय या केपेक्स' से, यथास्थिति, प्रादेशिक भार प्रेषण केन्द्र या राष्ट्रीय भार प्रेषण केन्द्र, की आस्तियों के सृजन के लिए नियंत्रण अवधि के दौरान उपगत किए जाने वाली योजनाबद्ध पूंजी प्रकृति का व्यय अभिप्रेत है;
- (8) 'प्रभार' से राष्ट्रीय भार प्रेषण केन्द्र, क्षेत्रीय भार प्रेषण केन्द्र और ऊर्जा प्रणाली प्रचालन कंपनी द्वारा दी गई सेवाओं के लिए इस निमित्त मासिक आधार पर संग्रहित किए जाने वाले आवर्ती संदाय अभिप्रेत हैं;
- (9) 'आयोग' से अधिनियम की धारा 76 की उप–धारा (1) में निर्दिष्ट केन्द्रीय विद्युत विनियामक आयोग अभिप्रेत है;
- (10) 'संविदागत क्षमता' से दीर्घकालिक या मध्यकालिक पहुंच के माध्यम से व्यवस्थित क्षमता अभिप्रेत है;
- (11) 'नियंत्रण अवधि' से 1.4.2014 से आरंभ होने वाली 5 वर्ष की अवधि अभिप्रेत है;
- (12) दिन' से 0000 घंटे से आंरभ होने वाले 24 घंटे की अवधि अभिप्रेत है;
- (13) उपगत व्यय' से उपयोगी आस्ति के सृजन या अधिग्रहण के लिए वास्तविक रूप से नियोजित ऐसी निधि, चाहे इविचटी या ऋण या दोनों हो, तथा नगद में संदत या नगद के समतुल्य निधि अभिप्रेत है तथा इसमें ऐसी प्रतिबद्धताएं और दायित्व सम्मिलित नहीं हैं जिनके लिए कोई संदाय नहीं किया गया है;
- (14) 'फीस' से ग्रिड पहुंच और अनुसूचीकरण के आरंभ के लिए दी गई सेवाओं के लिए प्रादेशिक भार प्रेषण केन्द्र या राष्ट्रीय भार प्रेषण केन्द्र और समय समय पर आयोग द्वारा यथाविनिर्दिष्ट किसी अन्य प्रयोजन के लिए रजिस्ट्रीकरण, सदस्यता या किसी अन्य मददे संगृहीत एक बार या वार्षिक नियत संदाय अभिप्रेत है;
- (15) 'ग्रिंड पहुंच' से उत्पादन केन्द्र के स्टेज या यूनिट या तकनीकी अपेक्षाओं की पूर्ति के लिए ग्रिंड के साथ अनुज्ञप्तिधारियों, क्रेताओं और विक्रेताओं सहित उत्पादन केन्द्र के समाकलन के लिए संबंधित आरएलडीसी द्वारा प्रदान की गई अनुमति अभिप्रेत है;
- (16) 'अनुज्ञप्तिधारी' से ऐसा व्यक्ति अभिप्रेत है जिसे अधिनियम की धारा 14 के अधीन अनुज्ञप्ति प्रदान की गई है;
- (17) 'बाजार प्रचालन कृत्य' में अनुसूचीकरण, प्रेषण मीटरिंग, डाटा संग्रहण, ऊर्जा लेखांकन तथा व्यवस्थापक, पारेषण हानि संगणना के कृत्य तथा प्रभाजन, विनियामक पूल लेखा का प्रचालन, प्रशासनिक सहायक सेवाएं, जानकारी प्रसार तथा कोई अन्य कृत्य सम्मिलित हैं जो अधिनियम या राष्ट्रीय भार प्रेषण केन्द्र विनियम, 2005 (एनएलडीसी नियम) या समय समय पर आयोग द्वारा जारी किए गए विनियमों तथा आदेशों के अंतर्गत आरएलडीसी/एनएलडीसी को समनुदेशित किए जाएं;
- (18) 'राष्ट्रीय भार प्रेषण केन्द्र' या 'एनएलडीसी' से अधिनियम की धारा 26 की उप—धारा (1) के अंतर्गत केन्द्रीय सरकार द्वारा स्थापित राष्ट्रीय स्तर के केन्द्र अभिप्रेत हैं;
- (19) 'ऊर्जा प्रणाली प्रचालन कंपनी' या 'पोसोकों' से अधिनियम की धारा 26 के अनुसार राष्ट्रीय भार प्रेषण केन्द्र के प्रचालन, सौंपी गई कंपनी और अधिनियम की धारा 27 के अनुसार प्रादेशिक भार प्रेषण केन्द्र अभिप्रेत है;
- (20) 'प्रदेश' से अधिनियम की धारा 25 के अधीन केन्द्रीय सरकार द्वारा कोई एक प्रलेखित प्रदेश अभिप्रेत है;
- (21) प्रादेशिक इकाई' से ऐसी इकाई अभिप्रेत है जिसकी अनुसूचीकरण, मीटरिंग तथा ऊर्जा लेखांकन, संबंधित क्षेत्रीय भार प्रेषण केन्द्र द्वारा प्रावेशिक स्तर पर की जाती है;
- (22) प्रादेशिक भार प्रेषण केन्द्र' या 'आरएलडीसी' से अधिनियम की घारा 27 की उप—धारा (1) के अधीन केन्द्रीय सरकार द्वारा स्थापित प्रत्येक प्रदेश के लिए केन्द्र अभिप्रेत हैं:
- (23) 'प्रतिस्थापन व्यय या रेपेक्स' से उनके उपयोगी जीवन के पूरा होने पर पूंजी आस्तियों के प्रतिस्थापन के लिए उपगत किए जाने के लिए प्रक्षेपित या उपगत व्यय अभिप्रेत है लेकिन जिसे मरम्मत एवं रखरखाव व्ययों के अंतर्गत सम्मिलित नहीं किया गया है:
- (24) 'विनियामक पूल लेखा' से बाजार विखंडन के कारण विचलन व्यवस्थापन के प्रभारों, रिएविटव ऊर्जा प्रभारों, संकुलता प्रभारों एवं संकुलता राशि के संचालन के लिए आयोग द्वारा सुसंगत विनियमों या आदेशों के अधीन आरएलडीसी या एनएलडीसी द्वारा प्रचालित लेखा या किसी अन्य लेखा जिसे आयोग के विनियमों या निर्देशों के अनुसार समय समय से आरएलडीसी या एनएलडीसी द्वारा प्रचालित किया जा सकता है, अभिप्रेत हैं;
- (25) 'स्कोम' से यथास्थिति प्रावेशिक भार प्रेषण केन्द्र तथा राष्ट्रीय भार प्रेषण केन्द्र एवं ऊर्जा प्रणाली प्रचालन कंपनी(पोसोको) के निगमित कार्यालय से सहबद्ध और उसपर संस्थापित सुविधाएं तथा उपकरण अभिप्रेत हैं और सम्मिलत हैं किन्तु जो निम्नलिखित तक सीमित नहीं हैं, अर्थात्:
  - (i) कम्प्यूटर प्रणाली, हार्डवेयर तथा साफ्टवेयर,
  - (ii) गौण ऊर्जा प्रदाय प्रणाली जिसमें अबाधित ऊर्जा प्रदाय डीजल जेनरेटिंग सेट, तथा डीसी ऊर्जा प्रणाली भी सम्मिलित है,
  - (iii) साधारण टेलीफोन तथा फैक्स तथा अन्य आफलाईन संचार प्रणाली।

- (iv) अन्य अवसरंचना सुविधाएं जैसे वातानुकूलित, अग्निशामक तथा भवन का संनिर्माण तथा नवीकरण
- (v) बेहतर प्रणाली प्रचालन जैसे साइक्रोफेजर्स प्रणाली, प्रणाली संरक्षण स्कीम के लिए आर एंड डी परियोजनाओं तथा पाईलेट परियोजनाओं के लिए कोई इनोवेटिव स्कीमें,
- (vi) आरएलडीसी तथा एनएलडीसी के लिए बैकअप नियंत्रण केन्द्र,
- (vii) निगरानी कैमरा प्रणाली
- (viii) साइवर सुरक्षा प्रणाली
- (ix) व्यापक क्षेत्र परिमापन प्रणाली (डब्ल्यूएएमएस),
- (26) 'विक्रेता' से मध्यकालिक निर्बाध पहुंच या दीर्घकालिक पहुंच के माध्यम से ऊर्जी का प्रदाय करने वाला ऐसा व्यक्ति अभिप्रेत है जिसकी अनुसूचीकरण, मीट्रिंग तथा ऊर्जा लेखाकन का समन्वय प्रादेशिक भार प्रेषण केन्द्र द्वारा किया जाता है;
- (27) 'प्रणाली प्रचालन कृत्य' में ग्रिड प्रचालन की मानिटरिंग, अंतरराज्यिक पारेषण प्रणाली का पर्यवेक्षण तथा उसपर नियंत्रण, ग्रिड नियंत्रण तथा प्रेषण के लिए रियल टाइम प्रचालन, ग्रिड बाघाओं का अनुसरण करने के लिए प्रणाली प्रतिस्थापन, प्रणाली प्रचालन तथा संकुचन प्रबंधन, ब्लैक आरंभ समन्वयन से संबंधित आंकड़ों का संकलन तथा उन्हें प्रस्तुत करना पूर्व कोई अन्य कृत्य जो समय समय पर आयोग द्वारा जारी किए गए विनियमों एवं आदेशों या एनएलडीसी नियमों या अधिनियम के अंतर्गत यथास्थिति, आरएलडीसी या एनएलडीसी, को सौंपे जाएं
- (28) 'उपयोक्ता' से ऐसी उत्पादन कंपनियां, वितरण अनुज्ञप्तिधारी, विक्रेता, क्रेता तथा अंतरराज्यिक पारेषण अनुज्ञप्तिधारी अभिप्रेत हैं जो राष्ट्रीय भार प्रेषण केन्द्र और प्रादेशिक भार प्रेषण केन्द्र के अंतरराज्यिक पारेषण नेटवर्क या सहबद्ध सुविधाओं और सेवाओं का उपयोग करता है:

#### टिप्पण:

- (1) ऐसा उत्पादन केन्द्र या यूनिट जिसका अनुसूचीकरण, मीटरिंग और ऊर्जा लेखांकन प्रत्येक रटेज या यूनिट के लिए अलग से किया जाता है, इस प्रकार के उत्पादन केन्द्र, स्टेज या यूनिट को इन विनियमों के विनियम 27 के अनुसार बाजार प्रचालन प्रभारों की शेयरिंग के प्रयोजन के लिए और विनियम 26 के अनुसार प्रणाली प्रचालन प्रभारों एवं इन विनियमों के विनियम 25 के अनुसार रजिस्ट्रेशन फीस के संदाय के लिए प्रयोक्ता के रूप में समझा जाएगा;
- (2) अंतरराज्यिक अनुज्ञप्तिधारियों के मामले में प्रत्येक क्षेत्र जहां अनुज्ञप्तिधारी का प्रचालन हैं, इन विनियमों के प्रयोजन के लिए उपयोक्ता के रूप में समझा जाएगा;
- (3) जहां अंतरराज्यिक पारेषण प्रणाली किसी विदेश की पारेषण प्रणाली से संबद्ध है वहां उक्त पारेषण प्रणाली के माध्यम से ऊर्जा के आयात और निर्यात के लिए किए गए संव्यवहार के लिए अनुसूचीकरण, भीटरिंग, ऊर्जा लेखांबन के समन्वयन के लिए भारत सरकार द्वारा नामित एजेंसी इन विनियमों के प्रयोजन के लिए उपयोक्ता के रूप में समझी जाएगी।
- (4) सरदार सरोवर परियोजना (एसएसपी) और भाखड़ा बीस प्रबंधन बोर्ड (बीबीएमबी) जिनका अनुसूचीकरण, भीटरिंग और ऊर्जा लेखांकन संबंधित आरएलडीसी द्वारा किया जाता है, इस विनियम के प्रयोजन के लिए उपयोक्ता के रूप में समझे जाएंगे,
- (29) 'वर्ष' से वित्तीय वर्ष अभिप्रेत है
- (30) इन विनियमों में प्रयुक्त शब्दों तथा पदों, जिन्हें इनमें परिभाषित नहीं किया गया है किन्तु जो अधिनियम में परिभाषित है, का वहीं अर्थ होगा जो अधिनियम में है।

#### अध्याय 2

#### सामान्य

- 4. रजिस्ट्रीकरण : (1) उपयोक्ता आरएलडीसी या एनएलडीसी की प्रणाली प्रचालन सेवाओं का उपयोग करने के लिए ग्रिड पहुंच की आरंभ के लिए संबंधित क्षेत्रीय भार प्रेषण केन्द्र के साथ निम्नानुसार रजिस्टर होगा।
  - (क) ग्रिड पहुंच का उपयोग करने के लिए सभी उत्पादन केन्द्र वितरण अनुज्ञाप्तिघारी और अंतरराज्यिक पारेषण अनुज्ञाप्तिघारी रवयं को इन विनियमों के परिशिष्ट IV में निर्धारित फार्मेट में आवेदन को दाखिल करते हुए ग्रिड पहुंच के आरंभ की अभीष्ट तारीख से कम से कम 30 दिन पूर्व अनुसूचीकरण, भीटरिंग, ऊर्जा लेखांकन और स्वीचिंग प्रचालनों के लिए उतरदायी संबंधित प्रादेशिक भार प्रेषण केन्द्र में रजिस्टर करेंगे:
    - परंतु यह कि जब कोई यूनिट उत्पादन केन्द्र में जोड़ा जाता है या एक घटक पारेषण प्रणाली में जोड़ा जाता है, तो, यथास्थिति, उत्पादन कंपनी या पारेषण अनुज्ञाप्तिधारी, इसके रिकार्ड को अद्यतन करने के लिए संबंधित आरएलडीसी को सूचित करेगा;
  - (ख) क्रेंता और विक्रेता जो ग्रिंड पहुंच का उपयोग करना चाहते हैं, इन विनियमों के परिशिष्ट IV में निर्धारित फार्मेट में आवेदन को दाखिल करते हुए ग्रिंड पहुंच के आरंभ की अभीष्ट तारीख से कम से कम 30 दिन पूर्व संबंधित प्रादेशिक भार प्रेषण केन्द्र में स्वयं को रिजस्टर करेंगे:

- (ग) ऐसे पावर एक्सचेंज और व्यापारी जो आरएलडीसी और एनएलडीसी की सेवाओं का उपयोग करना चाहते हैं, इन विनियमों के परिशिष्ट IV में निर्धारित फार्मेट में आवेदन को दाखिल करते हुए राष्ट्रीय भार प्रेषण केन्द्र में स्वयं को रजिस्टर करेंगे।
- (2) रिजस्ट्रीकरण के लिए आवेदनों की संवीक्षा के बाद और आवेदन में प्रस्तुत सूचना की शुद्धता से संतुष्ट होने के बाद यथास्थिति, प्रावेशिक भार प्रेषण केन्द्र और राष्ट्रीय भार प्रेषण केन्द्र आवेदक को रिजस्टर करेगा और आवेदक को लिखित सूचना भेजेगा:

परन्तु यह कि उत्पादन कंपनियां, अनुज्ञप्तिधारी पावर एक्सचेंज, क्रेता और विक्रेता जिन्हें केन्द्रीय विद्युत विनियामक आयोग (आरएलडीसी फीस एवं प्रभार तथा अन्य सहबद्ध विषय) विनियम, 2009 के अनुसार रजिस्टर किया गया है, को इन विनियमों के अंतर्गत, यथास्थिति, आरएलडीसी या एनएलडीसी के साथ रजिस्टर किया माना जाएगा और उन्हें इन विनियमों के विनियम 25 के अंतर्गत यथापेक्षित रजिस्ट्रीकरण फीस अदा नहीं करनी होगी।

- (3) उत्पादन कंपनियां, वितरण अनुज्ञप्तिधारी, अंतरराज्यिक पारेषण अनुज्ञप्तिधारी पावर एक्सचेंज, व्यापारी, विक्रेता और क्रेता इन विनियमों में विनिर्दिष्ट रिजस्ट्रेशन फीस अवा करेंगे।
- (4) प्रादेशिक भार प्रेषण केन्द्र तथा राष्ट्रीय भार प्रेषण केन्द्र अपनी वेबसाइट पर रजिस्ट्रीकृत प्रयोक्ताओं, अनुज्ञप्तिधारियों और पावर एक्सचेंजों की सूची उनकी रजिस्ट्रेशन की तारीख सहित बनाए रखेंगे।

#### 5. पूंजी व्यय (केपेक्स) और प्रतिस्थापन व्यय (रेपेक्स) योजनाः

- (1) प्रावेशिक भार प्रेषण केन्द्र और राष्ट्रीय भार प्रेषण केन्द्र ऊर्जा प्रणाली प्रचालन कंपनी के बोर्ड द्वारा यथाअनुमोदित नियंत्रण अवधि के लिए पूंजी व्यय (केपेक्स) और प्रतिस्थापन व्यय (रेपेक्स) के लिए स्कीम तैयार करेंगे। केपेक्स और रेपेक्स योजना में वर्तमान पूंजी आस्तियों के अतिरिक्त अवसंरचना के उन्नयन, आधुनिकीकरण, स्वचालन और विस्तार के लिए उपगत की जाने वाली भावी लागत को भी शामिल किया जाएगा।
- (2) संबंधित प्रादेशिक भार प्रेषण केन्द्र और राष्ट्रीय भार प्रेषण केन्द्र फीस एवं प्रभारों के निर्धारण के लिए याचिका के साथ निम्नलिखित को प्रस्तुत करेंगे:
- (क) प्रचालन प्रणाली की बढ़ती अपेक्षा और प्रत्येक स्कीम की प्राक्कित समापन अवधि को समायोजित करने के लिए अनुमानित व्यय, पूंजी लागत की अपयुक्तता, वित्तपोषण योजना, संनिर्माण के दौरान ब्याज, दक्ष प्रौद्योगिकी का उपयोग, प्रौद्योगिकी एवं प्रणालियों की उन्नयनशीलता/आरोहयता के ब्यौरों सिंहत 2014—19 की नियंत्रण अवधि के लिए केपेक्स;
- (ख) प्रचालन प्रणाली की बढ़ती अपेक्षा और प्रत्येक स्कीम की प्राक्कित समापन अवधि को समायोजित करने के लिए अनुमानित व्यय, पूंजी लागत की उपयुक्तता, वित्त पोषण योजना, संनिर्माण के दौरान ब्याज, दक्ष प्रौद्योगिकी का उपयोग, प्रौद्योगिकी एवं प्रणालियों की उन्नयनशीलता/आरोहयता सिंहत विद्यमान आस्तियों के पूंजी व्यय, विद्यमान आस्तियों का जीवन समापन, वसूल किया गया संचयी अवक्षयण, प्रतिस्थापन की तारीख तक, ऋण का संचयी पुनर्भुगतान मूल नियत आस्तियों से मूल आस्तियों के सकल मूल्य को बट्टे खाते के लिए रिपैक्स योजना।
- (3) एक या अधिक आरएलडीसी और / या एनएलडीसी को शामिल करने वाली केंप्रेक्स और रिपेक्स की किसी समेकित योजना के संबंध में प्रत्येक आरएलडीसी और एनएलडीसी का प्रभार्य यूंजी व्यय को पृथक किया जाएगा और, यथास्थिति, संबंधित आरएलडीसी तथा एनएलडीसी के पूंजी व्यय के भाग के रूप में, जैसी भी स्थिति हो, समझा जाएगा।

#### अध्याय 3

### फीस एवं प्रभारों के लिए आवेदन पूंजी लागत तथा पूंजी संरचना की संगणना

#### 6. फीरा और प्रभारों के अवधारण के लिए आवेदन:

- (1) आरएलडीसी और एनएलडीसी, नियंत्रण अवधि के लिए फीस तथा प्रभारों के अवधारण के लिए इन विनियमों की अधिसूचना की तारीख से 180 दिनों के अंदर इन विनियमों के परिशिष्ट I संलग्न फार्मेंट में 1.4.2014 का संपरीक्षक द्वारा सम्यक्तः प्रमाणित एवं उपगत तथा केपेक्स और रिपेक्स पर आधारित नियंत्रण अवधि के दौरान उपगत किए जाने के लिए प्रक्षेपित पूंजी व्यय के आधार पर आवेदन करेंगे।
- (2) आवेदन में निधियों के स्रोत, प्रतिस्थापित किए जाने के लिए प्रस्तावित उपस्कर, बट्टे खाते डाली गई आस्तियों के ब्यौरे तथा पूंजीकृत किए जाने वाली आस्तियों के ब्यौरे इत्यादि जैसी विशिष्टियां शामिल होंगी।
- (3) आवेदन करने से पूर्व, यथास्थिति, संबंधित आरएलडीसी या एनएलडीसी, उपयोक्ताओं पर आवेदन की तामील करेगा और आवेदन के साथ तामील प्रमाण प्रस्तुत करेगा। संबंधित आरएलडीसी या एनएलडीसी इसकी याचिका के निपटान तक इसकी वेबसाइट पर पूर्ण आवेदन को भी उपलब्ध रखेगा।

- (4) यथारिथति, संबंधित आरएलडीसी या एनएलडीसी, आवेदन करने के प्रश्चात् 7 दिनों के भीतर उपलब्ध आवेदन की सूचना कम से कम दो दैनिक समाचार पत्रों में प्रकाशित करेगा जिनमें से एक अंग्रेजी भाषा में होगा और एक भारतीय आधुनिक भाषा में, तथा जिसका प्रचलन उस राज्य या संघ राज्य क्षेत्र में, जहां उपयोक्ता अवस्थित हो, उसी भाषा में होगा जिसमें आवेदन की सूचना इन विनियमों के परिशिष्ट II में दिए गए फार्मेट में प्रकाशित की गई है।
- (5) यथास्थिति, संबंधित आरएलडीसी या एनएलडीसी, को आयोग द्वारा फीस एवं प्रभार 1.4.2014 की स्थिति के अनुसार उपगत पूंजी व्यय पर आधारित और इन विनियमों के अर्नुसार संपरिक्षक द्वारा सम्यक्तः प्रणामित केपेक्स और रेपेक्स के आधार पर नियंत्रण अविध के दौरान उपगत किए जाने के लिए प्रक्षेपित पूंजी व्यय पर अनुज्ञात किए जाएंगे:

पंरतु यह कि, आवेदन में उपगत पूंजी व्यय तथा केपेक्स और रेपेक्स के अनुसार उपगत किए जाने वाले प्रस्तावित व्यय के लिए औचित्य एवं पूर्वानुमानों को रेखांकित करने वाले ब्यौरे शामिल होंगे।

- (6) यदि आवेदन इन विनियमों के परिशिष्ट 1 के अधीन यथाअपेक्षित किसी संबंध में अपर्धाप्त है, आवेदन आयोग के स्टाफ द्वारा उल्लिखित की गई किमयों को संशोधित करने के बाद एक महीने के अंदर याविका के पुनःप्रस्तुत करने के लिए संबंधित आरएलडीसी या एनएलडीसी को लौटाया जाएगा।
- (7) यदि याचिका में प्रस्तुत सूचना विनियमों के अनुसार है और किए गए दावों की प्रज्ञावान जांच करने के लिए पर्याप्त है तो आयोग प्रत्यर्थियों और उपभोक्ताओं या उपभोक्ता संघ को शामिल करते हुए किसी अन्य व्यक्ति से प्राप्त किए गए सुझावों और आपित्तयों, यदि कोई है, पर विचार करेगा। आयोग याचिकाकर्त्ता, प्रत्यर्थियों तथा आयोग द्वारा अनुज्ञात किसी अन्य व्यक्ति की सुनवाई के बाद फीस एवं प्रभार आदेश को अवधारित करने वाला आदेश जारी करेगा।
- (8) आवेदन के लंबित रहने के दौरान आवेदक इन विनियमों के अनुसार आयोग द्वारा फीस एवं प्रमारों के अनुमोदन तक 1.4.2014 से आरंभ होने वाली अवधि के लिए पूर्ववर्ती नियंत्रण अवधि के दौरान आयोग द्वारा अनुमोदित और 31.3.2014 को यथा लागू फीस एवं प्रमारों के आधार पर उपयोक्ताओं के बिल जारी रखेगा
- (9) नियंत्रण अवधि की समाप्ति के बाद आवेदक लागू विनियमों के अंतर्गत फीस एवं प्रभारों के अनुमोदन तक 1.4.2019 से आरंभ होने वाली अवधि के लिए 31.3.2019 को लागू एवं आयोग द्वारा अनुमोदित फीस एवं प्रभारों के आधार प्रयोक्ताओं के बिल जारी रखेगा।

#### 7. फीस एवं प्रभारों का अवधारण

(1) फीस एवं प्रभार प्रत्येक प्रादेशिक भार प्रेषण केन्द्र और राष्ट्रीय भार प्रेषण केन्द्र के लिए पृथक रूप से अवधारित होंगे:

परंतु यह कि, नियंत्रण अविध के लिए निगमित कार्यालय व्यय को शामिल करते हुए एनएलड़ीसी का वार्षिक प्रभार संबंधित क्षेत्र में की गई पीक मांग (मेगावाट में) के आधार पर प्रादेशिक भार प्रेषण केन्द्र में संविभाजित किया जाएगा, जैसाकि, पूर्ववर्ती वर्ष के लिए सीईए की वेबसाइट पर निर्दिष्ट किया गया है।

### 8. वार्षिक प्रमारों का दूइंगअप

- (1) आरएलडीसी और एनएलडीसी दुइंगअप अभ्यास के लिए 31.10.2019 तक इन विनियमों के परिशिष्ट । से संबद्ध फार्मेटों में आवेदन करेगा।
- (2) आरएलडीसी और एनएलडीसी लेखापरीक्षक द्वारा सम्यकतः संपरीक्षित और प्रमाणित 1.4.2014 से 31.3.2019 तक की अविध के लिए उपगत अतिरिक्त पूंजी व्ययः/ वितयोषण के स्रोत, मानव संसाधन व्ययं, प्रचालन और रखरखाव व्यय इत्यादि सहित, पूंजी व्ययं के ब्यौरे दूइंगअप के लिए आवेदन के साथ प्रस्तुत करेंगे।
- (3) आयोग 31.3.2019 तक उपगत एवं द्रुइंगअप के समय प्रज्ञावान जांच के बाद आयोग द्वारा स्वीकृत अतिरिक्त पूंजी व्यय सहित पूंजी व्यय पर आधारित अगली नियंत्रण अविध के लिए फीस एवं प्रभारों के अवधारण के लिए आवेदन सहित ट्ररूइंगअप अभ्यास करेगा:

परंतु यह कि, यथास्थिति, प्रत्येक प्रादेशिक भार प्रेषण केन्द्र या राष्ट्रीय भार प्रेषण केन्द्र, नियंत्रण अवधि के प्रत्येक वित्तीय वर्ष की 31 मार्च तक अतिरिक्त पूंजी व्यय सहित पूंजी व्यय पर आधारित व्यय की ट्रूइंगअप करेगा और आगामी वर्ष के 30 सितम्बर तक प्रयोक्ताओं को फीस एवं प्रभारों की अतिरिक्त वसूली वापस करेगा।

(4) यथास्थिति, प्रत्येक प्रादेशिक भार प्रेषण या राष्ट्रीय भार प्रेषण केन्द्र द्वारा कम वसूल की गई या अधिक वसूल की गई रकम, संबंधित वर्ष की 1 अप्रैल को यथा विद्यमान बैंक दर की समान दर पर साधारण ब्याज सहित दूइंगअप प्रयोग के बाद जारी किए गए आदेश की तारीख से 3 माह के अंदर आरंभ होने वाली 6 समान मासिक किस्तों में, यथास्थिति, संबंधित आरएलडीसी या एसएलडीसी या प्रयोक्ताओं द्वारा, वसूली या वापस की जाएगी।

#### 9. पूंजी लागत की संगणनाः

- (1) यथास्थिति, प्रत्येक प्रावेशिक भार प्रेषण केन्द्र या, एनएलडीसी के लिए प्रज्ञावान जांच के बाद आयोग द्वारा यथास्वीकृत पूंजी लागत वार्षिक प्रभारों के अवधारण के लिए आधार होगी।
- (2) पूंजी लागत निम्नलिखित पर विचार करते हुए संगणित की जाएगी:

- (क) दायित्व को छोड़ते हुए यदि कोई है, सम्यक्तः ट्ररूइंगअप करते हुए 1.4.2014 को आयोग द्वारा यथास्वीकृत पूंजी लागत;
- (ख) विनियम 10 के अनुसार अवधारित अतिरिक्त पूंजीकरण और अव-पूंजीकरण के कारण व्ययः
- (ग) नियत आस्तियों की मूल पूंजी लागत जिसे नियंत्रण अवधि के दौरान प्रतिस्थापित किया गया है उसे सम्यक्तः समायोजनकारी संचयी अवक्षयण और संचयी पुनर्भुगतान, यदि कोई है, करते हुए संबंधित तारीख से स्वीकृत पूंजी लागत से अवपूंजीकृत किया जाएगा;
- (घ) संनिर्माण के दौरान ब्याज और संनिर्माण के दौरान आकस्मिक व्यय।
- (ङ) परियोजना के निष्पादन के लिए केन्द्रीय या राज्य सरकार या किसी सांविधिक निकाय से प्राप्त कोई अनुदान जो कोई दायित्व या पुनर्मुगतान नहीं रखता उसे ऋण पर ब्याज की संगणना के प्रयोजन, रिटर्न आन इक्विटी और अवक्षयण के प्रयोजन के लिए पूंजी लागत से अपवर्जित किया जाएगा।
- 3. पूंजी लागत प्रज्ञावान जांच के बाद स्वीकार की जाएगी जिसमें पूंजी व्यय की उपयुक्तता, वित्तपोषण योजना, संनिर्माण के दौरान ब्याज, संनिर्माण के दौरान आकस्मिक व्यय, वित्त पोषण प्रभार, विदेशी विनिमय भिन्नता के कारण कोई लाभ या हानि, दक्ष प्रौद्योगिकी का उपयोग, ओवर रन लागत और टाईम ओवर रन और ऐसे अन्य मामलों की संवीक्षा शामिल है जिन्हें आयोग द्वारा उचित समझा जा सकता है:

परंतु यह और कि संनिर्माण के दौरान ब्याज, ऋण निधि के इनफ्यूजन की तारीख से ऋण और टाइम ओवर रन के कारण आईडीसी को सम्यक्तः समायोजित करते हुए निधियों की प्रज्ञावान चरणबद्धता को ध्यान में रखने के बाद तत्समान रूप से संगणित किया जाएगाः

परंतु यह भी कि, संनिर्माण के दौरान आकस्मिक व्यय टाईम ओवर रन, यदि कोई है, जमा या अग्रिमों पर ब्याज या कोई अन्य प्राप्तियां एवं विलंब के तत्समानी वसूल की गई परिसमाप्त क्षतियों के कारण आईईडीसी के सम्यक्तः समायोजन करते हुए प्रज्ञावन जांच के बाद संगणित किया जाएगा।

#### 10. अतिरिक्त पूंजीकरण और अवपूंजीकरण

(1) टैरिफ अवधि के दौरान उपाप्त की जाने वाली प्रक्षेपित अतिरिक्त आस्तियों तथा पहले से सेवा में आस्तियों के लिए उपगत किए जाने के वाली प्रक्षेपित या उपगत पूंजी क्यय पूंजीकरण और अव—पूंजीकरण के लिए प्रज्ञावान जांच के अधीन रहते हुए आयोग द्वारा इसके विवेकानुसार स्वीकृत की जा सकती है:

पंरतु यह कि वर्ष 2009—14 की टैरिफ अवधि के दौरान खरीदे गए औजार तथा रस्से, फर्नीचर वातानुकूलकों, वोल्टाज स्टेबलाइजर्सें, रेफ्रिजरेटरों, कूलरों, पंखों, ऊष्मा परिवर्तकों, गद्दों, कालीनों आदि जैसी आस्तियों या लघु मदें अर्जित करने के लिए किसी व्यय को, फीस एवं प्रभारों के अवधारण के लिए अतिरिक्त पूंजीकरण के लिए विचार नहीं लिया जाएगा।

(2) रेपेक्स यां अन्यथा के अंतर्गत आस्तियों के अवपूंजीकरण के मामले में अवपूंजीकरण की तारीख को ऐसी आस्ति की मूल लागत, इिक्टिटी में तत्समानी समायोजन, बकाया ऋण, इस प्रकार के अवपूंजीकरण वर्ष में अवक्षयण एवं ऋण के संचीय पुनर्भुगतान सिंहत सकल नियत आस्ति के मूल्य से कटौती की जाएगी।

#### 11. ऋण इक्विटी अनुपात :

- (1) वास्तविक ऋण : 31.3.2014 को समाप्त अवधि के लिए आयोग द्वारा यथा स्वीकृत ऋण इक्विटी अनुपात, यथास्थिति, प्रत्येक प्रादेशिक भार प्रेषण केन्द्र तथा राष्ट्रीय भार प्रेषण केन्द्र की आरंभिक पूंजी लागत के लिए विचार में लिया जाएगा।
- (2) 1.4.2014 से पूर्व उपगत पूंजी व्यय जहां ऋण इक्विटी अनुपात 31.3.2014 को समाप्त अवधि के लिए आरएलडीसी के वार्षिक प्रभारों के अवधारण के लिए आयोग द्वारा अवधारित नहीं किया गया है, वहां आयोग, केन्द्रीय विद्युत विनियमक आयोग (प्रादेशिक भार प्रेषण केन्द्रों के लिए फीस एवं प्रभार तथा अन्य संबद्ध विषय) विनियम, 2009 के विनियम 9(2) के अनुसार ऋण इक्विटी अनुपात को अवधारित करेगा।
- (3) 1.4.2014 को या उसके बाद उपगत या उपगत किए जाने के लिए प्रक्षेपित पूंजी व्यय के लिए ऋण इक्विटी अनुपात 70:30 के रूप में समझा जाएगा। यदि वास्तविक रूप से नियोजित इक्विटी पूंजी लागत के 30 प्रतिशत से अधिक है वहां 30 प्रतिशत से अधिक इक्विटी को मानकीय ऋण के रूप में समझा जाएगा:

#### परंतु यह कि:

- जहां वास्तविक रूप से नियोजित इक्विटी पूंजी लागत के 30 प्रतिशत से कम है वहां वास्तविक इक्विटी को टैरिफ के अवधारण के लिए विचार में लिया जाएगा:
- ii. विदेशी मुद्रा में निवेशित इक्विटी प्रत्येक निवेश की तारीख को भारतीय रूपए में निर्दिष्ट की जाएगी;
- iii. परियोजना के निष्पादन के लिए प्राप्त किया गया कोई अनुदान ऋण इक्विटी अनुपात के प्रयोजन के लिए पूंजी संरचना के भाग के रूप में नहीं समझा जाएगा।

स्पष्टीकरण : परियोजना के निधियन के लिए शेयर पूंजी जारी करते समय ऊर्जा प्रणाली प्रचालन कंपनी द्वारा प्रोद्भूत कोई प्रीमियम, यदि कोई हो और अपनी मुक्त आरक्षिति से सृजित आंतरिक संसाधनों का विनिधान तो इक्विटी पर रिटर्न की संगणना के प्रयोजन के लिए समादत्त पूंजी के रूप में माना जाएगा परंतु यदि ऐसी प्रीमियम रकम तथा आंतरिक संसाधनों का वास्तव रूप में उपयोग आरएलडीसी के पूंजी व्यय को पूरा करने के लिए किया जाता हो।

#### 12. एलडीसी विकास निधि :

- (1) कर्जा प्रणाली प्रचालन कंपनी, पूंजी व्यय को प्रशासित करने के लिए भार प्रेषण केन्द्र विकास निधि (एलडीसीडी निधि) नामक पृथक निधि को सृजित तथा बनाए रखेगी।
- (2) रिटर्न आन इक्विटी के मद्दे प्रभार, ऋण पर ब्याज, रिजस्ट्रीकृत फीस सहित प्रादेशिक भार प्रेषण केन्द्र एवं राष्ट्रीय भार प्रेषण केन्द्र के अवक्षयण सांविधिक कर अपेक्षाओं की पूर्ति के बाद एलडीसीडी निधि में जमा किए जाएंगे:

परंतु यह कि अल्पकालिक निर्बाध पहुंच प्रभार एवं आरएलडीसी या एनएलडीसी की अन्य आय, यदि कोई है, एलडीसीडी निधि का भाग नहीं होगी।

- (3) ऊर्जा प्रणाली प्रचालन कंपनी नई आस्तियों के सृजन, ऋण प्रतिसंदाय ब्याज तथा लाभांश संदाय के रूप में उद्भूत पूंजी की सर्विसिंग, आस्ति सृजन में अनुबंध इक्विटी भाग को पूरा करने तथा वित्तीय संस्थाओं से ऋण लेने के लिए मार्जिन धन और अनुसंधान तथा विकास परियोजनाओं के निधियन के लिए एलडीसीडी निधि में जमा धन का उपयोग करने के लिए हकदार होगी।
- (4) एलडीसीडी निधि का किसी अन्य राजस्व व्यय के लिए उपयोग नहीं किया जाएगा। तथापि, मानब संसाधन व्ययों सहित राजस्व व्यय की पूर्ति में कमी की स्थिति में ऊर्जा प्रणाली प्रचालन कंपनी एलडीसीडी निधि से ब्याज मुक्त अग्रिम के लिए हकदार होगी जिसे नियंत्रण अवधि 2014–19 की समाप्ति के बाद किए जाने वाले दूइंगअप के समय संबंधित शीर्षों के अंतर्गत आयोग द्वारा अनुमत्त व्यय से पूरा किया जाएगा।
- (5) एलडीसीडी में जमा किए गए धन में से ऊर्जा प्रणाली प्रचालन कंपनी द्वारा सृजित कोई आस्ति इक्विटी पर रिटर्न, ऋण पर ब्याज तथा अवक्षयण पर उसी सिद्धान्त पर संगणना के लिए विचार नहीं किया जाएगा जैसाकि अनुवान के मामले में किया जाता है। ऊर्जा प्रणाली प्रचालन कंपनी, केपैक्स योजना में इस प्रकार की आस्तियों के ब्यौरे प्रस्तुत करेगी।
- (6) पोसोको, स्रोतों के ब्रेकअप के साथ जहां से निधि प्राप्त हुई है एलडीसी विकास निधि में सचित रकम को प्रस्तुत करेगा। आयोग, प्रत्येक वर्ष एलडीसी विकास निधि की समीक्षा करेगा और यदि अपेक्षित हो हो विधियों के प्रमावी प्रयोग के लिए पोसोकों को निर्देश जारी करेगा।

#### अध्याय-4

### आरएलडीसी फीस और प्रमार संरचना

- 13. आरएलडीसी फीस और प्रमारों के संघटक : (1) आरएलडीसी फीस और प्रमार में ग्रिड पहुंच के आरंभ और अनुसूचीकरण के लिए रजिस्ट्रेशन के लिए ऊर्जा प्रचालन कंपनी द्वारा वसूल की जाने वाली क्षेत्रीय भार प्रेषण केन्द्र फीस तथा प्रयोक्ताओं से प्रणाली प्रचालन और बाजार प्रचालन के रूप में वसूल किए जाने वाले वार्षिक प्रभारों को समाविष्ट किया जाएगा।
- 14. वार्षिक प्रभार : वार्षिक प्रभारों में प्रणाली प्रचालन कृत्य के व्यय के तत्समानी वार्षिक प्रणाली प्रचालन प्रभार और बाजार प्रचालन कृत्य के व्यय के तत्समानी वार्षिक बाजार प्रचालन प्रभारों को शामिल किया जाएगा। वार्षिक प्रभारों को वार्षिक प्रणाली प्रचालन प्रभारों और वार्षिक बाजार प्रचालन प्रभारों में 70:30 के अनुपात में पृथक किया जाएगा। वार्षिक प्रभारों में निम्नलिखित संघटक होंगे, अर्थात् :--
  - (क) रिटर्न आन इविवटी
  - (ख) ऋण पुंजी पर ब्याज
  - (ग) अवक्षयण
  - (घ) प्रचालन तथा रखरखाव खर्चे (मानव संसाधन खर्चों को छोड़कर)
  - (ड) मानव संसाधन खर्चे
  - (च) एनएलडीसी प्रभार तथा निगमित कार्यालय खर्चे, और
  - (छ) कार्य पूंजी पर ब्याज
- 15. प्रणाली प्रचालन प्रभार. प्रणाली प्रचालन प्रभार अंतरराज्यिक पारेषण अनुज्ञप्तिधारियों, उत्पादन केन्द्रों, विक्रेताओं तथा वितरण अनुज्ञप्तिधारियों एवं क्रेताओं के लिए पृथक रूप से निम्नानुसार व्युत्पन्न किया जाएंगे।
  - (क) अंतरराज्यिक पारेषण अनुज्ञाप्तिधारियों के लिए प्रणाली प्रचालन प्रभार वार्षिक प्रणाली प्रचालन के 10 प्रतिशत के आधार पर अवधारित किए जाएंगे और इन्हें अंतरराज्यिक पारेषण अनुज्ञप्तिधारियों के स्वामित्वाधीन लाइनों के सीकेटी किलोमीटर के आधार पर निकाला जाएगाः

- अंतरराज्यिक उत्पादन केन्द्र एवं विक्रेताओं के लिए प्रणाली प्रचालन प्रभार वार्षिक प्रणाली प्रचालनों के 45 प्रतिशत के आधार पर अवधारित किए जाएंगे और इन्हें विक्रेताओं के मामले में दीर्घकालिक तथा/या मध्यकालिक संविदात्मक क्षमता के आधार पर तथा उत्पादन केन्द्र के मामले में संस्थापित क्षमता के आधार पर निकाला जाएगा।
- वितरण अनुज्ञप्तिधारियों और क्रेताओं के लिए प्रणाली प्रचालन प्रभारों को वार्षिक प्रणाली प्रचालन प्रभारों के 45 प्रतिशत के आधार पर अवधारित किया जाएगा और इन्हें वितरण अनुज्ञप्तिधारी के मामले में कुल आवंटित क्षमता एवं संविदात्मक क्षमताओं के आधार पर एवं क्रेता के मामले में दीर्घकालिक और/या मध्यकालिक संविदात्मक क्षमता के आधार पर निकाला जाएगा।
- बाजार प्रचालन प्रमार : उत्पादन केन्द्रों और विक्रेताओं, वितरण अनुज्ञप्तिधारियों और क्रेताओं द्वारा बाजार प्रचालन 16. प्रभार अनुसूचीकरण के लिए कुल क्षमताओं के आधार पर निकाले जाएंगे।

#### अध्याय 5

#### वार्षिक प्रमारों की संगणना

#### 17. इक्विटी पर रिटर्न

- इक्विटी पर रिटर्न, इन विनियमों के विनियम 11 के अनुसार अवधारित इक्विटी आधार पर रुपए में संगणित की (1) जाएगी।
- (2) इक्विटी पर रिटर्न, इस विनियम के उपखंड (३) के अनुसार संकलित की जाने वाली 15.50 प्रतिशत की पूर्व कर आधार दर पर संगणित की जाएगी।
- इक्विटी पर रिटर्न की दरऊर्जा प्रणाली प्रचालन कंपनी को लागू वित्तीय वर्ष 2014-15 की प्रभावी कर दर के साथ (3) आधार दर को संकलित करते हुए संगणित की जाएगी:
  - परंतु यह कि नियंत्रण अवधि के दौरान संबंधित वर्ष के सुसंगत वित्त अधिनियमों के उपबंधों के अनुसार ऊर्जा प्रणाली प्रचालन कंपनी को लागू वास्तविक कर दर के संबंध में इक्विटी पर रिटर्न नियंत्रण अवधि के अंत में ट्रयुअप किया
- (4) इक्विटी पर रिटर्न की दर 3 डेसीमल बिन्दुओं तक पूर्णांकित की जाएगी और निम्नलिखित सूत्र के अनुसार संगणित की जाएगी:-

इविवटी पर कर पूर्व रिटर्न की दर - आधार दर/(1-टी)

जहां 'टी' उपखंड (3) के अनुसार प्रभावी कर दर है।

#### ऋण पूजी पर ब्याज 18.

- विनियम 11 के अनुसार अवधारित ऋण को ऋण पर ब्याज की संगणना के लिए सकल मानकीय ऋण के रूप में समझा जाएगा।
- 1.4.2014 को अनुसार बकाया मानकीय ऋण सकल मानकीय ऋण से 31.3.2014 तक आयोग द्वारा यथास्वीकृत संचयी पुनर्भगतान की कटौती करते हुए निकाला जाएगा।
- नियंत्रण अवधि के संबंधित वर्ष के लिए पुनर्भूगतान उस वर्ष के लिए अनुज्ञात अवक्षयण के बराबर समझा जाएगा। आस्तियों के अवपूंजीकरण के मामले में, पुनर्भुगतान समानुपातिक आधार पर संचयी पुनर्भुगतान को ध्यान में रखते हुए समायोजित किया जाएगा और समायोजन ऐसी आस्ति के अवपूंजीकरण की तारीख तक वसूल किए गए संचयी अवक्षयण से अधिक नहीं होना चाहिए।
- ब्याज की दर, संबंधित प्रादेशिक भार प्रेषण केन्द्र को लागू प्रत्येक वर्ष के आरंभ में वास्तविक ऋण पोर्टफोलियों के आधार पर संगणित भारित औसत ब्याज दर होगी:

परंत् यह कि यदि किसी विशेष वर्ष के लिए वास्तविक ऋण नहीं है किन्तु सामान्य ऋण अभी भी बकाया है तो ब्याज की अंतिम उपलब्ध भारित औसत दर पर विचार किया जाएगाः

परंतु यह और कि यदि किसी प्रादेशिक भार प्रेषण केन्द्र के पास वास्तविक ऋण नहीं है तो ऊर्जा प्रणाली प्रचालन कंपनी के ऋण पर ब्याज की भारित औसत दर पर संपूर्ण रूप से विचार किया जाएगा।

- ऋण पर ब्याज को ब्याज की भारित औसत दर लागू करते हुए वर्ष के मानकीय औसत ऋण पर संगणित की (5) जाएगी।
- ऊर्जा प्रणाली प्रचालन कंपनी ब्याज पर शुद्ध बचत के परिणामस्वरूप ऋण के पुनर्वित्त का प्रत्येक प्रयास करेगी और उस स्थिति में इस प्रकार के पुनर्वित्त से संबद्ध लागत प्रयोक्ताओं द्वारा वहन की जाएगी और शुद्ध बचतें प्रयोक्ताओं तथा ऊर्जा प्रणाली प्रचालन कंपनी के बीच 2:1 के अनुपात में शेयर की जाएंगी। ऋणों के निबंधन और शर्तों में परिवर्तन ऐसे पुनर्वित्त की तारीख से प्रतिबिम्बित किया जाएगा।

(7) विवाद के मामले में, कोई पक्षकार विवाद के निपटान के लिए उसके साविधिक पुनार्धिनियमन सहित समय समय पर यथासंशोधित केन्द्रीय विद्युत विनियामक आयोग (कारबार संचालन) विनियम 1999, के अनुसार आवेदन कर सकता है:

परंतु यह कि, प्रयोक्ता ऋण के पुनर्वित्त से उद्भूत किसी विवाद के लंबित रहने के दौरान प्रयोक्ताओं और ऊर्जा प्रणाली प्रचालन कंपनी द्वारा दावा किए गए ब्याज के कारण कोई भुगतान नहीं रोकेगा।

#### १९. अवस्यण

- (1) अवक्षयण के प्रयोजन के लिए मूल्य आधार, आयोग द्वारा स्वीकृत आस्तियों की पूंजी लागत होगी।
- (2) आस्तियों का साल्वेज मूल्य (आईटी उपस्करों और साफ्टवेयर को छोड़कर) 10 प्रतिशत के रूप में समझा जाएगा और आस्ति के पूंजी लागत के अधिकतम 90 प्रतिशत तक अवक्षयण अनुज्ञात किया जाएगा। आईटी उपस्करों और साफ्टवेयर के लिए साल्वेज मूल्य को शून्य समझा जाएगा और आस्ति का 100 प्रतिशत मूल्य अवक्षयणीय समझा जाएगा।
- (3) भूमि अवक्षयणीय आस्ति नहीं होगी और इसकी लागत आस्ति के पूंजी लागत के अवक्षयणीय मूल्य की संगणना करते समय पूंजी लागत से अपवर्जित की जाएगी।
- (4) अवक्षयण, स्ट्रेट लाइन पद्धति और प्रादेशिक भार प्रेषण केन्द्र की आस्तियों के लिए इन विनियमों के परिशिष्ट III में विनिर्दिष्ट दरों के आधार पर वार्षिक रूप से संगणित किया जाएगा।
- (5) पूर्णतया अवक्षयित आस्तियों को पृथक रूप से दर्शाया जाएगा।
- (6) उन आस्तियों, जो प्रयुक्त नहीं हैं, या अप्रचलित घोषित की गई हैं के मूल्य को अवध्ययण की संगणना के प्रयोजन के लिए पूंजी लागत से बाहर रखा जाएगा।
- (7) 1.4.2014 को शेष अवक्षणीय मूल्य संबंधित प्रादेशिक भार प्रेषण केन्द्र और राष्ट्रीय भार प्रेषण केन्द्र के लिए ऊर्जा प्रणाली प्रचालन कंपनी की लेखा बहियों में प्रस्तुत आस्तियों के सकल अवक्षणीय मूल्य से संचयी अवक्षयण की कटौती करते हुए निकाला जाएगा।
- (8) संबंधित आरएलडीसी के संबंध में आस्तियों के अवपूंजीकरण के मामले, में संचयी अवक्षयण इसकी उपयोगी सेवाओं के दौरान अवपूंजीगत आस्ति द्वारा टैरिफ में वसूल किए गए अवक्षयण को ध्यान में रखते हुए समायोजित किया जाएगा।

#### 20. प्रचालन और रखरखाव खर्चे:

- (1) प्रचालन और रखरखाव खर्चे (मानव संसाधन खर्चों को छोड़कर), संपरीक्षित तुलन पंत्रों के आधार पर वर्ष 2009—10 से 2013—14 वर्षों के लिए वास्तविक प्रचालन और रखरखाव खर्चों के आधार पर व्युत्पन्न किए जाएंगे। प्रचालन और रखरखाव खर्चे आयोग द्वारा प्रज्ञावान जांच के बाद प्रसामान्य प्रचालन और रखरखाव खर्चे, दान, मालसूची में हानि, अविध पूर्व समायोजन, बट्टैखाते डाले गए दावे तथा अग्रिम, प्रावधानों इत्यादि, यदि कोई हों, को छोड़कर सामान्यकृत किए जाएंगे।
- (2) वर्ष 2009-10 से 2013-14 के लिए प्रज्ञावान जांच के बाद सामान्यकृत प्रचालन और (रखरखाव खर्चों में) क्रमशः 2013-14 के कीमत स्तर पर सामान्यकृत प्रचालन और रखरखाव खर्चों पर पहुंचने के लिए 5.72 प्रतिशत की दर पर वृद्धि होगी और फिर 2013-14 के कीमत स्तर पर 2009-10 से 2013-14 के लिए सामान्यकृत औसत प्रचालन और रखरखाव खर्चों पर पहुंचने के लिए औसत होंगे। 2013-14 की कीमत स्तर के औसत सामान्यकृत प्रचालन और रखरखाव खर्चों में इस विनियम के खंड (4) के अनुसार निकाली गई वृद्धि दर पर वृद्धि होगी तािक वर्ष 2014-15 के लिए प्रचालन और रखरखाव खर्चे निकाले जा सकें।
- (3) वर्ष 2014—15 के लिए प्रचालन और रखरखाव खर्चों में इस विनियम के खंड 4 के अनुसार निकाली गई वार्षिक वृद्धि दर पर और वृद्धि होगी ताकि नियंत्रण अविध के पश्चात् वर्षों के लिए अनुझेय प्रचालन और रखरखाव खर्चे प्राप्त किए जा सकें।
- (4) वृद्धि दर संयोजित वार्षिक विकास दर, मुद्रास्फीति दर, ओएंडएम खर्चों के सुव्यवस्थीकरण और अन्य घटकों, यदि कोई हो, पर विचार करते हुए निकाली जाएगी।
- (5) प्रज्ञावान जांच के बादे स्काडा प्रणाली की वार्षिक रखरखाव संविदा (एएमसी) के लिए वास्तविक व्यय वर्ष 2014-15 से 2018-19 के दौरान प्रचालन और रखरखाव खर्चे प्राप्त करने के लिए विचार किया जाएगा।
- 21. मानव संसाधन खर्चे : (1) मानव संसाधन खर्चे, संपरीक्षित तुलन पत्रों पर आधारित 2009—10 से 2013—14 वर्ष के लिए वास्तविक मानव संसाधन खर्चे के आधार पर व्युत्पन्न किए जाएंगे। मानव संसाधन खर्चे आयोग द्वारा प्रज्ञावान जांच के बाद प्रसामान्य मानव संसाधन खर्चे एक्सग्रेशिया, वीआरएस व्यय, अवधिपूर्व समायोजन, दावे और बट्टे खाते डाले गए दावे और अग्रिम, प्रावधान इत्यादि, यदि कोई हो, को अपवर्जित करते हुए सामान्यकृत किए जाएंगे।

परंतु यह कि डीपीई मार्गनिर्देशों के अनुसार संगणित कार्यनिष्पादन संबद्ध वेतन को इन विनियमों के विनियम 29 के उपखंड (5) के अनुसार अनुज्ञात प्रोत्साहन से पूरा किया जाएगा।

- (2) वर्ष 2009—10 से 2013—14 के लिए प्रज्ञावान जांच के बाद सामान्यकृत मानव संसाधन खर्चों में क्रमशः 5.72 प्रतिशत की दर पर वृद्धि होगी ताकि 2013—14 के कीमत स्तर पर सामान्यकृत मानव संसाधन खर्चों पर पहुंचा जा सके और तब 2013—14 के कीमत स्तर पर वर्ष 2009—10 से 2013—14 के लिए सामान्यकृत औसत मानव संसाधन खर्चों पर पहुंचने के लिए औसत हों सकें।
- (3) वर्ष 2013—14 के दौरान अनुमोदित मानव शक्ति वर्ष 2014—15 के लिए मानव संसाधन खर्चों की संगणना के लिए आधार होगी। उसके बाद पश्चातवर्ती वर्षों के लिए, मानव संसाधन खर्चों में वार्षिक वृद्धि दर पर वृद्धि होगी।
- (4) वर्ष 2013—14 के कीमत स्तर के औसत सामान्यकृत मानव संसाधन खर्ची में वृद्धि, वर्ष 2014—15 के लिए प्रचालन और रखरखाव खर्ची के लिए इस विनियम के खंड (6) के अनुसार निकाली गई वृद्धि दर पर होगी।
- (5) वर्ष 2014—15 के लिए मानव संसाधन खर्चों में नियंत्रण अविध के पश्चातवर्ती वर्षों के लिए अनुज़ेय मानव संसाधन खर्चों पर पहुंचने के लिए इस विनियम के खंड (6) के अनुसार निकाली गई वार्षिक वृद्धि दर पर और वृद्धि की जाएगी :

परंतु यह कि 01.01.2017 से आगे मानव संसाधन खर्चों को सार्वजनिक क्षेत्र के उपक्रमों के कर्मचारियों के वेतन पुनरीक्षण के कारण कर्मचारी लागत में 50 प्रतिशत वृद्धि पर विचार करने के बाद सुव्यवस्थित किया जाएगा ताकि वर्ष 2017—18 और 2018—19 के लिए अनुज्ञेय मानव संसाधन खर्चे निकाले जा सकें।

- (6) वृद्धि दर, संयोजित वार्षिक विकास दर, मुद्रा स्फीति दर, मानव संसाधन एवं अन्य घटका के सुव्यवस्थीकरण, यदि कोई हैं, पर विचार करते हुए निकाली जाएगी।
- (7) नियंत्रण अवधि के प्रत्येक वर्ष की मानव शक्ति में प्रत्याशित वृद्धि की लागत पर भी प्रज्ञावान जांच के बाद विचार किया जाएगा।

#### 22. कार्य पूंजी पर व्याज

- (1) कार्य पूंजी में निम्नलिखित सम्मिलित होंगे :
  - (i) एक गास के लिए प्रचालन एवं रखरखाव खर्चे (मानव संसाधन खर्चों को छोड़कर)
  - (ii) एक मास के लिए मानव संसाधन ।
  - (iii) एक मास के लिए एनएलडीसी प्रभार।
  - (iv) आयोग द्वारा यथाअनुमोदित वार्षिक प्रभारों के दो मास के समतुल्य प्राप्य।
- (2) कार्य पूंजी पर ब्याज दर मानकीय आधार पर होगी और 01.04.2014 को यथाविद्यमान बैंक दर के रूप में मानी जाएगी।
- (3) कार्य पूंजी पर ब्याज इस बात के होते हुए भी मानकी आधार पर संदेय होगा कि ऊर्जा प्रणाली प्रचालन कंपनी ने किसी बाहरी एजेंसी से कार्य पूंजी के लिए कोई ऋण नहीं लिया है।

#### 23. एनएलडीसी प्रमार और निगमित कार्यालय खर्चे :

- (1) लागू सीमा तक एनएलडीसी प्रभारों को, कार्य पूंजी पर ब्याज को छोड़कर प्रादेशिक भार प्रेषण केन्द्रों के वार्षिक प्रभारों की संगणना के लिए विनिर्दिष्ट पद्धति का अनुपालन करते हुए संगणित किया जाएगा।
- (2) उपगत वास्तविक खर्चों के अनुसार संगणित निगमित कार्यालय खर्चों को प्रज्ञावान जांच के बाद आयोग द्वारा अनुज्ञात किया जाएगा।
- (3) एनएलडीसी के सभी खर्चों और आयोग द्वारा अनुमोदित निगमित कार्यालय खर्चों को पूर्ववर्ती वर्ष के लिए सीईए की वेबसाइट में यथानिर्दिष्ट संबंधित क्षेत्र में दी गई पीक मांग (मेगावाट में) के आधार पर प्रादेशिक भार प्रेषण केन्द्र में संविभाजित किया जाएगा।
- 24. आकिर्मिक खर्चे.—(1) ऊर्जा प्रणाली प्रचालन कंपनी अल्पकालिक निर्बाध पहुंच प्रभार तथा आरईसी प्रभारों आदि जैसी अन्य आय के लिए पृथक लेखा रखेगी।
- (2) जर्जा प्रणाली प्रचालन कंपनी ऐसी आय का उपयोग आयोग द्वारा अनुज्ञात वार्षिक प्रभारों में कमी की पूर्ति के लिए, यदि कोई है, या आकस्मिक व्ययों की पूर्ति के लिए जिसे फीस और प्रभारों के लिए आवेदन करते समय नहीं देखा गया था और दक्ष कर्जा प्रणाली प्रचालन के लिए आवश्यक समझा गया है, करेगी।
- (3) शेष रकम, सांविधिक कर अपेक्षाओं की पूर्ति के बाद एलडीसी विकास निधि में जमा कराई जाएगी।

#### अध्याय ६

#### फीस की संगणना और भुगतान, प्रणाली प्रचालन

#### और बाजार प्रवालन प्रमार

- 25. रजिस्ट्रीकरण फीस.-फीस बाजार प्रचालन के लिए अनुसूचीकरण के आरंभ एवं प्रणाली प्रचालन के लिए ग्रिंड पहुंच के आरंभ से पूर्व पावर एक्सचेंजों और विद्युत व्यापारियों सहित प्रयोक्ताओं द्वारा प्रतिदेय होगी। संदेय फीस किन्नानुसार है:
- (1) वितरण अनुज्ञप्तिधारी और अंतरराज्यिक पारेषण अनुज्ञप्तिधारी ग्रिंड पहुंच के आरम के लिए आवेदन पत्र के साथ 10 लाख रुपए की एक बार रजिस्ट्रेशन फीस अदा करेंगे।

परंतु यह कि संबंधित आरएलडीसी को ग्रिंड के साथ समक्रमिक पारेषण घटकों की अभिवृद्धियों के बारे में अंतरराज्यिक पारेषण अनुझप्तिधारियों द्वारा और अतिरिक्त क्षमता टाईअप के बारे में वितरण अनुझप्तिधारियों द्वारा संबंधित आरएलडीसी द्वारा रिकार्ड को अद्यतन करने के प्रयोजन के लिए समय समय पर सूचित किया जाएगा।

- (2) जत्पादन कंपनियां निम्नानुसार रिजस्ट्रीकरण फीस का संदाय करेंगी:
- क. 10 मेगावाट संस्थापित क्षमता तक उत्पादन केन्द्र के लिए : 0.50 लाख रुपए;
- खं 10 मेगावाट से अन्यून तथा 100 मेगावाट तक की संस्थापित क्षमता वालें उत्पादन केन्द्र : 1.0 लाख रुपए;
- ग. 100 मेगावाट से अन्यून और 2000 मेगावाट तक की संस्थापित क्षमता वाले उत्पादन केन्द्र : 5.0 लाख रुपए; और
- घ. 2000 मेगावाट और उससे अधिक की क्षमता वाले उत्पादन केन्द्र : 10.0 लाख रुपए :

परंतु यह कि, उत्पादन केन्द्र या उसके चरण की समग्र क्षमता पर, जिसका अनुसूचीकरण, मीटरिंग और ऊर्जा लेखा पृथक रूप में किया गया है, आरंभिक रजिस्ट्रीकरण के समय पर रजिस्ट्रीकरण फीस के प्रयोजन के लिए विचार किया जाएगा।

परंतु यह और कि उत्पादन कंपनियां उत्पादन केन्द्र या उसके चरण के मामले में कमीशन की गई अतिरिक्त क्षमता के बारे में संबंधित आरएलडीसी को सूचित करेंगी।

- (3) अंतरराज्यिक व्यापार अनुज्ञाप्तिधारी, विक्रेता और क्रेता बाजार प्रचालन के अनुसूचीकरण को आरंग करने के लिए आवेदन आवदेन पत्र के साथ 10000/- रुपए (दस हजार रुपए मात्र) की एक बार रिजस्ट्रीकरण फीस का संदाय करेंगे।
- (4) पावर एक्सचेंज एक बार रिजिस्ट्रीकरण फीस के रूप में 20.0 लाख (बीस लाख रुपए) का संदाय करेंगे।
- 26. प्रणाली प्रचालन प्रमारों की संगणना और मुगतान (1) अंतरराज्यिक पारेषण अनुज्ञप्तिधारी के लिए प्रणाली प्रचालन प्रभारों की दरें वार्षिक आधार पर संगणित की जाएंगी और निम्नलिखित सूत्र के अनुसार मासिक आधार पर वसूल की जाएंगी:

एसओसी (पारेषण)=(10%) {(70%×एएफसी/(सीकेटी-केएम)}/12

जहां, एएफसी = विनियम 14 के अनुसार संगणित वार्षिक प्रभार ;

सीकेटी-केएम = बिलिंग के मास के पूर्व मास के अंतिम दिन को कुल अंतरराज्यिक पारेषण लाइनों की लंबाई :

परंतु यह कि वैयक्तिक पारेषण अनुज्ञानिधारी के लिए प्रणाली प्रचालन प्रभारों को उक्त अवधारित दरों के आधार पर संगणित किया जाएगा और संबंधित पारेषण अनुज्ञानिधारी के स्वामित्वाधीन और उसके द्वारा प्रचालित पारेषण लाइनों की लंबाई (सीकेटी\_केएम) में संगणित की जाएगी।

2. उत्पादन कंपनियों और विक्रेताओं के लिए प्रणाली प्रचालन प्रमारों की दरें वार्षिक आधार पर संगणित की जाएंगी और निम्नलिखित सूत्र के अनुसार मासिक आधार पर वसूल की जाएंगी।

एसओसी (उत्पादन या विक्रेता) = (45%)(70% × एएफसी/आईसी)/12

स्यक्तं

एएफसी = विनियम 14 के अनुसार संगणित वार्षिक प्रभार

आईसी = उत्पादन केन्द्रों की कुल संस्थापित क्षमता और विक्रेताओं की संविदात्मक क्षमता जिनका अनुसूचीकरण और ऊर्जा लेखा बिलिंग के मास के पूर्व मास के अंतिम दिन को संबंधित आरएलडीसी के अंतर्गत सम्मिलत किया गया है:

परंतु यह कि, उत्पादन कंपनियों या विक्रेताओं के लिए प्रणाली प्रचालन प्रभारों को उक्त निर्धारित दरों के और उत्पादन केन्द्र या विक्रेताओं की संबंधित क्षमता के आधार पर संगणित किया जाएगा।

3. वितरण अनुज्ञप्तिधारी तथा क्रेताओं के लिए प्रणाली प्रचालन प्रभारों की दरें वार्षिक आधार पर संगणित की जाएंगी और निम्नलिखित सूत्र के अनुसार कुल संविदात्मक क्षमता को ध्यान में रखने के बाद मासिक आधार पर वसूल की जाएंगी:

एसओसी (वितरण या क्रेता) = (45%)(70% × एएफसी / (सीसी) / 12

जहां

एएफसी = विनियम 14 के अनुसार संगणित वार्षिक प्रभार ;

सीसी = वितरण अनुज्ञप्तिधारियों और क्रेताओं द्वारा कुल दीर्घकालिक या मध्यकालिक संविदात्मक क्षमता जिसका अनुसूचीकरण और लेखा बिलिंग के मास के पूर्व मास के अंतिम दिन को संबंधित आरएलडीसी के अंतर्गत सम्मिलित किया गया है:

परंतु यह कि, वितरण अनुज्ञप्तिधारियों तथा क्रेताओं से प्रणाली प्रचालन प्रभार मास की बिलिंग के पूर्व मास के अंतिम दिन को उनके, यथास्थिति, आवंटनों तथा संविदात्मक क्षमताओं की धनराशि के अनुपात में संगृहित किए जाएंगे।

- 4. संबंधित राज्य भार प्रेषण केन्द्र, राज्य में वितरण अनुज्ञप्तिधारियों के लिए प्रणाली प्रचालन प्रभारों के संग्रहण के लिए नोडल एजेंसी होगी यदि संबंधित प्रादेशिक भार प्रेषण केन्द्र, राज्य भार प्रेषण केन्द्र और वितरण अनुज्ञप्तिधारी इस संबंध में पारस्परिक करार कर लेते हैं। प्रणाली प्रचालन प्रभारों के निष्पादन के बाद, संबंधित राज्य भार प्रेषण केन्द्र, संबंधित प्रादेशिक भार प्रेषण केन्द्र के खाते में उसे जमा करेंगे।
- 27. **बाजार प्रचालन प्रभारों की संगणना और भुगतान.**—(1) उत्पादन केन्द्रों, विक्रेताओं, वितरण अनुज्ञप्तिधारियों, और क्रेताओं के लिए बाजार प्रचालन प्रभारों को वार्षिक आधार पर संगणित किया जाएगा और निम्नलिखित सूत्र के अनुसार सीटीयू या अंतरराज्यिक पारेषण अनुज्ञप्तिधारियों द्वारा प्रदान किए गए दीर्घकालिक निर्बाध पहुंच या मध्यकालिक निर्बाध पहुंच को हिसाब में लेने के बाद मासिक आधार पर वसूल किया जाएगा:

एमओसी (अनुसूचीकरण) = 0.5% × (30%)×(एएफसी / (सीसी)) / 12

जहां.

एएफसी = विनियम 14 के अनुसार संगणित वार्षिक प्रभार;

सीसी = बिलिंग अविध के संबंधित मास के अंतिम दिन को सीटीयू या अंतरराज्यिक पारेषण अनुज्ञप्तिधारी द्वारा प्रदान की गई कुल दीर्घकालिक पहुंच और मध्यकालिक पहुंच।

(2) संबंधित राज्य भार प्रेषण केन्द्र राज्य में बाजार प्रचालन प्रभारों के संग्रहण के लिए नोडल एजेंसी होगी यदि संबंधित प्रादेशिक भार प्रेषण केन्द्र संबंधित राज्य भार प्रेषण केन्द्र और वितरण अनुझप्तिधारी इस संबंध में पारस्परिक करार कर लेते हैं। संबंधित राज्य भार प्रेषण केन्द्र, संबंधित प्रादेशिक भार प्रेषण केन्द्र की ओर से राज्य के अंदर वितरण अनुझप्तिधारियों से बाजार प्रचालन प्रभारों का संग्रहण करेगा और उसे संबंधित प्रादेशिक भार प्रेषण केन्द्र के खाते में जमा करेगा।

### 28. राष्ट्रीय भार प्रेषण केन्द्र प्रभार और निगमित कार्यालय खर्चे

आयोग द्वारा यथाअनुमोदित राष्ट्रीय भार प्रेषण केन्द्र और निगमित कार्यालय के सभी खर्चों को संबंधित क्षेत्रों में दी गई मांग के आधार पर प्रादेशिक भार प्रेषण केन्द्रों में संविभाजित किया जाएगा।

#### अध्याय ७

#### कार्यनिष्पादन संकेतक

- 29. आरएलडीसी और एनएलडीसी के लिए कार्यनिष्पादन संबद्ध प्रोत्साहन (1) प्रादेशिक भार प्रेषण केन्द्र द्वारा प्रोत्साहन की वसूली परिशिष्ट v में या आयोग द्वारा विहित ऐसे अन्य पैरामीटरों में यथाविनिर्दिष्ट प्रमुख कार्यनिष्पादन संकेतक की उपलब्धि पर आधारित होगी।
- (2) प्रत्येक प्रादेशिक भार प्रेषण केन्द्र परिशिष्ट v में विनिर्दिष्ट फार्मेट के अनुसार वार्षिक आधार पर आयोग को प्रत्येक प्रमुख कार्यनिष्पादन संकेतकों के लिए इसके वार्षिक कार्यनिष्पादन को प्रस्तुत करेगा।
- (3) एनएलडीसी, आयोग के अनुमोदन के लिए पद्धति सहित परिशिष्ट v मे विनिर्दिष्ट फार्मेट में प्रत्येक प्रमुख कार्यनिष्पादन संकेतक के संबंध में ब्यौरे प्रस्तुत करेगा।
- (4) आयोग परिशिष्ट v में विनिर्दिष्ट भारित के आधार पर, यथास्थिति, आरएलडीसी या एनएलडीसी, के समुच्चय कार्यनिष्पादन का मूल्यांकन करेगा। आयोग, यदि अपेक्षित हो, प्रणाली प्रचालक के कार्यनिष्पादन के मूल्यांकन के लिए केन्द्रीय विद्युत प्राधिकरण की सलाह की ईप्सा कर सकता है।
- (5) यथास्थिति, आरएलडीसी या एनएलडीसी को 1.4.2014 से आरंभ होने वाले 3 वर्षों के लिए 85 प्रतिशत के कुल कार्यनिष्पादन स्तर के लिए और 1.4.2017 से 90 प्रतिशत के कुल कार्यनिष्पादन स्तर के लिए वार्षिक प्रभार के 7 प्रतिशत के प्रोत्साहन को वसूल करना अनुज्ञात किया जाएगा। इस प्रोत्साहन में उक्त 90 प्रतिशत के कार्यनिष्पादन के ऊपर प्रत्येक 5 प्रतिशत वृद्धि के लिए वार्षिक प्रभारों के 1 प्रतिशत तक वृद्धि होगी:

परंतु यह कि प्रोत्साहन में, 85 प्रतिशत के नीचे कार्यनिष्पादन की प्रत्येक 3 प्रतिशत कमी के लिए समानुपातिक रूप में वार्षिक प्रभारों के 1 प्रतिशत तक की कटौती की जाएगी। (6) आरएलडीसी या एनएलडीसी, 31 मार्च को समाप्त पूर्ववर्ती वर्ष के लिए वार्षिक आधार पर प्रमुख कार्यनिष्पादन संकेतकों को संगणित करेंगे और इन विनियमों के परिशिष्ट V और परिशिष्ट VI के अनुसार आयोग के अनुमोदन के लिए याचिकाओं के साथ आयोग को प्रस्तुत करेंगे।

परंतु यह कि 31 मार्च को समाप्त पूर्ववर्ती वर्ष प्रमुख कार्यनिष्पादन संकेतकों को प्रत्येक वर्ष को प्रोत्साहन वसूल करने के लिए विचार किया जाएगा और नियंत्रण अवधि के अंत में ट्रयूअप किया जाएगा।

30. आरएलडीसी और एनएलडीसी के कर्मचारियों को प्रमाणन संबद्ध प्रोत्साहन.—(1) प्रादेशिक भार प्रेषण केन्द्रों और राज्य भार प्रेषण केन्द्रों के कर्मचारियों को, जो अपने संबंधित विशेषज्ञता क्षेत्रों में बुनियादी स्तर और विशेषज्ञता स्तर का प्रमाण—पत्र अर्जित करते हैं और प्रणाली प्रचालन या बाजार प्रचालन में नियोजित किए जाते हैं, निम्नलिखित पैरामीटरों के अनुसार इस प्रकार के प्रमाणपत्र अवधि चालू रहने के दौरान नियत प्रोत्साहन की अनुमति होगी:

The participate against spirit	क्र.सं.	प्रमाणन स्तर	नियत प्रोत्साहन (रुपए में रकम) (मासिक)
disciplinations	1,	बुनियादी स्तर	5000
by to get any the partie and	2.	विशेषज्ञता स्तर	7500

(2) प्रमाणन संबद्ध प्रोत्साहन विनियम 29 में यथाविनिर्दिष्ट कार्यनिष्पादन संबंधिद्र प्रोत्साहन के अतिरिक्त होगा।

#### अध्याय 8

#### बिलिंग एवं अन्य प्रकीर्ण उपबंध

- 31. बिलिंग एवं प्रमारों का मुगतान.—(1) बिलों को इन विनियमों के अनुसार ऊर्जा प्रणाली प्रचालन कंपनी द्वारा मासिक आधार पर प्रणाली प्रचालन प्रमार और बाजार प्रचालन प्रभार के लिए प्रस्तुत किया जाएगा और भुगतान प्रयोक्ताओं द्वारा ऊर्जा प्रणाली प्रचालन कंपनी को प्रत्यक्ष रूप से किया जाएगा।
- (2) आरएलडीसी / एनएलडीसी फीसं एवं प्रभारों के भूगतान में लगातार चुक आयोग के नोटिस में लाई जाएंगी।
- 32. विलंब से भुगतान पर अधिभार यदि इन विनियमों के अंतर्गत संदेय प्रभारों के लिए किसी बिल के भुगतान में बिलंग की तारीख से 60 दिनों की अवधि के आगे प्रयोक्ता द्वारा विलंब होता है तो 1.5 प्रतिशत प्रतिमास की दर पर विलंब भुगतान पर अधिभार प्रयोक्ताओं से वसूल किया जाएगा।
- 33. **हेजिंग की लागत या विदेशी विनिमय दर फेरफार की वसूली.**—हेजिंग की लागत या विदेशी विनिमय दर फेरफार की वसूली आयोग के समक्ष किसी आवेदन के बिना प्रयोक्ताओं से आरएलडीसी द्वारा प्रत्यक्ष रूप से की जाएगी:

परंतु यह कि हेजिंग की लागत या विदेशी विनिमय दर फेरफार के संबंध में प्रयोक्ताओं द्वारा किसी आपित की स्थिति में आरएलडीसी निर्णय के लिए आयोग के समक्ष समुचित आवेदन कर सकता है।

- 34 छूट.—बिलों के जारी होने की तारीख से 7वें दिन तक (अर्थात टी+6 दिन) (जहां टी बिल जारी होने की तारीख है) तक आरटीजीएस, एनईएफटी, साखपत्र या चैक के माध्यम से चुकाई गई सकल बिल रकम पर आरएलडीसी या एनएलडीसी द्वारा दो प्रतिशत की छुट अनुज्ञात की जाएगी।
- (ii) एक प्रतिशत की छूट की तब अनुज्ञात होगी जब भुगतान, बिल के जारी होने से टी+7 से टी+36 दिनों तक किया गया
- (iii) बिलों के जारी होने की तारीख से टी+31 दिनों से टी+60 दिनों तक किए गए भुगतान के लिए कोई छूट नहीं दी जाएगी।
- 35. शिथिल करने की शक्ति.—लिखित में रिकार्ड किए जाने वाले कारणों के लिए आयोग स्वयं या एनएलडीसी/आरएलडीसी/प्रयोक्ताओं द्वारा इसके समक्ष किए गए आवेदन पर ऐसे शिथिलीकरण से प्रभावित होने के लिए संभावित व्यक्तियों को युक्तियुक्त अवसर प्रदान करने के पश्चात् इन विनियमों के किसी उपबंध को शिथिल कर सकता है।
- 36. किनाई को दूर करना.—यदि इन विनियमों के उपबंधों को प्रभावी बनाने में कोई किनाई उत्पन्न होती है तो आयोग आदेश द्वारा ऐसे उपबंध कर सकता है जो अधिनियम या आयोग द्वारा विनिर्दिष्ट किसी अन्य विनियम के उपबंधों के असंगत न हों तथा इन विनियमों के उद्देश्यों को प्रभावी बनाने के लिए किनाइयां दूर करने हेतु आवश्यक प्रतीत हों।

एम. के आनंद, प्रमुख (वित्त)

[विज्ञापन-11] / 4 / असा. / 150 / 15(156)]

परिशिष्ट 1

### टैरिफ फाइल करने के फार्म (एनएलडीसी/आरएलडीसी) अनुक्रमणिका

एनएलडीसी/आरएलडीसी के लिए टैरिफ फाइल करने वाले प्ररूप और अन्य जानकारी/दस्तावेजों की जांच-सूची

प्ररूप संख्या	टैरिफ फाइल करने वाले प्ररूप (आरएलडीसी)	िक हिक
प्ररूप-1	सारांश शीट	
प्ररूप-2	टेरिफ की संगणना के लिए विचार किए गए मानकीय पैरामीटर	
<b>У</b> -7	1.4.2019 को स्वीकृत पूंजी लागत का सार	an de deutschen der
प्ररूप-4क	प्राक्कलित पूंजी लागत का सारांश और केंपेक्स और रेपेक्स को आरंभ करने की अनुसूची का सार	
प्ररूप-4ख	पूंजी लागत के तत्ववार ब्यौरे	
प्ररूप-4ग	संनिर्माण/प्रदाय/सेवा पैकेजों के ब्यौरे	
प्ररूप-4घ	सीओडी तक वित्तीय पैकेज	
प्ररूप-4ड	सीओडी के पश्चात् अतिरिक्त पूंजीकरण का विवरण	
प्ररूप-4च	पूंजी लागत का विवरण	
प्ररूप-4छ	चालू पूंजी संकर्म का विवरण	
प्ररूप-4ज	अतिरिक्त पूंजीकरण का वित्तपोषण	Berlin of the contract of the
प्ररूप-4झ	विदेशी इक्विटी के ब्योरे	
সক্ত্য–5ক	मानकीय ऋण पर ब्याज की संगणना	
प्ररूप-5ख	वास्तविक ऋण पर ब्याज की भारित औसत दर की संगणना'	
प्ररूप-5ग	विदेशी ऋण के ब्यौरे	
प्ररूप-5घ	परियोजना विनिर्दिष्ट ऋण के ब्यौरे	
সক্ত্য–5ভ	विभिन्न आरएलडीसी को कॉरपोरेट ऋण के आबंटन के ब्यौरे	te sensifeli medeledischem uminum vod is onstannat vertigd destablikativitet statemet. T
प्ररूप–6क	अवक्षयण का विवरण	and and a similar to the season may array to the state of the state of the season of t
प्ररूप-6ख	अवक्षयण दर की संगणना	
प्ररूप-7क	प्रचालन तथा रखरखाव खर्चों, मानव संसाधन खर्चों को छोड़कर, के ब्यौरे	ndrambilan sahigan dengan esi in sahi musa meshigasi bayasi yan digin nagan yang mengan bayasi.
प्ररूप-7ख	मानव संसाधन के ब्यौरे	de son de son singue en various modes destables haben haben de propriet per un propriet per personal de son de
प्ररूप-7ग	मरम्मत तथा रखरखाव खर्चों के ब्योरे	en e
प्ररूप-7घ	प्रशासनिक तथा साधारण खर्चों के ब्यौरे	allen allen istellen lette kant kant kant kant kant kant kant kant
गरूप-8	कार्य पूंजी पर ब्याज की संगणना	terdenki falut farke þrem i meni armsjón sajá s stægtir undr úggi viðgi vargunssjónsssjónsss
<b>√</b> 7₩Ч—9	आईडीसी और वित्तीय प्रभारों की संगणना के लिए ड्रा डाउन अनुसूची	MagaMagamagan ang mengan-pan-pan-pan-pan-pan-pan-pan-pan-pan-p
ररूप10	वास्तविक नकद व्यय	n 1986 hilligidh middin halland an o'n ammanach ganlayn hij ghraid airlada an Ngall hij doc gi cu-
<b>४रूप-11</b>	एलडीसी विकास निधि का वर्षवार विवरण (प्रोजेक्टिड)	rie de alcinational de sant a nome naprimage compar, un pro-dis-visio spira, que proprie
र <b>स</b> न्प−10	अन्य आय	· · · · · · · · · · · · · · · · · · ·

क्र.स.	जानकारी/दस्तावेज	टिक
1.	आरएलडीसी और एनएलडीसी/निगमित कार्योलय के लिए सभी अनुसूचियों और अनुबंध सहित संपरीक्षित तुलन पत्र एवं लाभ और हानि खाते।	
2.	सुसंगत ऋण करारों की प्रतियां	
en e	(क) पूंजी लागत और वित्तीय पैकेंज के लिए सक्षम प्राधिकारी के अनुमोदन की प्रतियां (ख) बोर्ड के अनुमोदन, प्राक्कलित पूंजी लागत और औचित्य सहित केपेक्स एवं रेपेक्स योजना।	
4.	(क) विदेशी ईक्विटी के लिए ईक्विटी भागीदारी करार और आवश्यक अनुमोदन की प्रतियां (ख) बोर्ड के अनुमोदन सहित एलडीसी विकास निधि से ईक्विटी अंशदान	(in the contract of the contra
5.	व्यष्टिक परियोजनाओं और स्कीमों, यदि लागू हो, की अधिक लागत और समय के कारणों को बताते हुए विस्तृत टिप्पण	
6.	कोई अन्य सुसंगत जानकारी (कृपया विनिर्दिष्ट करें)	

टिप्पण 1.—याचिका की इलैक्ट्रानिक प्रति (वर्ड्स फारमेट में) तथा इन फारमेटों (एक्सेल फारमेट में) के अनुसार संगणना के ब्यौरे तथा कोई अन्य जानकारी इलैक्ट्रानिक रूप में प्रस्तुत की जाएगी।

U 45-U---1

#### सारांश शीट

### एनएलडीसी/आरएलडीसी का नाम

(रुपए लाख में)

	Part Control of the C						(4	प्रपए लाख में)
劢,刊.	विशिष्टियां	प्ररूप	वर्तमान	2014-15	2015-16	2016-17	2017-18	2018-19
		<b>ન</b> .	2013-14		a na bito		Control of	
1	2		3	4	5	<b>6</b>		8
1.	रिटर्न आन इक्टिटी					I		distributed or the contract of
2.	ऋण पूजी पर ब्याज	er i de kalantar en som en			The state of the s			
3.	अवक्षयण	en engele en						Ministrated label describes a prima grand angle angle property as
4.	प्रचालन और एख-एखाव खर्चें, मानव संसाधन को छोड़कर		w ·			1		
5.	मानव संसाधन खर्च				makirin di menimuningkin katingkin katingka di salah yang di puju.			
6.	एनएलडीसी प्रभार तथा कारपोरेट कार्यालय खर्चै	enteres fluire ( him feli in f			gickeren Latern Calan Calan Spill op spill på dege krigen i norm kann de ser de ser de se			
7.	कार्य पूंजी पर ब्याज						and the second s	
	कुल,							والمستركة

' संगणना के ब्योरे विनियम के अनुसार विचार की गई इक्विटी के साथ प्रस्तुत किए जाने हैं।

(याचिकाकर्ता)

प्ररूप-2

### वार्षिक प्रभारों की संगणना करने के लिए विचार किए गए मानकीय पैरामीटर

### एनएनडीसी/आरएलडीसी का नाम:

विशिष्टियां	यूनिट	यथा विद्यमान	angganis ayusang kangkang kan		नेयंत्रण अवधि	george meg emglem gland gan var en	aggerfallen gerege-mensenfallen ander der der der der der der der der der
		2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
ईक्विटी पर रिटर्न की आधार दर	%						
कर दर	%	gangan ngan ngan ngan ngan ngan ngan ng		State light and description and a make make make and a make on in some any annual reseasor.			
कार्य पूंजी के लिए मास में प्राप्य	मास में						
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कार्य पूंजी के लिए मास में मानव संसाधन खर्चे	मास में			an organization of the control of th			
कार्य पूंजी के लिए मास में एनएलडीसी प्रभार	मास में						
(तारीख) को भारतीय स्टेट बैंक की उधार दर	%						

याचिकाकर्त्ता

प्ररूप-3

### विद्यमान परियोजनाओं के लिए स्वीकृत पूंजी लागत का सारांश

#### एनएलडीसी/आरएलडीसी का नाम:

केन्द्रीय विद्युत विनियामक आयोग द्वारा यथास्वीकृत पूंजी	
लागत	
को स्वीकृत पूंजी लागत	
(केन्द्रीय विद्युत विनियामक आयोग के सुसंगत आदेश का याचिका	
सं0 और तारीख सहित संदर्भ)	
to all alla tien had	
,	
विदेशी संघटक, यदि कोई हो,	
(मिलियन यूएस \$ या सुसंगत मुद्रा में)	
घरेलू संघटक (रुपए करोड़ में)	
स्वीकृत पूंजी लागत के लिए विचार की गई विदेशी मुद्रा दर	
स्वीकृत पूंजी लागत के लिए हेजिंग लागत यदि कोई हो,	
स्वीकृत कुल पूंजी लागत (रुपए करोड़ में)	

प्ररूप-4क

## नई परियोजनाओं के लिए प्राक्कलित पूंजी लागत तथा कमीशनिंग की अनुसूची का सारांश एनएलढीसी/आरएलडीसी का नाम नई परियोजना

पूंजी लागत प्राक्कलन

The state of the s		
पूंजी लागत प्राक्कलन को अनुमोदित करने वाला निदेशक बोर्ड / अभिकरण		
पूंजी लागत प्राक्कलनों के अनुमोदन् की तारीख		
	वर्तमान दिन लागत	संपूर्ण लागत
अनुमोदित प्राक्कलनों का कीमत स्तर	वर्षतिमाही की समाप्ति के अनुसार	केन्द्र की अनुसूचित वाणिज्यिक प्रचालन की तारीख के अनुसार
पूंजी लागत प्राक्कलित के लिए विचार की गई बिदेशी मुद्रा दर		
पूंजी लाग	गत आईडीसी और एफसी को छोर	747
विदेशी संघटक, यदि कोई हो,		
(मिलियन यूएस \$ या सुसंगत मुद्रा में)	*	
घरेलू संघटक (रुपए करोड़ में)	and a second and the	
पूंजी लागत, आईडीसी, एफसी, एफईआरवी तथा हेजिंग लागत को छोड़कर। (रुपए करोड़ में)		
आईडीसी	, एफसी, एफईआरवी तथा हेजिंग	वागत
	and annual and an all and an all and an analysis of an annual and an annual and an analysis of a spirit an annual and an annual an a	
विदेशी संघटक, यदि कीई हो,		
(मिलियन यू.एस\$ या सुसंगत मुद्रा में)		
घरेलू संघटक (रुपए करोड में)		
and many to the state of		
कुल आईडीसी, एफसी, एफईआरवी तथा हेजिंग लागत (रुपए करोड़ में)		
		entre and gravity and the state of the state
विचार किए गए करों और शुल्कों की दर		
3		

पूंजी लागत जिसमें आइ	ईंडीसी, एफसी, एफईआरवी तथा हेजिंग लागत मी है							
विवेशी संघटक, यदि कोई हो (मिलियन यू.एस. \$ या सुसंगत मुद्रा में)								
	and the first response to the search and desired in the product of the contract of the contrac							
घरेलू संघटक (रुपए करोड़ में)								
	The second secon							
पूजी लागत, जिसमें आईडीसी तथा एफसी भी है (रुपए करोड़ में)								
आस्तियों की कमीशनिंग की अनुसूची								
Averes.								

- अनुमोदन पत्र की प्रति संलग्न की जानी चाहिए।
- पूंजी लागत के ब्यौरे यथालागू प्ररूप 4ख या 4ग के अनुसार दिए जाने है।
- आईडीसी और वित्तीय प्रभारों के ब्यौरे प्ररूप 9 के अनुसार दिए जाने हैं।

याचिकाकर्त्ता प्ररूप - 4ख

### पूंजी लागत के तत्ववार ब्यौरे

### एनएलडीसी/आरएलडीसी का नाम

क्र.स.	ब्रेक डाउन		लागत करोड़	रुपए में	परिवर्तन	परिवर्तन के कारण	स्वीकृत
		मूल प्राक्कलन के अनुसार	वाणिज्यिक प्रचालन की तारीख के अनुसार	दायित्व / उपबंध	दायित्व / उपबंध		लागत
(1)	(2)	(3) (4)		(5)	(6)=(3-4-5)	(7)	(8)
<b>क</b> ,	प्रारंभिक संकर्म तथा भूमि						
1.1	डिजाइन तथा इंजीनियरिंग						
1.2	भूमि		ki jemen estan esta mesta tentra telebratu salah esta ki dina kena dalam kena kena kena pengangangan yang ang				getter fletter flette delte i de de rigilio - rich medialen er unsersunsen al
1.3	स्थल तैयारी		The first of the section of the sect	мементення на в на	and a second		
1.0	कुल आरंभिक संकर्म एवं भूमि		menenenenen ing kanan dan dapi dapi dapi dapi dapi dapi dapi dapi				
ख	सिविल संकर्म	THE PROPERTY OF THE PROPERTY O					
2.1	नियंत्रण कक्ष तथा कार्यालय भवन जिसमें एचवीएसी भी है						tantiaman panama dahan menjentan penangan
2.2	टाउनशिंप तथा कालोनी						grande de la constitución de la

2.3	सड़कें तथा जल निकासी	a più di che de del control				
≥.4	संरचना के लिए नीव	and the second s				· -y
2.5	प्रकीर्ण सिविल संकर्म				The state of the s	
2.0	कुल सिविल संकर्म					
П.	उपस्कर					
3.1						
3.2		***************************************				
3.3						gggggggggggggggggggggggggggggggggggggg
3.0	कुल उपस्कर					ominimate and to provide the second of the second
<b>u</b>	पुजे					galery were an extra principles gibble principles editor when
4.1						and the state of t
4.2						
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5.0	कुल कर और शुल्क					
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6.3	संनिर्माण बीमा					

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6.0	कुल संनिर्माण और स्थापित किए जाने से पूर्व के व्यय						
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7.1	स्थापना						
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7.0	कुल मुख्य शीर्ष						
8.0	आईडीसी, एफसी, एफईआरवी और हेजिंग लागत को छोड़कर, पूंजी लागत						
স	आईडीसी, एफसी, एफईआरवी और हेजिंग लागत						
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9.2	वित्तीय प्रभार(एफसी)						
9.3	विदेशी मुद्रा विनिमय दर अंतर (एफईआरवी)						
9.4	हेजिंग लागत	William (China (China China Laura ann ann an China Chi					
9.0	आईडीसी, एफसी, एफईआरवी, और हेजिंग लागत का योग		an makakan ang pangan an sa				
10.0	पूंजी लागत जिसमें आईडीसी, एफसी, एफईआरवी और हेजिंग लागत भी है।						

टिप्पणः अधिक समय और लागत लगने की दशा में, ऐसे अधिक समय और लागत के कारणों को देने वाला एक विस्तृत टिप्पण उत्तरदायी अभिकरण को स्पष्ट करते हुए और चाहे अधिक समय और लागत ऊर्जा प्रणाली प्रचालन कंपनी के नियंत्रण से परे हों या नहीं प्रस्तुत करना चाहिए।

प्ररूप-4ग

### संनिर्माण/प्रदाय/सेवा पैकेजों का ब्यौरा

एनएलडीसी/आरएलडीसी का नाम

	नाम/ संनिर्माण सं/प्रदाय/ सेवा पैकेप्न	TO STATE	चितिका । लागू के शीर्थ गर पर )	क्या आईसीबी/ किमागीय/निक्षेप मान्यम से प्रदा मया से और प्राप की संख्य	a messactives	प्राप्त बोली संख्या	की प्रदान करने के तारीख	कार्य आरंग करने के जारीक	कार्य पूर करने की सारीख	कार्यका मूल्व' (रुपए करोड़ में)	कीमत व कर्म वा सुद्धि साहत	पूरा होने या बाणिज्यक प्रवालन की तारीख, जो भी पहले हो तक वास्तविकं व्यय (रुपए करोड़ में)	कर तथा शुल्क और आईईसीसी	आई डीसी, एफसी, एफईआरवी और हेजिंग लागत	बंद
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े किसी भी पैकेज में कार्य की परिधि को संभावित सीमा तक प्ररूप 4ख में लागत ब्यौरों के अनुसार निर्दिष्ट किया जाना चाहिए। <sup>2</sup>. यदि यहां कोई ऐसा पैकेज हो, जिसे भारतीय रुपए और विदेशी मुद्रा में दर्शित किया जाना हो तो उसे करैन्सी, विनिमय दर और तारीख सहित अर्थात 1.4.2009 की तरह रुपए 80 करोड़ + यूएस \$ 50 मि= यूएस \$ पर 320 करोड़ रुपए = 48 रुपए को अलग से दर्शाया जाना चाहिए।

प्ररूप-4घ

वाणिज्यिक प्रचालन की तारीख तक वित्तीय पैकेज

एनएलडीसी/आरएलडीसी का नाम 1.4.2014 को परियोजना लागतः वाणिज्यिक प्रचालन की तारीख

/ज्याच्या ज्यापा सें\

	यथाअनुमो	दित वित्तीय पैकंज और रकम	1.4.2014 কী	1.4.201	(लाख रुपए म 4 को यथास्त्रीकृत			
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'अर्थात् यूएस \$ 200 मि + 400 करोड़ रुपए या 1 यूएस \$ = 48 रु0 की विनिमय दर पर 1360 करोड़ रुपए जिसमें यूएस 200 मि. भी है <sup>2</sup>वाणिज्यिक प्रचालन की तारीख से अभिप्राय आरएलडीसी का वाणिज्यिक प्रचालन है। <sup>3</sup>उदाहरणार्थः युएस \$ 200 मि आदि।

याचिकाकर्त्ता

प्ररूप-4ङ

1.4.2014 के बाद अतिरिक्त पूंजीकरण का विवरण

एनएलडीसी / आरएलडीसी

	International section of the section	-	2 . 2	# K 2 cm 2 F 3 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2	**********	,	
	<b>.</b>	वर्ष	1.4.2014 के बाद जोड़े जाने वाले प्रस्तावित कार्य / उपस्कर	पूंजीकृत किए जाने के लिए प्रस्तावित रकम	प्रस्ताव के अनुसार न्यायोचित	वह विनियम जिसके अधीन सम्मिलित है	स्वीकृत लागत
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'यदि परियोजना पूरी कर ली गई है तथा पहले ही कोई टैरिफ अधिसूचना जारी कर दी गई है तो (प्राधिकारी का नाम) द्वारा पहले ही जारी टैरिफ अधिसूचनाओं के प्रयोजन के लिए यथास्वीकृत लागत देते हुए स्तंभ 7 भरें(टैरिफ आदेश की प्रति संलग्न करें)

टिप्पण:

- 1. प्ररूप को क्रमानुसार वर्षावार भरें जिसमें फायदाग्राहियों की आवश्यकता और प्रोद्भूत लाभ का विस्तृत ब्यौरा स्पष्ट रूप से दर्शित हो।
- 2. यदि आरंभिक पूर्जे किसी भी उपस्कर के साथ क्रय किए जाते हैं तो ऐसे पुर्जों की लागत पृथक् रूप से उपदर्शित की जानी चाहिए।

यचिकाकर्ता

प्ररूप-4च

### पूंजी लागत का विवरण

एनएलडीसी/आरएलडीसी का नाम

***************************************		सुसगत तारीख को
31	क) बहियों के अनुसार प्रारंमिक कुल ब्लॉक रकम	
	रब) उपरोक्त अ (क) में पंजी दायित्वों की रकम	
	ग) उपरोक्त अ (क) में सम्मिलित आईडीसी, एफसी, एफईआरवी तथा हेजिंग लागत की एकम	
- Company of the Comp	घ) उपरोक्त अ(क) में सम्मितित आईडीसी की रकम (आईडीसी, एफसी, एफईआरवी तथा	
	हेजिंग लागत को छोड़कर)	
311)	क) अवधि के दौरान अतिरिक्त कुल ब्लॉक रकम	
	ख) उपरोक्त आ (क) में पूंजी दायित्वों की रकम	
maghiosolopus et	ग) उपरोक्त आ (क) में सम्मिलित आईडीसी, एफसी, एफईआरवी तथा हेजिंग लागत की	
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and the state of t	<ul> <li>घ) उफ्रोक्त आ(क) में सिम्मिलित आईडीसी की रकम (आईडीसी, एफसी, एफईआरवी तथा हेजिंग लागत को छोडकर)</li> </ul>	
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š	क) बहियों के अनुसार अंतिम कुल ब्लॉक रकम	
	ख) उपरोक्त इ (क) में पूजी दायित्वों की रकम	
	ग) उपरोक्त इ (क) में सम्मिलित आईडीसी, एफसी, एफईआरवी तथा हेजिंग लागत की रकम	
gregory artists on on explicits	घ) उपरोक्त इ (क) में सम्मिलित आईइडीसी की रकम (आईडीसी, एफसी, एफईआरवी तथा हेजिंग लागत को छोड़कर)	

1. सुसंगत तारीख/तारीखों से केन्द्र की वाणिज्यिक प्रचालन की तारीख तथा आरंभ तथा समाप्त होने वाला वर्ष अभिप्रेत है। (याचिकाकत्ती)

प्ररुप 4छ

### चालू पूंजी संकर्म का विवरण

एनएलडीसी /	आरएलडीसी	का	*******************************
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### (सुसंगत तारीख तथा वर्षवार के लिए दिया जाना है)

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(Appropried			सुसंगत तारीख को
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		ग) उपरोक्त में सम्मिलित आईडीसी, एफसी, एफईआरवी तथा हेजिंग लागत की रकम	
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आ क) अवधि के दौरान सीडब्ल्यूआईपी में जोड़ / समायोजन ख) उपरोक्त में पूजी दायित्वों की रकम	
ख) उपरोक्त में पूजी दायित्वों की रकम	
ग) उपरोक्त में सम्मिलित आईडीसी, एफसी, एफईआरवी तथा हेजिंग लागत की रकम	an distribution di segui di secondi di secondi della contra di secondi
इ क) अवधि के दौरान सीडब्ल्यूआईपी की नियत आस्ति का पूंजीकरण/अंतरण	
ख) उपरोक्त में पूजी दायित्वों की रकम	
ग) उपरोक्त में सम्मिलित आईडीसी, एफसी, एफईआरवी तथा हेजिंग लागत की रकम	
ई क) बहियों के अनुसार अंतिम सीडब्स्यूआईपी रकम	
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ग) उपरोक्त में सम्मिलित आईडीसी, एफसी, एफईआरवी तथा हेजिंग लागत की रकम	
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1. सुसंगत तारीख से यूनिट / यूनिटों की वाणिज्यिक प्रचालन की तारीख तथा आरंभ और समाप्त होने वाला वित्तीय वर्ष अभिप्रेत

याचिकाकर्ता

प्ररुप 4ज

### अतिरिक्त पूंजीकरण का वित्त पोषण

एनएलडीसी/आरएलडीसी का नामः

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- ा वर्ष व वाणिज्यिक प्रचालन की तारीख के वित्तीय वर्ष को निर्दिष्ट करता है और वर्ष 2 तथा वर्ष 3 आदि क्रमशः पश्चात्वर्ती वित्तीय वर्ष हैं।
- 2. अपेक्षित अतिरिक्त पूंजीकरण को पूरा करने वाले ऋण के ब्यौरे प्ररुप 7 या 8, जो भी सुसंगत हो, के अनुसार दिए जाने चाहिए।

याचिकाकर्ता

प्ररुप - 4झ

#### विदेशी इक्विटी के ब्यौरे

(केवल ईक्विटी इंफ्यूजन के संबंध में ब्यौरे यदि याचिका के अंतर्गत परियोजना के लिए कोई लागू है।)

#### एनएलडीसी/आरएलडीसी का नाम

### इंफ्यूजन की तारीख को मुद्रा विनिमय दर

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<sup>1</sup>मुद्रा का नाम, अर्थात् यूएस \$ डोएम आदि। <sup>2</sup>वर्ष के दौरान एक से अधिक बार इक्विटी इंफ्यूजन की दशा में, प्रत्येक इंफ्यूजन की तारीख पर विनिमय दर दी जाए।

याचिकाकर्त्ता

मानकीय ऋण पर ब्याज की संगणना

एनएनडीसी/आरएलडीसी का नाम.....

प्ररुप-5क

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याचिकाकर्त्ता

प्ररुप-5ख

वास्तविक ऋण पर ब्याज की मारित औसत दर की संगणना

एनएनडीसी/आरएलडीसी का नाम.....

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ऋण पर ब्याज						
ऋण पर ब्याज की भारित औसत दर						
AS NEW MILL BY MILE AS A MAN AS		-			-	1

<sup>1.</sup> विदेशी ऋण की दशा में, इसे भारतीय रुपए में संगणना करके प्रस्तुत किया जाना है। तथापि, मूल मुद्रा की संगणना भी इसी प्ररुप में पृथक रुप से प्रस्तुत की जानी है।

याचिकाकर्त्ता

प्ररूप-5ग

### विदेशी ऋण के ब्योरे

(याचिका के अधीन परियोजना को लागू ऋणों के संबंध में ब्यौरे)

एनएलडीसी/आरएलडीसी का नाम 1.4.2014 को विनिमय दर

(रकम लाखों में) विसीय वर्ष (1.4.2014 से वर्ष । वर्ष 2 वर्ष 3 और उसरी आगे W. आएंग) 6 9 11 12 13 तारीख विनिसय एकम रसम् तारीख विनिमय रकम तारीख रकम रकम विनिमय रकम (विदेशी 35 (75.) (विदेशी 77 (₹) विदेशी दर (T) मुद्रा) मुद्धा) मुद्रा) HEI1 निकासी की तारीख पर ₹ŏ. मूल की अनुस्वित प्रतिसंदाय तारीख ब्याज की अनुस्वित संदाय तारीखं विदीय वर्ष की समास्ति हेजिंग की दशा भें हेजिय की तारीख पर हेजिंग की अवधि हेजिंग की लागत 3 HEI2 ij, निकासी की तारीख पर पुल की अनुस्वित पविसंदाय वारीख बाज की अनुसूचित संदाय वारीख वितीय वर्ष की समाध्य 93 रेजिन की दशा भे हेजिंग की तारीख पर हेजिंग की अवधि हेजिंग की लागत गुदाउ और जससे आगे निकासी की तारीख पर मूल की अनुस्वित प्रतिसदाय तारीख ब्याण की अनुस्थित संदाय तारीखं वितीय वर्ष की समादित हेजिंग की दशा में हेजिंग की तारीख पर हेचिंग की अवधि हेजिंग की लागत

1. मुद्रा का नाम् अर्थात् यूएस 🖇 डीएम आदि में चल्लिखित किया जाना है।

2. वर्ष में एक से अधिक निकासी की दशा में, प्रत्येक निकासी की तारीख को मुद्रा की दर दी जानी है।

3. वर्ष के दौरान एक से अधिक हेजिंग या भाग हेजिंग की दशा में, हेजिंग के ब्यौरे, समर्थनकारी दस्तावेजों सहित दिए जाने हैं।

नोट : 1) यथा लागू कर (जैसे रोका गया कर) के ब्यौरे, जिसमें कर में परिवर्तन भी सम्मिलित हैं, यह तारीख जिससे परिवर्तन हुआ है स्पष्ट रूप से उपवर्शित की जाए।

याचिकाकर्ता

प्ररुप - 5घ

#### परियोजना विनिर्दिष्ट ऋण के ब्यौरे

एलएलडीसी/आरएलडीसी का नाम

(रुपए लाखों में)

विशिष्टिया	पैकेज 1	पैकेज 2	पैकंज 3	पैकेज 4	पैकेज 5	र्पकेज 6
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स्वीकृत ऋण की रकम			a pada ngada nga ito gada ngado n			
31.3.2009 / वाणिज्यिक प्रचालन की तारीख वक लिए गए						***************************************
कुल ऋण की रकम <sup>3,4,5,13,16</sup>		e de la constante de la consta			and the state of t	
ब्याज के प्रकार				:		
नियत ब्याज दर, यदि लागू हो				kind perlapingan selifigan selipen derbaran seran selam belapa belapa belapa belapa belapa		
आधारिक दर, यदि फ्लोटिंग ब्याज है'						
मार्जिन, यदि फ्लोटिंग ब्याज है <sup>8</sup>	हां / नहीं	हां / नहीं	हां / नहीं	हां / नहीं	हां/नहीं	हां / नही
क्या कोई कैप्स/पतोर ह <sup>8</sup>					*	
यदि उपरोक्त हां है तो कैप्स/पलोर को विनिर्दिष्ट कर		ilayan dan minyin ingan ilayan	gen degen lige didagen dagen degen ibry vidage ibr yn degellikege	ing and the pure deput deput distribution and the military and the surface and the surface and the surface and		
विलम्बन अवधि <sup>10</sup>						
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प्रतिसदाय अवधि"				hitematik matik		
से प्रभावी प्रतिसंदाय				na nježivo na kolonické vozebě nježev napiem pře na kie vode v nježivou pře ka k		
प्रतिसदाय आवृत्ति <sup>ग्य</sup>						
प्रतिसंदाय किस्त <sup>ाताव</sup> ,	***			age and the comment of the comment o		
आधारिक विनिमय दर <sup>16</sup>			***************************************	an agus agus agus agus agus agus agus agus		
क्या विदेशी मुद्रा ऋण को हेज किया गया है				in a standard and a		
यदि उपरोक्त हां हो तो ब्यौरा विनिर्दिष्ट कर'					<del> </del>	

- ऋण के स्रोत से वह अभिकरण अभिप्रेत है जिससे ऋण लिया गया है जैसे डब्ल्यूबी, एडीबी, डब्ल्यूएमबी, पीएनबी, एसबीआई, आईसीआईसीआई, आईएफसी, पीएफसी आदि।
- 2. ऋण की मुद्रा में निर्दिष्ट मुद्रा जैसे यूएस \$ डीएम, येन, भारतीय रुपए आदि।
- विद्यमान आस्तियों के लिए ब्यौरे 31.3.2014 को और शेष आस्तियों के लिए वाणिज्यिक प्रचालन की तारीख को प्रस्तुत किए जाने हैं।
- 4. जहां ऋण पुनर्वित किया गया हैं, वहां पुनर्वित ऋण के लिए प्ररुप में ब्यौरे दिए जाने हैं। तथापि, मूल ऋण के ब्यौरे इसी प्ररुप में पृथक रूप से दिए जाने हैं।
- ब्याज प्रकार से चाहे ब्याज नियतं है या फ्लोटिंग है, अभिप्रेत है।
- 6. आधारिक दर से बैंक, एलआईबीओआर आदि द्वारा विनिर्दिष्ट आधारिक दर अभिप्रेत है जिस पर मार्जिन को जोड़ा जाना है। निकासी की तारीख से विभिन्न तारीखों पर लागू आधार दर को भी संलग्न किया जाए।
- 7. मार्जिन से फ्लोटिंग दर से अधिक और ऊपर बिंदू अभिप्रेत हैं।
- उस समय कैंप्स/पलोर प्रस्तुत किए जाने हैं जिसमें फ्लोटिंग दरें फ्रोजन हो जाती हैं। यदि ऐसी स्थिति रहती है तो सीमाओं का उल्लेख करें।
- 9. विलंबन अवधि से वह अवधि निर्देष्ट की जाती है जिसके दौरान ऋण, सर्विसिंग दायित्व अपेक्षित नहीं है।
- 10. प्रतिसंदाय अवधि से ऋण का जैसे 7 वर्ष, 10 वर्ष, 25 वर्ष आदि में प्रतिसंदाय अभिप्रेत है।
- 11. प्रतिसंदाय आवृत्ति से ऐसे अंतराल अभिप्रेत है जिस पर ऋण सर्विसिंग मासिक, तिमाही, अर्धवार्षिक आदि के रूप में दी जानी होती है।
- 12. जहां ऋण की निकासी/प्रतिसंदाय एक से अधिक है वहां प्रत्येक निकासी/प्रतिसंदाय की रकम और तारीख अलग से दी जाए।
- 13. यदि प्रतिसंदाय, किस्त की रकम और प्रतिसंदाय तारीख उपरोक्त दिए गए आंकड़ों से नहीं दी जा सकती है वहां प्रतिसंदाय अनुसूची पृथक् रूप से दी जाए।
- 14. विदेशी ऋण की दशा में प्रत्येक निकासी और प्रतिसंदाय उस तारीख को विनिमय दर के साथ दिया जाए।
- 15. आधारिक विनिमय दर से विद्यमान आस्तियों के लिए 31.3.2014 को शेष आस्तियों के लिए 1.4.2014 (वाणिज्यिक प्रचालन की तारीख) को विद्यमान विनिमय दर अभिप्रेत है।
- 16. हेजिंग की दशा में, हेजिंग के प्रकार, हेजिंग की अवधि, हेजिंग की लागत, आदि जैसे ब्यौरे विनिर्दिष्ट करें।
- 17. ट्रयूंग अप के समय, सुसंगत पुनः नियत तारीख (यदि कोई है) के साथ ब्याज की दर को पृथक रूप से प्रस्तुत किया जाना है।
- 18. ट्रयूंग अप के समय, पहले विचार किए गए ऋण के पुनिवित्त के ब्यौरे प्रस्तुत करें। उस तारीख को ऐसे ब्यौरे जिसको पुनिर्वित किया गया हैं, पुनिर्वित ऋण की रकम, पुनिर्वित ऋण के निबंधन एवं शर्तें, पुनिर्वित के लिए उपगत वित्त तथा अन्य प्रभार आदि।

याचिकाकर्त्ता

प्ररुप-5ङ

# विभिन्न आरएलडीसी के लिए निगमित ऋणों के आबंटन के ब्यौरे एनएलडीसी/आरएलडीसी का नाम

(रुपए लाखों में)

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- ऋण के स्रोत से वह अभिकरण अभिप्रेत है जिससे ऋण किया गया है जैसे डब्ल्यूबी, एडीबी,डब्ल्यूएमबी, पीएनबी, एसबीआई, आईसीआईसीआई, आईएफसी, पीएफसी आदि।
- 2. ऋण की मुद्रा में निर्दिष्ट जैसे यूएस\$ डीएम, येन भारतीय रुपए आदि।
- 3. विद्यमान आस्तियों के लिए ब्यौरे 31.3.2014 को और शेष आस्तियों के लिए वाणिज्यिक प्रचालन की तारीख को प्रस्तुत किए जाने वाले ब्यौरे।
- 4. जहां ऋण पुनर्वित किया गया है, वहां पुनर्वित ऋण के लिए प्ररूप में ब्यौरे दिए जाने हैं। तथापि, मूल ऋण के ब्यौरे इसी प्ररूप में पृथक रूप से दिए जाने हैं।
- 5. यदि विभिन्न यूनिटों में टैरिफ के लिए पृथक रूप से दावा किया जाता है तो उसी प्ररूप में सभी यूनिटों के लिए पृथक रूप से प्ररूप में ब्यौरे दिए जाने हैं।
- ब्याज प्रकार से चाहे ब्याज नियत है या फ्लोटिंग है, अभिप्रेत है।
- 7. आधारिक दर से बैंक, एलआईबीओआर आदि के द्वारा विनिर्दिष्ट आधारिक दर अभिप्रेत है जिस पर मार्जिन को जोड़ा जाना है। निकासी की तारीख से विभिन्न तारीखों को लागू अधारिक दर को भी संलग्न किया जाए।
- मार्जिन से फ्लोटिंग दर से अधिक और ऊपर बिन्दू अभिप्रेत है।
- 9. **उस समय कैप्स/पलोर प्रस्तुत किए जाने हैं जिसमें प्**लोटिंग दरे फ्रोजन हो जानी है। यदि ऐसी स्थिति रहती है तो **सीमाओं का उल्लेख करें।**
- 10. विलम्बन अविध से वह अविध निर्दिष्ट की जाती है जिसके दौरान ऋण सर्विसिंग दायित्व अपेक्षित नहीं है।
- 11. प्रतिसंदाय अवधि से ऋण का जैसे 7 वर्ष, 10 वर्ष, 25 वर्ष आदि में प्रतिसंदाय अभिप्रेत है।
- 12. प्रतिसंदाय आवृत्ति से ऐसे अंतराल अभिप्रेत है जिस पर ऋण सर्विसिंग मासिक, तिमाही, अर्धवार्षिक, वार्षिक आदि के रूप में दिया जाना है।
- 13. जहां ऋणं निकासी/प्रतिसंदाय एक से अधिक है वहां प्रत्येक निकासी/प्रतिसंदाय की तारीख और रकम पृथक रूप से भी दी जाए।
- 14. यदि प्रतिसंदाय, किस्त की रकम और प्रतिसंदाय तारीख उपरोक्त दिए गए आंकड़ों से नहीं दी जा सकती है वहां प्रतिसंदाय अनुसूची पृथक रूप से दी जाए।
- 15. विदेशी ऋण की दशा में प्रत्येक निकासी और प्रतिसंदाय उस तारीख को विनिमय दर के साथ दिया जाए।
- 16. आधारिक विनिमय दर से विद्यमान आस्तियों के लिए 31.3.2014 को शेष आस्तियों के लिए वाणिज्यिक प्रलाचन की तारीख को विद्यमान विनिमय दर अभिप्रेत है।
- 17. **हेजिंग की दशा में, हेजिंग के प्रकार, हेजिंग की अवधि**, हेजिंग की लागत, आदि जैसे ब्यौरे विनिर्दिष्ट करें।

18. ट्रयूंग अप के समय, सुसंगत पुन: नियत तारीख (यदि काई हो) के साथ ब्याज की दर को पृथक रूप से प्रस्तुत किया जाना है।

19. दूईंगअप के समय, पहले विचार किए गए ऋण के पुनर्वित के ब्यौरे प्रस्तुत करें। उस तारीख को ऐसे ब्यौरे जिससे पुनर्वित किया गया हैं, पुनर्वित ऋण की रकम, पुनर्वित ऋण के निबंधन तथा शर्तें, पुनर्वित्त के लिए उपगत वित्त तथा अन्य प्रभार आदि।

याचिकाकर्ता

प्ररुप - 6क

अवक्षयण का विवरण

एनएलडीसी/आरएलडीसी का नाम.....

(लाख रुपए में)

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प्ररुप-6ख

अवक्षयण दर की संगणना

एनएलढीसी/आरएलढीसी का नाम.....

(रुपए लाख में)

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4.	на больно выболице на пастро отпрового, пот гробе ублоче візночній повій поти поти пасти у по пода негуднення на поти год.	(in Princes Sections interested principal principal in the historic which which which we dispend to the contemplate and a region of the contemplate in the contemplat			ant to green you which hope to any transform on the state to the section of the structure of the section of the
5.	german en de de production de la contra de de des de des de la contra de la contra de des de la contra de desta				
6.	atten på tregen frigne film ellem ellem en menne frem blev bleven på tregen frike frighe fred elle elle en de p I film en frem frem ellem ellem ellem en men frem bleven på tregen frem frem ellem elle ellem en de på ellem e				مندي استراب شدار فرساد الرابعة الإربعة الإربعة الإربية الإيوان الديونية المساورة منافعة المساورة المساورة المنافذة
7.	t y armenin mendegening miles, o dipode distriction mela mena milingua appropriate (pode) production and debend	(monthrow the single county county thank the principle of the single control county of the single county thank the single county that the single county the single county that the single county that the single county the single county that the single county that the single county the single county that the single county that the single county the single county that the single county that the single county the			Takka kuta kuta kuta kuta kuta kuta kuta
8.	ga minga na qirin vidiri undi di ta san hasa igisa mada pud aman fanyan ga sasigan na pinas meningaligigan napa manan menamu				وما في من المناور و المناور ال
9.	in in principal and in the state of the stat				
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	अवक्षयण की मारित		annonierinterinte der tetr, te Folonishisterin in inne kompanyanyan innegtra disada shikatin sebihat ya metanbandyan yakeliga nipu pinyan a		
	औसत दर (%)	4-1-144-146	MARIA AND AND AND AND AND AND AND AND AND AN		

आस्तियों के नाम अधिसूचना से संलग्न अवक्षयण अनुसूची में उल्लिखित आस्तियों के वितरण के अनुसार होंगे। याचिकाकर्त्ता

### प्ररुप - 7क

		प्रचालन	तथा	रखरखाव	खर्चे	मानव	संसाघन	खर्चों	को	छोड़कर,	के	ब्यौरे
Δ.Δ	Δ	 										

एनएलडीसी/आरएलडीसी का नाम.....

(रुपए लाखों में)

	गर्द	2009-10	201011	2012-13	2013-14	201415
	1	2	3	4	5	6
1.	मरम्मत तथा रखरखाव खर्च					
2.	प्रशासनिक तथा साधारण खर्चै, आदि					
3.	कुल					

टिप्पण:

1 संलग्न प्ररुपों के अनुसार इन व्ययों के ब्यौरे

सभी आरएलडीसी एनएलडीसी तथा कारपोरेट कार्यालय के लिए प्रस्तुत किया जाना है।

याचिकाकर्ता

प्ररूप-7 ख

एनएलडीसी/आरएलडीसी का नाम.....

मानव संसाधन खर्चों के ब्यौरे

अवधि

- 1. पूर्व पांच वर्षों के लिए वास्तविक
- 2. चालू वर्ष के पहले छह मास के लिए वास्तविक
- 3. चालू वर्ष के अंतिम छह मास के लिए प्रत्याशित
- 4. आगामी वर्ष के लिए प्रत्याशित

화.	लेखा कोड	विशिष्टियां		कार्यपालक	भैर व	<u>ज्ञार्यपालक</u>	কুল
सं.				· — — — — — — — — — — — — — — — — — — —			
			तकनीकी	गैर-तकनीकी	तकनीकी	गैर–तकनीकी	
1.	वेतन						
2.	अतिकाल भत्ता						
3.	महगाई भता						
4.	अन्य भत्ता						
5.	बोनस						
6.	उत्पादकता लिंक्ड प्रोत्साहन						
7.	उप योग (1 से 6)						1
	अन्य कर्मचारिवृद लागत			and the state of t			
8.	चिकित्सा खर्चों की प्रतिपूर्ति			w de la constant de l			
9.	छुट्टी यात्रा रियायत मकान किराए की प्रतिपूर्ति						
10.	मकान किराए की प्रतिपूर्ति						
11.	कर्मचारिवृंद को अंतिम राहत						
12.	अजित छुट्टी का भुनाना						
13.	मानदेय						
14.	कर्मकार प्रतिकर अधिनियम के						
	अधीन संदाय		e de la companya de l		***		
15.	एक्स-ग्रेसिया						
16.	वीआरएस पर व्यय						
17.	उप योग (8 से 16 तक)	***************************************					
18.	कर्मचारिवृंद कल्याण खर्च						
19.	टर्भिनल फायदे						
20.	प्रावधान	,		akeniga eftir ur traine kalen indominister traine kalen kalen kalen kalen kalen kalen kalen kalen kalen kalen Berkan kalen kalen indominister kalen k			
21.	अन्य(विनिर्दिष्ट करें)					State Strategies and	
22.	कुल (7+17+18+19+20+21)						
23.	वंसूला गया राजस्व, यदि कोई हो				y musy mangkan ng mang mang mang mang mang mang mang		
24.	शुद्ध योग (22-23)					angener ground new de new de le serve de le sede has de litre de l	
Tryant surfreshire de model	<del>то по до до</del>						
nyannan manyan ma	अतिरिक्त जानकारी		***************************************				
I.	को कर्मचारियों की संख्या	***************************************					
	(i) कार्यपालक					On the second	

	(ii) गैर-कार्यपालक		Marie Antico and Colorio Colorio Calendario				
	(iii) कुराल	adaman kan pilangan pagaban dalam pilangan panda dalam pilangan panda dalam pilangan panda pilangan dalam pila		angelengeraten esteretak eratum asteretak eratum anteretak eratum anteretak eratum aktivis eratum eritek eratu	gilder tigligde stellen stelle		
	(iv) गैर कुशत	generangskungskungskungskungskungskungskungsku					
	T. T.						
2.	निम्नतिखित के अनुसार कर्मचारियों की संख्या	general participates participates and complete in front and comple					-
	(i) संचालित मेगांवाट						
	(ii) संचातित एमकेडब्स्यूएच						

(1) दिए गए शीर्ष के अधीन एचआर व्यय में 20 प्रतिशत से अधिक वार्षिक वृद्धि को समुचित औचित्य सहित वर्णन किया जाना चाहिए।

(2) आंकड़े संपरीक्षित तुलनपत्र के आधार पर होने चाहिए।

- (3) वर्ष 2013-14 की पूर्व अविध से संबंधित बकायों के ब्यौरे यदि कोई हो, पृथक् रूप से दर्शित किए जाने चाहिए।
- (4) प्रत्येक वर्ष के दौरान वीआरएस का विकल्प लेने वाले कर्मचारियों की संख्या को उपदर्शित किया जाना चाहिए।

(5) असामान्य खर्चों के ब्यौरों को, यदि कोई हो, पृथक रूप से दर्शित किया जाना चाहिए।

(6) वेतन पुनरीक्षण / बकायों के मद्दे 2008-09, 2009-14(वर्षवार) के दौरान कर्मचारी लागत से मासिकवार उपबंध किए जाने चाहिए।

याचिकाकर्ता

प्ररूप--7ग

#### मरम्मत और रखरखाव खर्चों के ब्यौरे

-एनएलडीसी/आरएलडीसी का नाम.....

#### मरम्मत एवं रखरखाव खर्वे (वास्तविक)

क्र.सं.	विशिष्टियां	पूर्व वित्तीय वर्ष के लिए वास्तविक	बालू	्वितीय वर्ष	and the second	आगामी वर्ष के लिए प्रावकलन
			पहले छह मास के लिए वास्तविक	शेष छह मास के लिए प्रक्षेपण	कुल	
1.	भंडार तथा पुर्जी की खपत					
2.	भडार तथा पुर्जों की हानि					
3.	सयंत्र तथा मंशीनरी मरम्मत तथा रखरखाव					
4.	सिविल संकर्म मरम्मत तथा रखरखाव					
5.	वार्षिक रखरखाव संविदा (4क+4ख+4ग)					
5ক.	संयंत्र तथा गशीनरी					
5ख.	सिविल मरम्मत तथा रखरखाव					8
5ग.	अन्य					
6.	अन्य (विनिर्दिष्ट करें)					
7.	कुल (1+2+3+4+5+6)					
8.	राजस्व वसूलियां, यदि कोई हो					
9.	सुद्ध योग (7-8)					1

### ख. गरम्मत तथा रखरखाव खर्चै (विनियम के अनुसार)

				ŕ		
विवरण		200910	2010-11	2011-12	2012-13	2013-14
वर्ष के	1 अप्रैल को स्वीकृत पूंजी			A. A		and an extension and an
मरम्मत	तथा रखरखाव खर्च					
पूजी ल	ागत की प्रतिशतता के रूप					
में मरम	त तथा रखरखाव खर्चे				5,000	

याचिकाकर्ता

प्ररूप ७घ

### प्रशासनिक तथा साघारण खर्वों के ब्यौरे

एनएलडीसी/आरएलडीसी का नाम

₩. ₹1.	विसरण	पूर्व प वित्तीय व के दि वास्तविक	तर्ष नए 5	विसीय वर्ष)	a maga tangga managan ng arang ang arang Bang ang arang ang a	आगामी वर्ष के तिए प्राक्कलन
			पहले छह मास के लिए वास्तविक (रुपए करोड़ में)	शेष छह मास के लिए प्रक्षेपण	युल	eder de de commence de commenc
	संपति से संबंधित खर्च					
1.	अनुझप्ति फीस					
2.	किसवा					
3.	रेट्स तथा कर					
4.	der .					
5.	दुर्घटना आरक्षित निधि में अंशदान				**************************************	
6.	उप जोड					
ers to have an inches assessment	संचार					
7.	टेलीफोन तथा ट्रककाल					
8.	पोस्टेज एवं टेलीग्राम					
9.	टेलेक्स, टेलीप्रिटर प्रभार तथा टेली फेक्स					
10	कृश्यिर प्रभार					
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12.						
	वृत्तिक प्रमार विधिक सर्वे					
13.	परामशी प्रमार			ļ		
14.	्यरामशा प्रमार तकनीकी फीस					
15.	संपरीक्षा फीस					
16.	अन्य प्रभार		ampaines and an ampaine of the second and the secon		M-m-mi-mi-mi-m-m-m-m-m-m-m-m-m-m-m-m-m-m	
17.	चपजीड	-				
18.	सवारी तथा यात्रा	************************************				
	सवारी खर्च					
19. 20.	यात्रा खर्च	<b></b>			gitar at the sat the entities of the entities at the entities of the e	
21.	वाहन किराया प्रभार					
22.	अन्य	engertabiliko isto ettieritaan kainskirkopinianga baayna pagon pagonayayayaya			*******************************	
23.	टपजोड					_
Andrewson	अन्य खर्च		t A few Marine Marine Marine A few and print print de comme consecutivos representativos en espera printe esta		***************************************	
24.	विद्युत प्रमार					
25.	फीस तथा अंशदान		***************************************			
26.	पुस्तके तथा आवधिक पत्रिकाए					
27.	मुंद्रण तथा स्टेशनरी				chancer have haracter	
28.	Tanua					
29.	मनीरजन					
30.	2343		MECK MERCHANIS (MECKANIS) MICK MECKANIS MECKANIS MECKANIS MECKANIS MECKANIS MECKANIS MECKANIS MECKANIS MECKANI			
31.	प्रकीर्य		***************************************		e de madema de establecado e de partes palabras	
32.	संग्ठनात्मक विकास खर्च				Mir de Statur - Miller Miller - Miller	Brushinskinskinskinskinskinskinskinskinskinsk
33.	संदान		······································		***************************************	<del> </del>
34.	प्रशिक्षण		aktivintisiandi allahintijiintisiinta, mak anayimayimayimayimayimisi oosi oosiiyaayimayimiyimiyi			
35.	उपजोड़				and the second s	
PRACTICAL TO SERVICE AND PROCESSION	सामग्री संबद्ध खर्च	e de la composiçõe de l	Behinke kalanda gara da sa sa da sa kalanda sa		AND THE PARTY AND THE PARTY AND THE PARTY AND THE PARTY.	
36.	डेमरेज तथा घाट सामग्री			·		
37.	सफाई प्रभार				A STANK STANKEN OF THE STANK STANK STANK STANK STANK	Antana and an analysis and an
38.	परिवहन बीमा		metern estimate des constructes met anticonservation automorphism control and control in mission and	an indian termana termana termana anaka termana termahan kanana termahan dari per		
39.	उपजोड	***************************************			bode de como de servicio de la como de	Describe anthropologica procure and analysis Company and analysis
40.	अन्य (विनिर्देष्ट करे)				BONGER 1-300 ASSESSED SERVICES	
41.	কুল (6+12+18+23+35+39+40)					<del> </del>
42.	राजस्व वस्तिया यदि कोई हो				MERINGEN JOHNSON SONGO, CALLO SOLO SOLO SOLO SOLO SOLO SOLO SOLO	Machine Programme and consideration of consideration of the constant of the co
43.	शुद्ध जोड (41-42)				to de la contrata de	

**В-Р**ФК

### कार्यकरण पूंजी पर ब्याज की संगणना

एनएलडीसी/आरएलडीसी का नाम.....

(रकम लाख रुपए में)

75		विशिष्टिया	वर्तमान	2009-10	2010-11	2011-12	2012-13	2013-14
13			2008-09		no company and a second	and the state of t	979	
1		2	3	4	. 5	6	7	8
	1.	आएडएम खर्च मानव	The state of the s			***************************************	Control of the Contro	PROPERTY CONT. C. PETERREPORT CONTOUR CONTO
		संसाधन खर्ची को छोड़कर	and was a local					
	2.	मानव संसाधन खर्वे				principal enternantementementementementementementemente		
	3.	एनएलडीसी प्रमार					***************************************	
3	4.	प्राप				de a missou missou missou qui se missou qua missou que en qui en come aces que en come que en que que que que		
-	5.	कुल कार्यकरण पूंजी		- Park Collegia (1970 - 1970) de comerción de comerción de consecuente de comerción		***************************************	***************************************	
1	5.	ब्राज की दर		department appropriate and propriate and appropriate and appro				And the local costs control relations on the state of the
	7.	कार्यकरण पूंजी पर ब्याज						

याधिकाकत्तां

प्ररुप 9

आईडीसी और वित्त प्रभारों की संगणना के लिए ड्रा डाउन अनुसूची एनएलडीसी/आरएलडीसी का नाम

(रुपए लाखों में)

7F.76	का बादन	1 22.00			क्वाद्य 2			क्वार्टर 3(सीओडी)		
,	विशिष्ट्या	विदेशी मुदा में मात्रा	निकासी की तारीख को विनिमय दर	भारतीय रुपए में रकम	विदेशी मुद्रा में मात्रा	निकासी की तारीख को विनिमय दर	भारतीय रुपए में रकम	विदेशी मुद्रा में गात्रा	निकासी की तारीख को विनिमय दर	भारतीय रुपए वं रका
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1.1,1	विदेशी ऋण			kink derkalaj den ministranskij den skrif en skip den skipkin separa pergena pergena.	***************************************	inderende en	**************************************			thydd tendddorwd Tend (Tenne Cenne Tenne Tenne Te
	ड्रा डाउन रकम आईडीसी			illianti and and and and and and an almost an analysis and an analysis and an analysis and an analysis and an a			الموروقة ال الموروقة الموروقة ال			lagad berd laga di mad binad land laga di ma Binada laga di mad binad laga di mad ONES (NES 1888) (SIN) (SIN) (SIN) (SIN)
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	विदेशी मुद्रा दर फेरफार		ant to the secretary and the section of the section	Ф. 400 mg/d т/т/ст/д/структунакципоципоципоци			edinoni dilata gili arrazione di distributa di angla attiva attiva, antica di angla di			indyst m.C.; m.S. Japanes index m.C.; m.S.; m.S.; m.S.;
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Marchanolico Marchanolica (palego	आइंडीसी वित प्रभार			· · · · · · · · · · · · · · · · · · ·	······································					in novem for all to weight on the post of the filter o
	विशेषी मुद्रा			and the state of t	Marie and the state is the state of extend of	ment dan pelanganan penangan	antivikanskianskianskianskianskianskianskians		regisinteresister rei reinei innin	n quan laboraria milandinaria ana musamag
n de met district de la company de la compan	दर फेरकार होजग लागत	minimino constante por escolar constante (con seco								andranijan maalaada kuluman saas saad
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टिप्पण : 1 ऋण और ईक्विटी की निकासी अनुसूची को पूरा किए जाने के लिए समरूप तिमाही आधार पर की जाएगी। शुरू में उच्चतर ईक्विटी की निकासी अनुझेय है।

2. उपरोक्त संगणना के लिए प्रयुक्त लागू ब्याज दर, जिसमें पुनः नियत तारीखें भी हैं, को पृथक रूप से दिया जाएगा।

याचिकाकर्ता

प्ररुप - 10

एनएलडीसी/आरएलडीसी का नाम.....

वास्तविक नकद व्ययं

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टिप्पण : यदि संदाय तथा नियोजित निधि के बीच कोई अंतर होता है तो औचित्य प्रदान करे।

याचिकाकर्त्तां

प्ररुप -11

### एलडीसी विकास निधि

# एनएलडीसी/आरएलडीसी का नाम.....

(लाख रुपए में)

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टिप्पण : वृद्धियों और उपयोग का ब्यौरा प्रत्येक वर्ष के लिए अलग शीट में दिया जाएगा।

याचिकाकर्त्ता

प्ररुप -12

### अन्य आय

एनएलडीसी/आरएलडीसी का नाम

(लाख रुपए में)

विशिष्टियां	31.3.2014 को	2014-15	2015—16	2016-17	201718	2018-19
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31 मार्च को शुद्ध आय						and a state of the

### परिशिष्ट-II (विनियम 6 के अनुसरण में प्रकाशित किए जाने हेत्)

(आवेदक का नाम) (रजिस्ट्रीकृत कार्यालय का पता)	) स्पष्ट अक्षरों में	tanggi dan salah sal Salah salah sa

- 1. ऊपर नामित आवेदक ने फीस और प्रभारों के निर्धारण के लिए केन्द्रीय विद्युत विनियामक आयोग, नई दिल्ली के समक्ष आवेदन किया है।(आवेदक का नाम दें)
- 2. एनएलडीसी/आरएलडीसी के उपयोक्ता निम्नलिखित है:
  - (ক)
  - (ख)
  - (ग)
- परियोजना की अनुमोदित पूंजी लागत (रुपए लाख में) मूल अंतिम (पुनरीक्षित) :
- 4. वह प्राधिकारी जिसने पूंजी लागत अनुमोदित की है:
- वाणिज्यिक प्रचालन की अनुसूचित तारीख मूलः

अंतिम (पुनरीक्षित):

- 6. वाणिज्यिक प्रचालन की वास्तविक तारीख:
- 7. वाणिज्यिक प्रचालन की तारीख को पूंजी लागत (लाख रुपए में):
- टैरिफ के ब्यौरे(लागू भाग को ही प्रकाशित करें)

(रुपए लाख में)

	पिछले वर्ष के लिए टैरिफ		interior and contractive and c	(रुपए ल			
	halikaban marajaran da marajaran	पूर्व वर्ष	2014-15	201516	2016-17	2017-18	201819
1. आरएलडोसी							
2. एनएलडीसी							
					And the second s		

- 9. टैरिफ के अवधारण के लिए किए गए आवेदन की एक प्रति वेबसाइट (यहां वेबसाइट का पता दें) पर रख दी गई है।
- 10. आवेदन में अंतर्विष्ट टैरिफ के अवधारण के प्रस्ताव संबंधी सुझाव और आपत्तियां, यदि कोई हों, सूचना के प्रकाशन के 30 दिन के भीतर आवेदक को उसकी प्रति देते हुए, किसी भी व्यक्ति, जिसमें फायदाग्राही भी सम्मिलित है, द्वारा सचिव, केन्द्रीय विद्युत विनियामक आयोग ,तीसरी मंजिल, चन्द्रलोक भवन, 36 जनपथ, नई दिल्ली—110001 के समक्ष फाइल की जा सकेगी।

स्थान :

प्राधिकृत हस्ताक्षरकर्ता का नाम और पदनाम

तारीख :

परिशिष्ट ॥।

अवक्षयण अनसची

independent description in the second	Assessment of the second of th		
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あ.	पूर्ण स्वामित्व के अंतर्गत भूमि	0.00%	
ख.	पटटे पर ली गई भृति	de la companie de la	
(ক)	भूम में निवंश के लिए		
(85)	स्थल क्लीरिंग की लागत के लिए	3.34%	
		3.34%	

	न्य आस्तियां	
ग. अ		
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	कड़ी से बने अस्थाई खड़ी संरचना	{100.00%}
	कही सड़क से भिन्न सड़कें	{3.34%}
		{3.34%}
(v) 3		0.09/9
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(i) R	गंसफार्मर्स नीव सहित 100 कि वोल्ट एम्पियर एवं ऊपर के रेटिंग वाले	5.28%
	न्य	5.28 <sup>0</sup> /o
711)		
ग हि	स्वचिगयर, केबल कनेक्शन सहित	5.28%
	A B L M C A B A C A A C L A C	
घ ह	नाइटिनेग अरेस्टर	
	टेशन टाइप	5.28%
	गेल टाइप	5.28%
	सेन्क्रोनस कन्डेंसर	5.28%
(111)		
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	नेबल डक्ट प्रणाली	3.34%
711/		
च व	केबल सपोर्ट सिस्टम सहित ओवर हेड लाइन	
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(ii) 1	13.2 कि वाट से अधिक, लेकिन 66 किलोवाट से अधिक नहीं, टर्मिनल वोल्टेज	5.28%
(11)	पर स्टील सपोर्ट प्रधालन पर लाईन	
(iii) 3	स्टील या इन्फोर्स्ड कंक्रीट सपोर्ट्स लाईने	5.28%
(iv) 3	शोधित लकड़ी सपोर्ट्स पर लाईने	5.28%
7		
8 7	ALSA	5.28%
ज ।	सेत्क प्रोपेल्ड वेहिकल	9.50%
<b>3</b> 1	वातानुकृतित संयत्र	
(i)	K. C. d.	5.28%
(ii)	पटिबल	9.50%
7.7		
34(i)	कार्यालय फनीचर एवं साज सज्जा	6.33%
(ii)	कार्यालय उपस्कर	6.33%
	फिटिंग एवं साधित्रों सहित आंतरिक वायरिंग	6.33%
	स्ट्रीट लाइट की फिटिंगे	5.28%
-7.17		
ਟ	किराए पर लिए गए उपस्कर	
(i)	मोटर के अलावा	9.50%
17/ 8	मेटर	6.33%
3	संचार उपस्कर	
(i)	रेडियो एवं उच्च वारम्बारता कैरियर प्रणाली	6.33%
(ii)	टेलीफोन लाईन एवं टेलीफोन	6.33%
3	सूचना प्रोद्योगिकी उपस्कर	15.00%
7	सापटवेयर	30.00%
ण	कोई अन्य आस्ति जो उपरोक्त सम्मिलित नहीं है	5.28%

### परिशिष्ट IV (विनियम 4 के अनुपालन में)

- ा. हकाई का नाम :
- 2. रजिस्ट्रीकृत कार्यालय का पता :
- 3. वह क्षेत्र जिसमें रजिस्ट्रीकरण की मांग की गई है:
  - i. जतर-पूर्वी
  - ii. उत्तर
  - iii. पूर्व
  - iv. पश्चिम
  - v. दक्षिण
- उपयोवला प्रवर्ग :
  - i. उत्पादन केन्द्र
  - ii. विक्रेला
  - iii. क्रेला
  - iv. पारेषण अनुज्ञप्तिधारी
  - v. वितरण अनुहारिकारी
  - vi. यापार अनुज्ञाप्तिधारी
  - vii. पावर एक्सचेंज
- उपयोक्ता ब्यौरे (अंतिम वित्तीय वर्ष के 31 मार्च को) :
  - i. प्रवर्ग उत्पादन केन्द्र
    - i. कल संस्थापित क्षमता
    - ii. आईएसटीएस का लपयोग करने वाले अधिकतम संविदागत क्षमता (मंगाबाट)
    - iii. आईएसटीएस के संयोजन का स्थान:

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0.000	so.vi.	पाइट आप कर्नेक्शन वोल्टेज स्तर (क्रेबी) इस अवस्थान	de vizontira
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- ii. प्रवर्ग विक्रेता / क्रेता / वितरण अनुज्ञाप्तिधारी
  - i. आईएसटीएस का उपयोग करने वाले अधिकतम संविदागत क्षमता (मेगावाट)
  - ii. आईएसटीएस के संयोजन का स्थान:

क्र.सः पाइट आफ कनेवशन वोल्टेज स्तर (व	
	रांस्थापित विशेष ऊर्जा
	नीटरों (मेन) की संख्या

iii. प्रवर्ग - पारेषण अनुज्ञप्तिधारी (अंतरराज्यिक)

i. सब स्टेशन:

Analysis and an experience of the same of	-		
<b>30.33</b>	उपकेन्द्र का नाम	द्रांसफामर की संख्या	कुल ट्रांसफार्गशन क्षमता
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			संचालम हासता गरि
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	। पारचण लाहना	With the second	
		971 (1936)	

- 6. आरएलडीसी / एनएलडीसी से संबंधित मीटरों के लिए उन व्यक्तियों के ब्यौरे जिसमें संपर्क किया जाना है:
  - i. नाम
  - ii. पदनाम
  - iii. लैंडलाईन टेलीफोन न0
  - iv. मोबाइल संख्या
  - v. ई-मेल पता
  - vi. पोस्टल पता

उपरोक्त जानकारी मेरे ज्ञान तथा विश्वास के अनुसार सही है।

स्थान : तारीख प्राधिकृत प्रतिनिधि के हस्ताक्षर

नामः

पदनामः

संपर्क संख्याः

परिशिष्ट V

मुख्य कार्य निष्पादन संकेतकों का निर्धारण

आरएलडीसी / एनएलडीसी का नाम कार्य निष्पादन वर्ष

क्र.स.	कार्य निष्पादन संकेतक	भार	पूर्व वर्ष	चालू वर्ष
1.	इंटरकनैक्शन मीटर त्रुटि	10		
2.	व्यवधान परिमापन	10		
3.	शटडाउन अनुरोध का औसत प्रोसेसिंग समय	10		
4.	रकाडा प्रणाली की उपलब्धतता	10		
5.	वोल्टेज विचलन इन्डैक्स (बीडीआई)	10		
6.	आवृति विचलन इन्डैक्स (एफडीआई)	10		
7.	प्रणाली विश्वसनीयता की रिपोर्टिंग	10		
8.	वेबसाइट की उपलब्धता	10		
9.	वैकल्पिक आपूर्ति की उपलब्धता	05		
10,	पूंजी व्यय की भिन्नता	05		
11.	गैर पूंजी व्यय की मिन्नता	05		
12	प्रमाणित कर्मचारी की प्रतिशतता	05		
***************************************	कुल	100		

(उक्त क्रम संख्या 1 से 7 में विनिर्दिष्ट मुख्य कार्य निष्पादन संकेतकों की संगणना परिशिष्ट 6 में दी गई है)

परिशिष्ट VI

# मुख्य कार्य निष्पादन संकेतक

# 1. इंटर कनैक्शन मीटर त्रुटि की रिपोर्टिंग

विवरण	मीटर त्रुटि मीटर में त्रुटी तथा सीटी / पीटी के कारण और ड्रिफ्ट के कारण विशेष ऊर्जा मीटर में त्रुटी का संकेत करते हैं। इससे पता चलता है कि किस प्रकार मीटरिंग को कैलिब्रेशन की आवंश्यकता होती है।
परिमापन / मानिटरिंग	साप्ताहिक
की गई कार्रवाई	साप्ताहिक रूप से वेबसाइट पर होस्ट की गई
टिपणिया	निवारक कार्रवाई के लिए संबंधित इकाइयों को सूचना

# 2. ग्रिंड घटनाओं और ग्रिंड व्यवधानों की रिपोर्टिंग ऊर्जा की संबद्ध हानि सहित व्यवधानों की संख्या

प्रवर्ग	क्षेत्र/राज्य/इकाई/ अनुक्रप्तिधारी का नाम	गणना	रिकवरी अवधि	ऊर्जा की हानि
		TTEST .	घटे	एमयू
जीआई—1			*******************************	<b>†</b>
जीआई2		a territoristo sidori plaisso ta ari ancian sino mana mana mana mana mana mana mana ma		
जीडी-1	All the section of the contract of the contrac	enteriorina de la composition de la co La composition de la		<b>_</b>
जीडी-2	anairan a Bandanda kari kari kari (an lah da kari kari (an kari da an persangan kari kari kari kari kari kari kari kari			
जीडी-3	ментина выправно постоя постоя постоя постоя больной постоя пода постоя постоя постоя постоя постоя постоя пост Постоя постоя посто	and make the second of the sec		<b>-</b>
তীৱী-4	r duranter <mark>d</mark> an mengenakan kerapi dan dan dan dengan mengenakan kerapan dan dan dan dan dan dan dan dan dan d	demonstrative and the second s		•
जीडी-5	endricular de contra mentra de contra de comencia de comencia de comencia de contra de	and are point distribution and the subplace as the subplace as the subplace (see a subplace) in a subplace (see a subplace)	indrates in the second service and the second secon	
কুল	en kan kan kan kan kan kan kan kan kan ka	garantan eria kan kan kan kan dan dan dan dan dan dan dan dan dan d		-

<sup>\*</sup>प्रवर्ग सीईए ग्रिंड मानकों में यथापरिभाषित। आरएलंडीसी और एनएलंडीसी को, आयोग को ग्रिंड व्यवधान के प्रत्येक घटना रिपोर्ट करनी होगी।

# 3. शटडाउन अनुरोध का औसत प्रोसेसिंग समय

विवरण	यह प्रणाली के अंदर या बाहर घटक को लेते हुए अनुरोध के अनुमोदन में आरएलडीसी द्वारा लिया गया निर्धारित करता है	समय
परिमापन/मानिटरिंग	मास में अनुरोधों की संख्या / माह में अनुरोधों के अनुमोदन के लिए लिया गया कुल समय	
टियोगया	पारेषण आउटेज समन्वयं की प्रभावशीलता	delinenteren eta andare dereviaren arras antare giza e più

4. स्काडा प्रणाली की उपलब्धता : प्रत्येक आरएलडीसी और एनएलडीसी में स्काडा प्रणाली उपलब्धता 99.99 प्रतिशत होनी चाहिए।

# 5. वोल्टेज विचलन इन्डैक्स (वीडीआई)

Idava	परिमापन / मानिटरिंग	की गई कारवाई	विषयित रिष्यणी / कार्रवार्ड
सभी 400 और उससे कपर केवी के उपकेन्द्रों में आईईजीसी के अनुमत्त उपबंध रेंज के बाहर रखी गई वोल्टेज के समय का प्रतिशत है।	=(घंटों की संख्या 400 और उससे अधिक केवी के सभी उपकेन्द्रों में वोल्टेज दिन या सप्ताह या मास के दौरान रेंज के बाहर/दिन या सप्ताह या माह में घंटों की संख्या की रेंज के बाहर थी) x 100	प्रतिदिन, साप्ताहिक; मासिक वेबसाइट पर होस्ट की गई	यदि अपेक्षित हो तो निवारक कार्रवाई के लिए संबंधित इकाइयों को सूचना

# 6. आवृत्ति विचलन इन्डैक्स(एफडीआई)

विवरण	परिमापन /मानिटरिंग	की गई कार्रवाई
समय की प्रतिशतता जिसमें आवृत्ति आईईजीसी रेंज के बाहर रही	=(घंटो की संख्या जिसके दौरान आवृत्ति	प्रतिदिन, साप्ताहिक, मारिक
आईईयासा रम के बाहर रही	विन/सप्ताह/मास x 100 में घंटों की संख्या/दिन के दौरान रेंज के बाहर थी।	वेबसाइट पर होस्ट की गई
	ALCOURT AND AND AND	

### 7. प्रणाली विश्वसनीयता की रिपोर्टिंग

Tarver Constitution of the	परिमापन/मानिटरिंग महत्वपूर्ण कारिडोर	की गई कार्रवाई
विश्वसनीयता उपाय इसके	अंतरक्षेत्रीय कारिडोर पर निम्नोसिखित रिपोर्टिग / महत्वपूर्ण बसे जहा	प्रतिदिन, साप्ताहिक, भारिक
अभीष्ठ कार्य के निष्पादन के लिए	पीएमयू क्षेत्र में संस्थापित किए गए हैं:	वेबसाइट पर होस्ट की गई
प्रणाली की क्षमता	- समय एन। मानदंड का प्रतिशत अंतरक्षेत्रीय कारिडोर में उल्लंघन	
	किया गया है।	300
	-टाईम एटीसी का प्रतिशत अंतरक्षेत्रीय कारिडोरों पर उल्लंघन किया	
	गया है।	
	–महत्वपूर्ण बसौं पर टाइम एंगुलर अंतर का प्रतिशत अनुश्रेय सीमा से	
	आगे था।	ni maga

# CENTRAL ELECTRICITY REGULATORY COMMISSION

### NOTIFICATION

New Delhi, the 18th May, 2015

No. L-1/153/2014/CERC.— In exercise of powers conferred under section 178 of the Electricity Act, 2003 (36 of 2003) read with sub-section 4 of section 28 thereof and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, namely:—

### CHAPTER - 1

#### PRELIMINARY

- 1. Short title and commencement.—(1) These regulations may be called the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related reasons) Regulations, 2015.
- (2) These regulations shall come into force from the date of their publication in the Official Gazette, and unless reviewed earlier or extended by the Commission, shall be applicable during the control period from 1.4.2014 to 31.3.2019.
- 2. Scope and extent of application.—(1) These regulation shall be applicable for determination of fees and charge to be collected by Regional Load Despatch Centres from the generating companies, distribution licensees, Inter-State transmission licensees, buyers, sellers and Inter-State trading licensees.
- Definitions. —In these regulations, unless the context otherwise requires-
- (1) 'Act' means the Electricity Act, 2003 (36 of 2003);
- (2) 'Additional Capitalization' means the capital expenditure incurred or projected to be incurred, after the date of commercial operation of the project and admitted by the Commission after prudence check;
- 'Auditor' means an auditor appointed by the Power System Operation Company, qualified for appointment as an auditor in accordance with the provisions of sections 224, 233B and 619 of the Companies Act, 1956 (1 of 1956), as amended from time to time or Chapter X of the Companies Act, 2013 (18 of 2013), or any other law for the time being in force;
- (4) 'Bank Rate' means the base rate of interest as specified by the State Bank of India from time to time or any replacement thereof plus 350 basis points;
- (5) 'Buyer' means a person buying power through medium term open access or long term access and whose scheduling, metering and energy accounting is coordinated by the Regional Load Despatch Centre;
- (6) "Capital Cost' means the capital cost as defined in Regulation 9 of these regulations;
- (7) 'Capital Expenditure or CAPEX' means the expenditure of capital nature planned to be incurred during the control period for creation of assets of the Regional Load Despatch Centres or National Load Despatch Centre, as the case may be;
- (8) \*\*Charges' means recurring payments on monthly basis to be collected by the Regional Load Despatch Centres for the services rendered by National Load Despatch Centre, Regional Load Despatch Centre and Power System Operation Company;
- (9) 'Commission' means the Central Electricity Regulatory Commission referred to in sub-section (1) of section 76 of the Act;
- (10) 'Contracted Capacity' means the capacity arranged through long term access or medium term open access;
- (11) 'Control Period' means a period of five years starting from 1.4.2014;
- (12) 'Day' means the 24 hour period starting at 0000 hour;
- (13) **'Expenditure Incurred'** means the fund, whether equity or debt or both, actually deployed and paid in cash or cash equivalent, for creation or acquisition of a useful asset and does not include commitments and the liabilities for which no payment has been made;
- (14) 'Fees' means the one-time or annual fixed payments collected by the Regional Load Despatch Centres or National Load Despatch Centre for the services rendered for commencement of grid access and scheduling, and on account of registration, membership or any other purpose as specified by the Commission from time to time;
- (15) 'Grid Access' means the permission granted by the RLDC concerned for integration of the generating station including a stage or unit of the generating station, or licensees, buyers and sellers with the grid on meeting the technical requirements;

- (16) 'Licensee' means a person granted a licence under Section 14 of the Act;
- (17) 'Market Operation Function' includes functions of scheduling, despatch, metering, data collection, energy accounting and settlement, transmission loss calculation and apportionment, operation of regulatory pool account, administering ancillary services, information dissemination and any other functions assigned to the RLDCs/NLDC under the Act or National Load Despatch Centre Rules, 2005 ("NLDC Rules") or the regulations and orders issued by the Commission from time to time;
- (18) 'National Load Despatch Centre' or 'NLDC' means the Centre at the national level established by the Central Government under sub-section (1) of section 26 of the Act;
- (19) 'Power System Operation Company-' or 'POSOCO' means a company entrusted with the operation of the National Load Desptach Centre in accordance with Section 26 of the Act and Regional Load Despatch Centres in accordance with Section 27 of the Act;
- (20) 'Region' means any one of the regions demarcated by the Central Government under Section 25 of the Act;
- (21) 'Regional Entity' means an entity whose scheduling, metering and energy accounting is done at the regional level by the concerned Regional Load Despatch Centre;
- (22) 'Regional Load Despatch Centre' or 'RLDC' means the Centre for each region established by the Central Government under sub-section (1) of section 27 of the Act;
- (23) 'Replacement Expenditure or REPEX' means the expenditure incurred or projected to be incurred for replacement of capital assets on completion of their useful life but are not covered under the Repairs and Maintenance expenses;
- (24) 'Regulatory Pool Account' means the account operated by RLDCs or NLDC under the relevant regulations or orders by the Commission for handling Deviation Settlement Charges, Reactive Energy Charges, Congestion Charges and Congestion amount due to market splitting or any other account which may be operated by RLDCs or NLDC from time to time as per the Regulations or directions of the Commission;
- (25) 'Scheme' means the facilities and equipments associated with and installed at the RLDCs, NLDC and Corporate office of POSOCO, as the case may be, and shall include but shall not be limited to the following, namely:—
  - (i) computer systems, hardware and software,
  - (ii) auxiliary power supply system comprising Uninterrupted Power Supply, Diesel Generating Set and DC power system,
  - (iii) general telephone, fax and other off line communication system,
  - (iv) other infrastructure facilities, such as air-conditioning, fire-fighting and construction and renovation of buildings,
  - (v) any innovative schemes R & D projects and pilot projects for better system operation, such as Synchrophasors, System Protection Scheme,
  - (vi) Back-up control centres for RLDCs and NLDC,
  - (vii) Surveillance Camera System,
  - (viii) Cyber Security System,
  - (ix) Wide Area Measurement System (WAMS);
- (26) 'Seller' means a person other than a generating company supplying power through medium term open access or long term access and whose scheduling, metering and energy accounting is coordinated by Regional Load Despatch Centre;
- (27) 'System Operation Function' includes monitoring of grid operations, supervision and control over the Inter-State Transmission System, real-time operations for grid control and despatch, system restoration following grid disturbances, compiling and furnishing data pertaining to system operation, congestion management, black start coordination, information dissemination and any other function(s) assigned to the RLDCs or NLDC, as the case may be, under the Act or NLDC Rules or regulations and orders issued by the Commission from time to time;
- (28) 'User' means the generating companies, distribution licensees, buyers, sellers and Inter-State transmission licensees who use the inter-state transmission network or the associated facilities and services of National Load Despatch Centre and Regional Load Despatch Centres:

### Note:

- (1) A generating station or unit whose scheduling, metering and energy accounting is carried out separately for each stage or unit, such generating station or stage or unit shall be considered as a user for the purpose of sharing of Market Operation Charges in accordance with Regulation 27 and System Operation Charges in accordance with Regulation 26 of these Regulations and for payment of registration fees in accordance with Regulation 25 of these Regulations;
- (2) In case of inter-State transmission licensees, each region where the licensee has the operation shall be considered as a user for the purpose of these Regulations:
- (3) Where the inter-State Transmission System is connected to the transmission system of any foreign country, the agency designated by Government of India for coordinating the scheduling, metering and energy accounting for the transaction carried out for import and export of power through the said transmission system shall be considered as a user for the purpose of these Regulations;
- (4) The Sardar Sarovar Project (SSP) and Bhakra Beas Management Board(BBMB), whose scheduling, metering and energy accounting is carried outby the concerned RLDCs, shall be considered as users for the purpose of this Regulation.
- (29) 'Year' means a financial year;
- (30) The words and expressions used in these regulations and not defined herein but defined in the Act shall have the meaning assigned to them under the Act.

### CHAPTER - 2

### **GENERAL**

- 4. Registration: (1) The users shall register with the respective Regional Load Despatch Centre for commencement of Grid Access for availing system operation services of RLDCs or NLDC as under:
  - (a) All generating stations, distribution licensees and inter-State transmission licensees intending to avail the Grid Access shall register themselves with concerned Regional Load Despatch Centre responsible for scheduling, metering, energy accounting and switching operations, not less than 30 days prior to intended date of commencement of grid access, by filing an application in the format prescribed as **Appendix-IV** to these regulations:

Provided that when a unit is added to a generating station or an element is added to a transmission system, the generating company or transmission licensee, as the case may be, shall send an intimation to the concerned RLDC(s) for updating its records;

- (b) The buyers and sellers who intend to avail grid access shall register themselves with the concerned Regional Load Despatch Centre not less than 30 days prior to intended date of commencement of grid access by filing an application in the format prescribed as **Appendix-IV** to these regulations;
- (c) The Power exchanges and traders who intend to avail the services of RLDCs and NLDC shall register themselves with the National Load Despatch Centre by filing an application in the format prescribed as Appendix-IV to these regulations.
- (2) The Regional Load Despatch Centre and the National Load Despatch Centre, as the case may be, after scrutinizing applications for registration and on being satisfied with correctness of the information furnished in the application shall register the applicant and send a written intimation to an applicant:

Provided that the generating companies, licensees, power exchanges, buyers and sellers who have been registered as per Central Electricity Regulatory Commission (RLDC Fees and Charges and other related matters) Regulations, 2009 shall be deemed to have been registered with the RLDCs or NLDC, as the case may be, under these Regulations and they shall not to pay the registration fee as required under Regulation 25 of these Regulations.

- (3) The generating *companies*, distribution licensees, inter-State transmission licensees, power exchanges, traders, sellers and buyers shall pay the registration fees as specified in these Regulations.
- (4) Regional Load Despatch Centres and National Load Despatch Centre shall maintain a list of registered users, licensees and Power Exchanges on their website along with their date of registration.
- 5. Capital Expenditure (CAPEX) and Replacement Expenditure (REPEX) Plan:
- (1) The Regional Load Despatch Centres and National Load Despatch Centre shall formulate the scheme for Capital Expenditure (CAPEX) and Replacement Expenditure (REPEX) for the control period duly approved by the Board of Power System Operation Company. The CAPEX and REPEX plan shall also include future costs to be incurred for the up-gradation, modernization, automation and expansion of infrastructure in addition to existing capital assets.

- (2) The concerned Regional Load Despatch Centre and National Load Despatch Centre shall submit the following along with the petition for determination of fees and charges:
  - (a) the CAPEX for the control period of 2014-19 along with details of estimated expenses, reasonableness of capital cost, financing plan, interest during construction, use of efficient technology, upgradability/scalability of the technology and systems to accommodate the growing requirement of system operation and estimated completion period of each scheme;
  - (b) the REPEX plan for capital expenditure of existing asset, completion of life of existing asset, cumulative depreciation recovered, date of replacement, cumulative repayment of loan up to date of replacement, writing off of the gross value of the original assets from the original fixed assets along with estimated expenses, reasonableness of capital cost, financing plan, interest during construction, use of efficient technology, upgradability/scalability of the technology and systems to accommodate the growing requirement of system operation and estimated completion period of each scheme.
- (3) In relation to any consolidated schemes of CAPEX and REPEX involving one or more RLDCs and/or NLDC, the capital expenditure chargeable to each RLDC and NLDC shall be segregated and considered as a part of capital expenditure of RLDC concerned and NLDC, as the case may be.

### CHAPTER-3

# APPLICATION FOR FEES AND CHARGES,

# COMPUTATION OF CAPITAL COST AND CAPITAL STRUCTURE

- 6. Application for determination of fees and charges:
- (1) The RLDCs and NLDC shall make application in the formats annexed as Appendix I to these regulations within 180 days from the date of notification of these Regulations, for determination of fees and charges for the control period, based on capital expenditure incurred and duly certified by the auditor as on 1.4.2014 and projected to be incurred during the control period based on the CAPEX and the REPEX.
- (2) The application shall contain particulars such as source of funds, equipments proposed to be replaced, details of assets written off, and details of assets to be capitalized etc.
- (3) Before making the application, the concerned RLDC or NLDC, as the case may be, shall serve a copy of the application on the users and submit proof of service along with the application. The concerned RLDC or NLDC shall also keep the complete application posted on its website till the disposal of its petition.
- (4) The concerned RLDC or NLDC, as the case may be, shall within 7 days after making the application, publish a notice of the application in at least two daily newspapers, one in English language and one in Indian modern language, having circulation in each of the States or Union Territories where the users are situated, in the same Appendix II to these regulations.
- (5) The concerned RLDC or NLDC, as the case may be, shall be allowed the fees and charges by the Commission based on the capital expenditure incurred as on 1.4.2014 and projected to be incurred during control period on the basis of CAPEX and REPEX duly certified by the auditor in accordance with these Regulations:

Provided that the application shall contain details of underlying assumptions and justification for the capital expenditure incurred and the expenditure proposed to be incurred in accordance with the CAPEX and REPEX.

- (6) If the application is inadequate in any respect as required under Appendix-I of these regulations, the application shall be returned to the concerned RLDC or NLDC for resubmission of the petition within one month after rectifying the deficiencies as may be pointed out by the staff of the Commission.
- (7) If the information furnished in the petition is in accordance with the regulations and is adequate for carrying out prudence check of the claims made, the Commission shall consider the suggestions and objections, if any, received issue order determining the fees and charges order after hearing the petitioner, the respondents and any other person permitted by the Commission.
- (8) During pendency of the application, the applicant shall continue to bill the users on the basis of feet and charges approved by the Commission during previous control period and applicable as on 31.3.2014, for the period starting from 1.4.2014 till approval of the Fees and Charges by the Commission, in accordance with these Regulations.
- (9) After expiry of the control period, the applicant shall continue to bill the users on the basis of fees and charges approved by the Commission and applicable as on 31.3.2019 for the period starting from 1.4.2019 till approval of fees and charges under the applicable regulations.

### 7. Determination of Fees and Charges

(1) The Fees and Charges shall be determined separately for each of the Regional Load Despatch Centres and National Load Despatch Centre;

Provided that the annual charges of NLDC including corporate office expenses for the control period shall be apportioned among Regional Load Despatch Centre on the basis of the peak demand served (in MW) in the respective region as indicated on CEA's website for the preceding year:

### 8. Truing up of Annual Charges:

- (1) The RLDCs and NLDC shall make an application, in the formats annexed as Appendix I to these regulations by 31.10.2019, for carrying out truing up exercise.
- (2) The RLDCs and NLDC shall submit, along with the application for truing up, details of capital expenditure including additional capital expenditure, sources of financing, human resource expenditure, operation and maintenance expenditure etc. incurred for the period from 1.4.2014 to 31.3.2019, duly audited and certified by the auditor.
- (3) The Commission shall carry out truing up exercise along with the application for determination of fees and charges for the next control period based on the capital expenditure including additional capital expenditure incurred up to 31.3.2019 and as admitted by the Commission after prudence check at the time of truing up:

Provided that the each of the Regional Load Despatch Centre or National Load Despatch Centre, as the case may be, shall carry out truing up of expenditure based on the capital expenditure including additional capital expenditure up to 31st March of each financial year of the control period and refund the additional recovery of fees and charges to the users by 30th September of the following year.

(4) The amount under-recovered or over-recovered by each of the Regional Load Despatch Centres or National Load Despatch Centre, as the case may be, along with simple interest at the rate equal to the bank rate as on 1<sup>st</sup> April of the respective year, shall be recovered or refunded by the respective RLDCs or NLDC or users, as the case may be, in six equal monthly instalments starting within three months from the date of the order issued by the Commission after the truing up exercise.

### Computation of Capital Cost:

- The capital cost as admitted by the Commission after prudence check, for each of the Regional Load Despatch Centre or NLDC, as the case may be, shall form the basis for determination of annual charges.
- (2) The capital cost shall be computed by considering the following:
- (a) The Capital cost as admitted by the Commission as on 1.4.2014 duly trued up by excluding liability, if any;
- (b) Expenditure on account of additional capitalization and de-capitalization determined in accordance with the Regulation 10;
- (c) The original capital cost of the fixed assets which has been replaced during control period shall be decapitalized from the admitted capital cost from the respective date duly adjusting cumulative depreciation and cumulative repayment, if any;
- (d) Interest during construction and incidental expenditure during construction;
- (e) Any grant received from the Central or State Government or any statutory body or authority for execution of the project which does not carry any liability of repayment shall be excluded from the Capital Cost for the purpose of computation of interest on loan, return on equity and depreciation;
- (3) The Capital cost shall be admitted after prudence check which may include scrutiny of the reasonableness of the capital expenditure, financing plan, Interest During Construction (IDC), Incidental Expenditure During Construction(IEDC), financing charges, any gain or loss on account of Foreign Exchange Rate Variation (FERV), use of efficient technology, cost over-run and time over-run, and such other matters as may be considered appropriate by the Commission:

Provided further that interest during construction shall be computed corresponding to the loan from the date of infusion of debt fund, and after taking into account the prudent phasing of funds duly adjusting IDC on account of time over run if any;

Provided further that incidental expenditure during construction shall be computed after prudence check duly adjusting the IEDC on account of time over run if any, interest on deposits or advances, or any other receipts and liquidated damages recovered or recoverable corresponding to the delay.

### 10. Additional Capitalisation and De-Capitalization:

(1) The capital expenditure incurred or projected to be incurred for the assets already in service and the additional

assets projected to be procured during tariff period may be admitted, in its discretion, by the Commission, subject to prudence check:

Provided that any expenditure for acquiring the minor items or the assets like tools and tackles, furniture, air-conditioners, voltage stabilizers, refrigerators, coolers, fans, heat convectors, mattresses, carpets etc. purchased during 2009-14 tariff period shall not be considered for additional capitalization for determination of fees and charges.

(2) In case of de-capitalisation of assets under the REPEX or otherwise, the original cost of such asset as on the date of de-capitalisation shall be deducted from the value of gross fixed asset along with corresponding adjustment in equity, outstanding loan, cumulative repayment of loan and depreciation in the year such de-capitalisation takes place.

### 11. Debt-Equity Ratio:

- (1) The actual debt: equity ratio as admitted by the Commission for the period ending 31.3.2014 shall be considered for the opening capital cost of each of the Regional Load Despatch Centres and National Load Despatch Centre, as the case may be.
- (2) The capital expenditure incurred prior to 1.4.2014, where debt: equity ratio has not been determined by the Commission for determination of annual charges of RLDC for the period ending 31.3.2014, the Commission shall determine the debt:equity ratio in accordance with Regulation 9(2) of the Central Electricity Regulatory Commission (Fees and Charges for Regional Load Despatch Centres and other related matters) Regulations, 2009
- (3) For the capital expenditure incurred or projected to be incurred on or after 1.4.2014, the debt-equity ratio shall be considered as 70:30. If the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall be treated as normative loan:

#### Provided that:

- i. where equity actually deployed is less than 30% of the capital cost, actual equity shall be considered for determination of tariff;
- ii. the equity invested in foreign currency shall be designated in Indian rupees on the date of each investment;
- iii. any grant obtained for the execution of the project shall not be considered as a part of capital structure for the purpose of debt: equity ratio.

**Explanation.**-The premium, if any, raised by the power system operation company while issuing share capital and investment of internal resources created out of its free reserve, for the funding of the project, shall be reckoned as paid up capital for the purpose of computing return on equity, only if such premium amount and internal resources are actually utilised for meeting the capital expenditure of the RLDC.

### 12. LDC Development Fund:

- (1) The Power System Operation Company shall create and maintain a separate fund called 'Load Despatch Centre Development Fund' ("LDCD Fund") for administering capital expenditure.
- (2) The charges on account of return on equity, interest on loan, depreciation of the Regional Load Despatch Centres and National Load Despatch Centre including the registration fee, shall be deposited into the LDCD Fund after meeting the statutory tax requirements:

Provided that short term open access charges and other income of RLDCs or NLDC, if any shall not form part of the LDCD Fund.

- (3) The Power System Operation Company shall be entitled to utilise the money deposited in the LDCD Fund for creation of new assets, loan repayment, servicing the capital raised in the form of interest and dividend payment, meeting stipulated equity portion in asset creation, margin money for raising loan from the financial institutions and funding of R & D projects.
- (4) The LDCD Fund shall not be utilized for any other revenue expenditure. However, in case of shortfall in meeting the revenue expenditure including human resource expenses, Power System Operation Company shall be entitled to take interest free advance from LDCD Fund which shall be recouped from the expenditure allowed by the Commission under the respective heads at the time of truing up to be carried out after the expiry of the control period 2014-19.
- (5) Any asset created by the Power System Operation Company out of the money deposited into the LDCD Fund shall not be considered for computation of return on equity, interest on loan and depreciation on same principles as in case of grant. Power System Operation Company shall submit details of such assets in the CAPEX plan.
- (6) POSOCO shall submit the amount accumulated in LDC development fund along with the break-up of sources from where the fund is received. The Commission shall review the LDC development fund every year and issue directions to POSOCO for effective utilization of the funds, if required.

### CHAPTER-4

### RLDC FEES AND CHARGES STRUCTURE

- 13. Components of RLDC Fees and Charges: (1) The RLDC Fees and Charges shall comprise Regional Load Despatch Centre Fees to be recoverable by Power System Operation Company towards registration for commencement of grid access and Scheduling and annual charges to be collected in the form of system operation and market operation charges from users.
- 14. Annual Charges (AC): The annual charges shall comprise annual system operation charges corresponding to the expenditure of system operation function and annual market operation charges corresponding to the expenditure of market operation function. The annual charges shall be segregated into annual system operation charges and annual market operation charges in the ratio of 70:30. The annual charges shall consist of the following components, namely:-
  - (a) Return on equity;
  - (b) Interest on loan capital;
  - (c) Depreciation;
  - (d) Operation and maintenance (excluding human resource) expenses;
  - (e) Human resource expenses:
  - (f) NLDC charges and corporate office expenses; and
  - (g) Interest on working capital;
- 15. System Operation Charges: The System operation charges shall be derived separately for the inter-State transmission licensees, generating stations, sellers and distribution licensees and buyers as under:
  - (a) The System Operation Charges for inter-state transmission licensees shall be determined on the basis of 10% of annual system operation charges and shall be worked out on the basis of the ckt-km of the lines owned by inter-state transmission licensees;
  - (b) The System Operation Charges for the inter-State Generating station and sellers shall be determined on the basis of 45% of annual system operation charges and shall be worked out on the basis of installed capacity in case of the generating station and long term and/or medium term contracted capacity in case of sellers;
  - (c) The System Operation Charges for the distribution licensees and buyers shall be determined on the basis of 45% of annual system operation charges and shall be worked out on the basis of aggregate allocated capacity and contracted capacities in case of distribution licensee and long term and/or medium term contracted capacity in case of buyer;
- 16. Market Operation Charges: The Market operation charges shall be worked out on the basis of aggregated capacities for Scheduling by generating stations and sellers, distribution licensee and buyers.

### CHAPTER - 5

### COMPUTATION OF ANNUAL CHARGES (AC)

- 17. Return on equity:
- (1) Return on equity shall be computed in Rupee terms on the equity base determined in accordance with Regulation 11 of these regulations.
- (2) Return on equity shall be computed on pre-tax base rate of 15.50% to be grossed up as per the sub-clause (3) of this regulation.
- (3) The rate of return on equity shall be computed by grossing up the base rate with the effective tax rate of the financial year 2014-15 applicable to the Power System Operation Company:

Provided that the return on equity with respect to the actual tax rate applicable to the Power System Operation Company in line with the provisions of the relevant Finance Acts of the respective year during control period shall be trued up at the end of the control period.

(4) Rate of return on equity shall be rounded off to three decimal points and be computed as per the following formula:

Rate of pre-tax return on equity = Base rate/(1-t)

Where 't' is the effective tax rate in accordance with sub-clause (3).

### 18. Interest on loan capital:

- (1) The loan determined in accordance with Regulation 11 shall be considered as gross normative loan for calculation of interest on loan.
- (2) The normative loan outstanding as on 1.4.2014 shall be worked out by deducting the cumulative repayment as admitted by the Commission up to 31.3. 2014 from the gross normative loan.
- (3) The repayment for respective year of the control period shall be deemed to be equal to the depreciation allowed for that year. In case of de-capitalization of assets, the repayment shall be adjusted by taking into account cumulative repayment on a pro-rata basis and the adjustment should not exceed cumulative depreciation recovered up to the date of de-capitalisation of such asset.
- (4) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio at the beginning of each year applicable to the respective Regional Load Despatch Centre:

Provided that if there is no actual loan for a particular year but normative loan is still outstanding, the last available weighted average rate of interest shall be considered;

Provided further that if any of the Regional Load Despatch Centre does not have actual loan, then the weighted average rate of interest on the loan of Power System Operation Company as a whole shall be considered.

- (5) The interest on loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.
- (6) The Power System Operation Company shall make every effort to re-finance the loan as long as it results in net savings on interest and in that event the costs associated with such re-financing shall be borne by the users and the net savings shall be shared between the users and the Power System Operation Company in the ratio of 2:1. The changes to the terms and conditions of the loans shall be reflected from the date of such re-financing.
- (7) In case of dispute, any of the parties may make an application in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, as amended from time to time, including statutory re-enactment thereof, for settlement of the dispute:

Provided that the users shall not withhold any payment on account of the interest claimed by the users and the Power System Operation Company during the pendency of any dispute arising out of re-financing of loan.

### 19. Depreciation:

- (1) The value base for the purpose of depreciation shall be the capital cost of the assets admitted by the Commission.
- (2) The salvage value of the asset (excluding IT equipments and Software's) shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the capital cost of the asset. The salvage value for IT equipments and Softwares shall be considered as NIL and 100% value of the assets shall be considered as depreciable.
- (3) Land shall not be a depreciable asset and its cost shall be excluded from the capital cost while computing depreciable value of the capital cost of the asset.
- (4) Depreciation shall be calculated annually based on Straight Line Method and at rates specified in Appendix-III to these regulations for the assets of the Regional Load Despatch Centre.
- (5) Assets fully depreciated shall be shown separately.
- (6) Value of the assets not in use or declared obsolete shall be taken out from the capital cost for the purpose of calculation of depreciation.
- (7) The balance depreciable value as on 1.4.2014 shall be worked out by deducting the cumulative depreciation from the gross depreciable value of the assets appearing in the books of accounts of the Power System Operation Company for the respective Regional Load Despatch Centre and National Load Despatch Centre.
- (8) In case of de-capitalization of assets in respect of concerned RLDC, the cumulative depreciation shall be adjusted by taking into account the depreciation recovered in tariff by the de-capitalized asset during its useful services.

### 20. Operation and Maintenance Expenses:

(1) Operation and maintenance (O&M) expenses (excluding human resource expenses) shall be derived on the basis of actual operation and maintenance expenses for the years 2009-10 to 2013-14, based on the audited balance sheets. The O&M expenses shall be normalized by excluding abnormal operation and maintenance expenses, donation, loss-in-inventory, prior-period adjustments, claims and advances written-off, provisions, etc, if any, after prudence check by the Commission.

- (2) The normalized operation and maintenance expenses, after prudence check, for the years 2009-10 to 2013-14, shall be escalated at the rate of 5.72% to arrive at the normalized operation and maintenance expenses at the 2013-14 price level respectively and then averaged to arrive at normalized average operation and maintenance expenses for the 2009-10 to 2013-14 at 2013-14 price level. The average normalized operation and maintenance expenses of 2013-14 price level shall be escalated at the escalation rate as worked out in accordance with clause (4) of this Regulation to arrive the operation and maintenance expenses for the year 2014-15.
- (3) The operation and maintenance expenses for the year 2014-15 shall be escalated further at the annual escalation rate as worked out in accordance with clause (4) this Regulation to arrive at permissible operation and maintenance expenses for the subsequent years of the control period.
- (4) The escalation rate shall be worked out by considering the compounded annual growth rate, inflation rate, rationalization of O&M expenses and other factors, if any.
- (5) The actual expenditure towards Annual Maintenance Contract (AMC) of SCADA system, after prudence check, shall be considered for arriving at the Operation and Maintenance Expenses during 2014-15 to 2018-19.
- 21. Human Resource Expenses: (1) Human resource expenses shall be derived on the basis of actual human resource expenses for the years 2009-10 to 2013-14 based on the audited balance sheets. The human resource expenses shall be normalized by excluding abnormal Human resource expenses, ex-gratia, VRS expenses, prior-period adjustments, claims and advances written-off, provisions, etc, if any, after prudence check by the Commission:

Provided that performance related pay computed in accordance with DPE guidelines shall be met from the incentive allowed in accordance with sub-clause (5) of Regulation 29 of these Regulations.

- (2) The normalized human resource expenses, after prudence check, for the year 2009-10 to 2013-14, shall be escalated at the rate of 5.72% to arrive at the normalized human resource expenses at the 2013-14 price level respectively and then averaged to arrive at normalized average human resource expenses for the 2009-10 to 2013-14 at 2013-14 price level.
- (3) The manpower approved during the year 2013-14 shall be the basis for computation of the HR expenses for 2014-15. Thereafter, for the subsequent years, the HR expenses shall be escalated at the annual escalation rate.
- (4) The average normalized human resource expenses of 2013-14 price level shall be escalated at the escalation rate as worked out in accordance with clause (6) this Regulation to arrive the operation and maintenance expenses for the year 2014-15.
- (5) The human resource expenses for the year 2014-15 shall be escalated further at the annual escalation rate as worked out in accordance with clause (6) this Regulation to arrive at permissible human resource expenses for the subsequent years of the control period:

Provided that the human resource expenses from 1.1.2017 onwards shall be further rationalized after considering 50% increase in employee cost on account of pay revision of the employees of the Public Sector Undertakings to arrive at the permissible human resource expenses for the year 2017-18 and 2018-19.

- (6) The escalation rate shall be worked out by considering the compound annual growth rate, inflation rate, rationalization of human resource and other factors, if any.
- (7) The cost of anticipated increase in the manpower of each year of the control period shall also be considered after prudence check.

### 22. Interest on Working Capital:

- (1) The working capital shall cover:
  - (i) Operation and maintenance expenses (excluding human resource expenses) for one month;
  - (ii) Human resource expenses for one month;
  - (iii) NLDC charges for one month; and
  - (iv) Receivables equivalent to two months of annual charges as approved by the Commission.
- (2) Rate of interest on working capital shall be on normative basis and shall be considered as the bank rate as on 1.4.2014.
- (3) Interest on working capital shall be payable on normative basis notwithstanding that the Power System Operation Company has not taken any loan for working capital from any outside agency.
- 23. NLDC Charges and Corporate Office Expenses. (1) To the extent applicable, NLDC charges shall be computed by following the methodology specified for computing annual charges of Regional Load Despatch Centres except interest on working capital.

- (2) The Corporate Office Expenses, computed in accordance with the actual expenses incurred, shall be allowed by the Commission, after prudence check.
- (3) All expenses of NLDC and Corporate Office expenses approved by the Commission shall be apportioned to the Regional Load Despatch Centre on the basis of the peak demand served (in MW) in the respective region as indicated in CEA's website for the preceding year.
- 24. Contingency expenses: (1) The Power System Operation Company shall maintain a separate account for the other income like short term open access charges and REC charges etc.
- (2) The Power System Operation Company shall use such income to meet the short fall, if any, in the annual charges allowed by the Commission or to meet the contingency expenses which were not foreseen at the time of making the application for fees and charges and are considered necessary for the efficient power system operation.
- (3) The balance amount shall be deposited into the LDC development fund after meeting the statutory tax requirements.

### **CHAPTER-6**

# COMPUTATION AND PAYMENT OF FEES, SYSTEM OPERATION AND MARKET OPERATION CHARGES

- 25. Registration Fees: The fees shall be payable by the users including power exchanges and electricity traders before commencement of grid access for system operation and commencement of Scheduling for market operation. The fees payable are as under:
- (1) The distribution licensees and inter-State transmission licensees shall pay one time registration fee of ₹ 10 Lakh along with application for commencement of grid access:

Provided that the RLDCs concerned shall be intimated from time-to-time by the inter-State transmission licensees about the additions of transmission elements synchronized with the grid and by the distribution licensees about the additional capacity tied up for the purpose of updating the record by concerned RLDC.

- (2) The generating companies shall pay registration fee as under:
  - a) For generating station up to 10 MW installed capacity: ₹ 0.50 Lakh;
  - b) Generating stations having installed capacity of not less than 10 MW and up to 100 MW; ₹1.0 Lakh;
  - c) Generating stations having installed capacity of not less than 100 MW and up to 2000 MW; ₹ 5.0 Lakh;
  - d) Generating stations having capacity of 2000 MW and above : ₹ 10.0 Lakh, and;

Provided that the entire capacity of the generating station or stage thereof whose Scheduling, metering and energy accounting is done separately shall be considered for the purpose of registration fee at the time of the initial registration;

Provided further that the generating companies shall intimate RLDCs concerned about the additional capacity commissioned in case of generating station or stage thereof.

- (3) The inter-State trading licensees, sellers and buyers shall pay one time registration fee of ₹ 10000 (Rupees Ten Thousands only) along with application for commencement of Scheduling for market operation.
- (4) The Power exchanges shall pay ₹ 20.0 Lakh (Rupees Twenty Lakh only) as one time registration fees.
- 26. Computation and Payment of System Operation Charges: (1) The rates of system operation charges for inter-state transmission licensee shall be computed on annual basis and recovered on monthly basis in accordance with following formulae;

 $SOC(Transmission) = (10\%) [70\% \times AFC/(Ckt Km)]/12$ 

Where,

AFC = Annual Charges computed in accordance with Regulation 14;

Ckt\_Km = Length of aggregate inter-State transmission lines as on last day of the month prior to the month of billing;

Provided that the system operation charges for individual transmission licensee shall be computed on the basis of rates determined above and the length (in Ckt\_Km) of transmission lines owned and operated by the respective transmission licensees.

(2) The rates of system operation charges for generating companies and sellers shall be computed on annual basis and recovered on monthly basis in accordance with following formulae:

SOC(Generation or seller) = (45%) (70%x AFC/(1C))/12

Where.

AFC = Annual Charges computed in accordance with Regulation 14;

IC = Aggregate installed capacity of generating stations and contracted capacity of the sellers whose scheduling and energy accounting is covered under concerned RLDC as on last day of the month prior to the month of billing;

Provided that the system operation charges for generating companies or sellers shall be computed on the basis of rates determined above and respective capacity of the generating station or seller.

(3) The rates of system operation charges for distribution licensee and buyers shall be computed on annual basis and recovered monthly after taking into account aggregate contracted capacity in accordance with following formulae:

SOC( Distribution or buyer) =  $(45\%) (70\% \times AFC/(CC))/12$ 

Where.

AFC = Annual Charges computed in accordance with Regulation 14;

CC = Aggregate long term or medium term contracted capacity by distribution licensees and buyers whose scheduling and accounting is covered under concern RLDC as on last day of the month prior to the month of billing;

Provided that the system operation charges from distribution licensees and buyers shall be collected in proportion to the sum of their allocations and contracted capacities, as the case may be, as on the last day of the month prior to billing of the month.

- (4) The respective State Load Despatch Centre shall be the nodal agency for collection of system operation charges for the distribution licensees in the State if the concerned Regional Load Despatch Centre, State Load Despatch Centre and the distribution licensees arrive at a mutual agreement in this regard. After conclusion of system operation charges, the concerned State Load Despatch Centre shall deposit the same into the account of the concerned Regional Load Despatch Centre.
- 27. Computation and Payment of Market Operation Charges: (1) The market operation charges for generating stations, sellers, distribution licensees and buyers shall be computed on annual basis and recovered on monthly basis after taking into account the long term open access or medium term open access granted by the CTU or inter-State transmission licensees in accordance with following formulae:

MOC (Scheduling) =  $0.5 \times (30\%) (AFC/(CC))/12$ 

Where.

AFC = Annual Charges computed in accordance with Regulation 14;

- CC = Aggregate long term access and medium term open access granted by the CTU or inter-State transmission licensee as on last day of respective month of billing period;
- (2) The respective State Load Despatch Centre shall be the nodal agency for collection of market operation charges in the State if the concerned Regional Load Despatch Centre, State Load Despatch Centre and the distribution licensees arrive at a mutual agreement in this regard. The respective State Load Despatch Centre shall collect the market operation charges from the distribution licensees within a State on behalf of the concerned Regional Load Despatch Centre and the same shall be deposited into the account of the concerned Regional Load Despatch Centre.
- 28. National Load Despatch Centre charges and corporate office expenses: All the expenses of National Load Despatch Centre and Corporate Office, as approved by the Commission, shall be apportioned to the Regional Load Despatch Centres on the basis of the demand served in the respective regions.

### CHAPTER - 7

### PERFORMANCE INDICATORS

- 29. Performance linked incentive to RLDCs and NLDC: (1) Recovery of incentive by the Regional Load Despatch Centre shall be based on the achievement of the Key Performance Indicators as specified in Appendix V or such other parameters as may be prescribed by the Commission.
- (2) Each Regional Load Despatch Centre shall submit its actual performance against each of the key performance indicators to the Commission on annual basis as per the format specified in Appendix V.

- (3) NLDC shall submit the details in regards to each Key Performance Indicator in the format specified in **Appendix V** along with the methodology for approval of the Commission.
- (4) The Commission shall evaluate the overall performance of the RLDCs or NLDC, as the case may be, on the basis of weightage specified in Appendix V. The Commission, if required, may seek advice of the Central Electricity Authority for evaluation of the performance of system operator.
- (5) The RLDCs or NLDC, as the case may be, shall be allowed to recover incentive of 7% of annual charges for aggregate performance level of 85% for three years commencing from 1.4.2014 and for aggregate performance level of 90% from 1.4.2017. The incentive shall increase by 1% of annual charges for every 5% increase of performance level above 90%:

Provided that incentive shall be reduced by 1% of annual charges on pro-rata basis for the every 3% decrease in performance level below 85%.

(6) The RLDCs or NLDC, as the case may be, shall compute the Key Performance Indicators on annual basis for the previous year ending on 31<sup>st</sup> March and submit to the Commission along with petitions for approval of the Commission as per Appendix V and Appendix VI of these Regulations:

Provided that the key performance indicators of previous year ending on 31<sup>st</sup> March shall be considered to recover incentive on each year and shall be trued up at the end of the control period.

30. Certification linked incentive to the employees of RLDCs and NLDC: (1) The employees of Regional Load Despatch Centres and National Load Despatch Centre who acquire the certificate of basic level and specialist level in their respective areas of specialization and are deployed in system operation or market operation shall be allowed a fixed incentive during the currency of such certificate period as per the following parameters:

Agraphabilitation to a continuous and the		the state of the s	
SI. No.	Certification Level	Fixed Incentive (Amount in Rs.)	E Company (second company
		(Monthly)	- September - Sept
passer.	Basic Level	5000	- International
2	Specialist Level	7500	- The second
			1

(2) Certification linked incentive shall be in addition to the performance related incentive as specified in Regulation 29.

### CHAPTER - 8-

# BILLING AND OTHER MISCELLANEOUS PROVISIONS

- 31. Billing and Payment of charges. (1) Bills shall be raised for the system operation charge and market operation charge on monthly basis by the Power System Operation Company in accordance with these regulations, and payments shall be made by the users directly to the Power System Operation Company.
- (2) Persistent default in payment of RLDCs/NLDC fee and charges shall be brought to the notice of the Commission.
- 32. Late payment surcharge. In case the payment of any bill for charges payable under these regulations is delayed by a user beyond a period of 60 days from the date of billing, a late payment surcharge at the rate of 1.5% per month shall be levied from the users.
- 33. Recovery of cost of hedging or Foreign Exchange Rate Variation: Recovery of cost of hedging or foreign exchange rate variation shall be made directly by the RLDCs from the users without making any application before the Commission:

Provided that in case of any objections by users regarding the cost of hedging or foreign exchange rate variation, the RLDCs may make an appropriate application before the Commission for decision.

- 34. Rebate: A rebate of 2% shall be allowed by the RLDCs or NLDC on gross bill amount settled through RTGS, NEFT, Letter of Credit or cheque up to seventh day (i.e. T+6 day) from the date of issuance of the bills (where T is the date of issuance of the bill.
- (ii) The rebate of 1% shall be allowed when payment is made from T+7 to T+30 days from issuance of the bill.
- (iii) No rebate shall be allowed for payment made from T+31 days till T+60 days from the date of issuance of the

- 35. Power to Relax: The Commission, for reasons to be recorded in writing, may relax any of the provisions of these regulations on its own motion or on an application made before it by NLDC/RLDCs/Users after giving reasonable opportunity to those likely to be affected by such relaxation.
- 36. Removal of Difficulty: If any difficulty arises in giving effect to the provisions of these regulations, the Commission may, by order, make such provision not inconsistent with the provisions of the Act or provisions of any other regulations specified by the Commission, as may appear to be necessary for removing the difficulty in giving effect to the objectives of these regulations.

M. K. ANAND, Chief (Finance)

[ADVT. III/4/Exty./150/15(156)]

Appendix-I

### TARIFF FILING FORMS (NLDC/RLDCs)

# INDEX Checklist of Forms and other information/documents for tariff filing for NLDC/RLDCs

Form No.	Tariff Filing Formats (RLDCs)	Tick
FORM- I	Summary Sheet	
FORM- 2	Normative Parameters considered for calculations	***************************************
FORM- 3	Abstract of Admitted Capital Cost as on 1.4.2019	
FORM- 4A	Abstract of Capital Cost Estimates and Schedule of Commissioning of the CAPEX and REPEX	
FORM- 4B	Element wise Break-up of Capital Cost	
FORM- 4C	Break-up of Construction/Supply/Sevice packages	
FORM- 4D	Financial Package up to COD	
FORM- 4E	Statement of Additional Capitalisation after COD	
FORM- 4F	Statement of Capital cost	
FORM- 4G	Statement of Capital Woks in Progress	
FORM- 4H	Financing of Additional Capitalisation	
FORM- 4I	Details of Foreign Equity	
FORM- 5A	Calculation of Interest on Normative Loan	
FORM- 5B	Calculation of Weighted Average Rate of Interest on Actual Loans <sup>1</sup>	
FORM- 5C	Details of Foreign loans	
FORM- 5D	Details of Project Specific Loans	*************************
FORM- 5E	Details of Allocation of corporate-loans to various RLDCs	
FORM- 6A	Statement of Depreciation	
FORM- 6B	Calculation of Depreciation Rate	
FORM- 7A	Details of Operation and Maintenance Expense excluding human resource expenses	
FORM- 7B	Details of Human Resource Expenses	
FORM- 7C	Details of Repairs and Maintenance Expensese	
FORM- 7D	Details of Administrative and General expenses	
FORM- 8	Calculation of Interest on Working Capital	
FORM- 9	Draw Down Schedule for Calculation of IDC & Financing Charges	1

FORM- 10	Actual cash expenditure	
FORM- 11	Year wise statement of LDC development fund (projected)	
FORM- 10	Other Income	
Other Infor	mation/ Documents	<mark>and and the second and and and and and and and and and a</mark>
SI. No.	Information/Document	Ticl
and provided and an extension of the control of the	Audited Balance Sheet and Profit & Loss Accounts with all the Schedules & Annexure for RLDC and NLDC/Corporate office.	
2.	Copies of relevant loan Agreements	
Fig. 4	a) Copies of the approval of Competent Authority for the Capital Cost and Financial package.	
	b) CAPEX and REPEX plan along with Board approval, estimated capital cost and justification	organisation of the control of the c
ngunium kanjampa dingingka pidapida pidapida pidapida pidapida pidapida pidapida pidapida pidapida pidapida pi Peringingka pidapida	<ul> <li>a) Copies of the Equity participation agreements and necessary approval for the foreign equity.</li> </ul>	
	b) Equity contribution from LDC development fund along with Board approval	mary and a second of the secon
entrantesia entre atimates per parquesto en esta parque en esta parquesto en esta pa	Detailed note giving reasons of time and cost over-run of the individual projects and scheme, if applicable.	
6.	Any other relevant information, (Please specify)	<b></b>

भारत का राजपत्र : असाधारण

Note 1: Electronic copy of the petition (in words format) and detailed calculation as per these formats (in excel format) and any other information submitted shall also be furnished in the electronic form.

FORM- I

Summary She	el	
-------------	----	--

Name of the NLDC/RLDCs	
------------------------	--

(Rs. in Lacs)

SL No.	Particulars	Form No.	Existing 2013- 14	2014-15	2015-16	2016-17	2017-18	2018-19
1	an dipuntum ang kata mang mang mang mang mang mang mang man		3	4	***************************************	6	7	8
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2.	Interest on Loan Capital	**************************************		emblem in the program in place on the enterior of processing and the enterior of the enterior				<b>+</b>
3.	Depreciation	der artikent folgen, der minner, nordern andersyderningsfürspekken.						<b>+</b>
4.	O&M Expenses excluding human resource expenses	en reginier deut von der deutsche zu verleigten zwei der deutsche zu werden der deutsche deutsche zu werden de						erite contactività della periodica della contactiva della contactiva della contactiva della contactiva della c
š.	Human resource expenses						***************************************	<del></del>
6.	NLDC Charges and Corporate office expenses	Merculan phogadische des versche versche particular versche particular versche particular versche particular v	element de la company de l La company de la company d					
7.	Interest on Working Capital		nder for distributed the control of the splace absorption of the control of the c					<b>.</b>
despise invitari	Total						***************************************	<b>-</b>

<sup>1</sup> Details of calculations, considering equity as per regulation, to be furnished.

### FORM-2

# Normative Parameters considered for calculations of annual charges Name of the NLDC/RLDCs :

Particulars	Unit	As Existing	Control Period						
		2013-14	2014-15	2015-16	2016-17	2017-18	2018-19		
1	2	3	4	5	6	7	8		
Base Rate of Return on Equity	%			-					
Tax Rate	%								
Receivables in Months for WC	months	<del> </del>		***************************************					
O&M excluding human resource expenses in Months for WC	months						interna samma dan sampaintakkin punkungan dan aphan dan bara		
Human resource expenses in Months for WC	months								
NLDC charges in Months for WC	months								
Base Rate of SBI as on (date)	%			-					
	alle en mallement e en fotografische des leine des des fan de men fotografes en de president en de fotografes						· Particular accompanya con concessora		

**PETITIONER** 

FORM 3

# Abstract of Admitted Capital Cost for the existing Projects

# Name of the NLDC/RLDCs:

Capital cost as admitted by CERC	
Capital cost admitted as on	
(Give reference of the CERC relevant Order with Petition No. & Date)	
Foreign Component, if any (In Million US \$ or the relevant Currency):	
Domestic Component (Rs. Cr.):	
Foreign Exchange rate considered for the admitted cost:	
Hedging cost, if any, considered for the admitted Capital cost	
Total Project cost admitted (Rs. Cr):	

Petitioner

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		FORM-4
Abstract of Capital Cost Estimates and Sc	hedule of Commissioning for the New	Projects
Name of the NLDC/RLDCs:		
New Projects	danime.	
Capital Cost Estimates	MANUAL.	A CONTRACTOR OF THE CONTRACTOR
		Section 1 Section 2 Section 1 Section 2 Sectio
Board of Director/Agency approving the Capital cost estimates:		
Date of approval of the Capital cost estimates:	and principles and an increase and an analysis of the contract	
		eneda torial law regime to the
Price level of approved estimates	Present Day Cost	Completed Cost
or approved estimates	As of End ofQtr. of the	
	year	COD the Station
oreign Exchange rate considered for the Capital cost estimates		
Parate de Pro-		
LIPITAL COST EXC	iuding IDC & FC	
oreign Component, if any (In Million US \$ or the relevant currency)	the contract of the contract o	de annimientamente en plan el principa de ciuda de destrutarios en proprior antimente en planete en la ciuda d
Pomestic Component (Rs. Cr.)	-	
omosio Companii (Rs. Cr.)	200	
apital cost excluding IDC, FC, FERV & Hedging Cost Rs. Cr.)		
	See See	Joseph State (1986)
IDC, FC, FERV	& Hedging Cost	
oreign Component, if any (In Million US \$ or the relevant urrency)		
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otal IDC, FC, FERV & Hedging Cost (Rs. Cr.)		
ite of taxes & duties considered		
		The second secon
Capital cost Including IDC,	FC, FERV & Hedging Cost	
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	<u> Karaja di Karaja da Karaja da Karaja</u>	evisor inch
mestic Component (Rs. Cr.)		

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[PART III-SEC. 4]

Capital cost Including IDC & FC (Rs. Cr)	THE PROPERTY OF THE PROPERTY O
Schedule of Commissioning	
<u>Of assets</u>	
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	Authorition of the effective of the effe

### Note:

- 1. Copy of approval letter should be enclosed.
- 2. Details of Capital cost are to be furnished as per FORM-4B or 4C as applicable.

Petitioner

FORM 4B

### Element wise Break-up of Capital Cost

### Name of the NLDC/RLDCs:

SI.	Break Down		Cost in Rs. C	rores	Variation	Reasons for	Admitted
No.		As per original Estimates	As on COD	Liabilities/ Provision		Variation	Cost
Terresident de la companya de la co		3	4	5	6=(3-4-5)	7	8
A	Preliminary works & land		entral entral communication de la communicatio	Van de de la company de la Company de la company de la c			planethort contribute the literature and an account
1.1	Design & Engineering			menting that and a site of the			
1.2	Land					erakun kirawin erakun kunan arawin kun ngan arawin kun ngan arawin kun ngan sajar sajar sajar sajar sajar saja	
1.3	Site preparation		det estation des commensations aux à la independent au plus de la propose de la commensation de la commensat				Mindle with and increase a new repensal reporture.
1.0	Total Preliminary works & land		i de				
В	Civil Works		gift in defining in the definition and the single children in the state of the single children in the single child				file de la comitación d
2.1	Control Room & Office Building including HVAC					e te de l'en met l'amplication de l'encenance au métical à social access automatiques par l'encenance de l'ence	ikenhar dan Klasori semenangan di <del>ncelik delektaria</del> n
2.2	Township & Colony			mining in a property and the state of the st		distribution of the construction of the constr	
2.3	Roads and Drainage	and a second section of the section	al mentre al la colonia del del mentre al la colonia del la coloni		en de de de la companya de la compa		~*************************************
2.4	Foundation for structures		en militar est kontrolonya erakalasiya yang berakan yang arap				na dan dan bisana dan dan dan dan bisana ari perduaga
2.5	Misc. civil works			de alle de la companya de la company	en de resta en Salvado de Arte de Arguno espiración es para en en espera pueda por entre en entre en entre en e	en militar militar en en men men en en melle en el les en els en els en els engels en els este els este en en	
2.0	Total Civil Works		interviewe (na construit en	al di fali ancidenti del mante del como como por espera de la como de la como de la como de la como de la como La como del		de en marien de de en marien de la compactición de la marien primer para de la place de la coloridad de la col	kindi der pieler selver selvegy delega v a suder sevenja pagalaku. S Sirran king nemiga pagalaman pagalaman pagalaman pagalaman.
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3.1			***************************************				international and area of programmer, and area of programmer.
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3.3			operation was a period company as a passa pa		***************************************		T-the market mentioned in the control of the contro
3.0 .	Total Equipments						nti di manini
Marehann Additionary	ender ender ender ein der eine eine eine eine der einer eine der einer eine eine ender eine en en eine eine eine eine eine e		rfeirfir-ear Mar Flandeine agains again de na mar a				
D	Spares		A filicit politic politic politic politic politic con in contic con informatic contic		ti de la companie de		
4.1		***************************************	territoria de la compania de la comp		traffic trade and another chart statistical particles can company seques as	till an till and at the contract of the contra	erin serin senin um in sesimonistratus un consequir copyratique
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4.3		***************************************					ha renharenharen irapeia san istanlastoki satekistoki ataki ete
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5.1	Taxes and Duties Custom Duty					-	en e

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5.2	Other Taxes & Duties						
5.0	Total Taxes & Duties						
(Anglandor), assimples any eigensy legacia (legacia) legac							
F	Construction and pre- commissioning expenses				,		
6.1	Site supervision & site admn.etc.						
6.2	Tools and Plants						
6.3	construction Insurance					and the transfer of the transf	***************************************
6.0	Total Construction and pre commissioning expenses		an ing sa		i interior e e di		
				·			
G	Overheads						
7.1	Establishment :						·
7.2	Audit & Accounts						
7.3	Contingency						
7.0	Total Overheads	v.					
elektrik ester langua sakura kanala kanal							
8.0	Capital cost excluding IDC, FC, FERV & Hedging Cost						
11	IDC, FC, FERV & Hedging Cost						
9.1	Interest During Construction (IDC)						
9.2	Financing Charges (FC)						
9.3	Foreign Exchange Rate Variation (FERV)						alentria international de international de la place de conseque
9.4	Hedging Cost		erinen korresi deri i direkto, in kalan yila dipungunnay ina jina jagi yawa	e interior de la companya del companya del companya de la companya	eliteridaki dan perindakan perindan seperanyangan per		Paralphin hideraph or constraint, any original
9.0	Total of IDC, FC, FERV & Hedging Cost						e Partini et de estado (nº de en la caración de en la caración de en la caración de en la caración de en la ca
3 fr. fr							
10.0	Capital cost including IDC, FC, FERV & Hedging Cost						

1. In case of time & Cost over run, a detailed note giving reasons of such time and cost over run should be submitted clearly bringing out the agency responsible and whether such time & cost over run was beyond the control of the [Power System Operation Company]<sup>1</sup>.

Petitioner

FORM 4-C

# Break-up of Construction/Supply/Service packages

Name of the NLDC/RLDCs:

St. No.	Name/ No. of Cons- truction/ supply/ service package	Scope of works' (in line with head of cost break- ups as appli- cable)	Whether awarded through ICB/DCB/ Depat- mentally/Deposit Work etc. & Na. of bids received	No. of bids received	Date of Award	Date of Start of work	Date of Completion of Work	Value of Award <sup>2</sup> in (Rs. Cr.)	Firm or With Escala- tion in prices	Actual expenditure till the completion or up to COD whichever is earlier (Rs. Cr.)	Taxes & Duties and IEDC	IDC, FC, FERV & Itedging cost	Sub- Total
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diam'r			de de la constante de la const						and the same of th				
-L												3.4	

The scope of work in any package should be indicated in conformity of cost break-up in form-4B to the extent possible.

FORM- 4D
Financial Package up to COD

Name of the NLDC/RLDCs:

Project Cost as on 1.4.2014:

Date of Commercial Operation

	Financial Package	se America	T #7			(Amount in lacs)		
	- Mantial Catage			age as on 1.4.2014	As Admitted on 1.4.2014  Currency and Amount?			
<u></u>	Currency and	Amount	Currer	icy and Amount				
I	2	3	4	aginaria di distantaria del con del contra d E	6			
Loss-I	USS	200m						
Loan-II						-		
Loan-III	The circumstant resident continues and conti	***************************************	Transferration of the contract			1. 10 596 77		
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Equity-						-		
Foreign			·					
Domestic								
Total Equity			***************************************		de africaciones de management de management de companya de la companya de la companya de la companya de la comp			
Debt : Equity Ratio								
-47 -44-14		and the same of th				de anglis de automorphis personalità de la residencia de la residencia de la residencia de la residencia de la		

<sup>&</sup>lt;sup>1</sup> Say US \$ 200m + Rs.400 Cr or Rs.1360 Cr including US \$200m at an exchange rate of 1US \$=Rs.48/- <sup>2</sup> Date of Commercial Operation means Commercial Operation of the RLDC. <sup>3</sup> For example: US \$, 200M etc.

Petitioner

<sup>2</sup> If there is any package, which need to be shown in Indian Rupee and foreign currency(ies), the same should be shown separately, along with the currency, the exchange rate and the date e.g. Rs.80 Cr+US\$50m=Rs.320Cr at US\$=Rs. 48 as on say 01.04.09.

FORM-4E

# Statement of Additional Capitalisation after 1.4.2014

### Name of the NLDC/RLDCs:

SI. No.	Year	Work/Equipment proposed to be added after 1.4.2014	Amount Proposed to be capitalised	Justification as per propose	Regulation under which covered	Admitted Cost
	- Per y disconsistant de la constant		e Merana Hija jarah			
(1)	(2)			The state of the s		1
	+	(3)	(4)	(5)	(6)	(7)
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of the state of th						
And the second s						
47	Total					etare (d. soluciones interpretarios, es incresiplintarios estatura un minimização e monetario e rigidad minimi
	a cress	eter to estimate a recover			-	

In case the project has been completed and any tariff notification(s) has already been issued in the past, fill column 7 giving the cost as admitted for the purpose of tariff notification already issued by (Name of the authority) (Enclose copy of the tariff Order)

#### Note:

- 1 Fill the form in chronological order year wise along with detailed justification clearly bring out the necessity and the benefits
- 2 In case initial spares are purchased along with any equipment, then the cost of such spares should be indicated separately.

Petitioner

FORM- 4F

### Statement of Capital cost

### Name of the NLDC/RLDCs:

		As on relevant date.
A	a) Opening Gross Block Amount as per books	
	b) Amount of capital liabilities in A(a) above	
	c) Amount of IDC, FC, FERV & Hedging cost included in A(a) above	
	d) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in A(a) above	
В	a) Addition in Gross Block Amount during the period	
	b) Amount of capital liabilities in B(a) above	
	c) Amount of IDC, FC, FERV & Hedging cost included in B(a) above	
	d) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in B(a) above	
C	a) Closing Gross Block Amount as per books	
engen nomen	b) Amount of capital liabilities in C(a) above	
arc, io influentialichi	c) Amount of IDC, FC, FERV & Hedging cost included in C(a) above	
	d) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in C(a) above	

<sup>&</sup>lt;sup>1</sup>Relevant date/s means date of COD and financial year start date and end date

(Petitioner)

FORM- 4G

### Statement of Capital Woks in Progress

### Name of the NLDC/RLDCs:

(To be given for relevant dates and year wise)

THE PARTY OF THE P		As on relevant date.
Ā	a) Opening CWIP Amount as per books	
ananganini	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	
В	a) Addition/Adjustment in CWIP Amount during the period	
inginisi (surit	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	
C	a) Capitalization/Transfer to Fixed asset of CWIP Amount during the period	
***********	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	
D	a) Closing CWIP Amount as per books	
e sepre communication a	b) Amount of capital liabilities in a above	
**********	c) Amount of IDC, FC, FERV & Hedging cost included in a above	

<sup>&</sup>lt;sup>1</sup>Relevant date/s means date of COD and financial year start date and end date

FORM- 4H

### Financing of Additional Capitalisation

Name of the NLDC/RLDCs:

(Amount in lacs)

			Projected/Act	ual		Admitted					(Automit in tars)	
Financial Year (Starting from 1,4,2014)	Year1'	Year2	Year3	Vear4	Year 5 & So on	Yeari	Year2	Year3	<b>V</b> 44*		Year 5 & So on	
	2	3	1	5	6	7		9	10	+	11	
Amount capitalised in Work/Equip- ment												
							*					
Financing Details									***************************************	ing a superior de la companya de la		
Loan-l										ensemble de la conse		
Loan-2		***************************************								***************************************		
Loan-3 and so on										·		
Total Loan <sup>7</sup>								<del>                                     </del>		***********		
in a section of the s											<b>************</b>	
Equity										r yeşandirindendiy		
Internal Resources	- :						,					
Others				1					<b> </b>	<del>Transaction</del>		
aktikation need to the same consistency of the same to the same	1	<b>*</b>						-		ilini risso i sociesto i		
Total					<b>•</b>			-		<del>erato ser costo</del>		

Petitioner

<sup>&</sup>lt;sup>1</sup> Year 1 refers to Financial Year of COD and Year 2, Year 3 etc. are the subsequent financial years respectively.

<sup>2</sup> Loan details for meeting the additional capitalisation requirement should be given as per FORM-7 or 8 whichever is relevent.

### FORM-4I

### **Details of Foreign Equity**

(Details only in respect of Equity infusion if any applicable to the project under pettion)

Name of the NLDC/RLDCs	
Exchange Rate on date/s of infusion:	температического поточно пото

SI. No.	Financial Year	Year I					teritorio de la companio de la comp	Year 2	mentande in mentamente mentamente mentamente mentamente mentamente in mentamente in mentamente in mentamente i		Year 3 and so on			
	1	2	3	4	5	6	7	8	9	10	II	12	13	
		Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs.)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs.)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs.)	
	Currency11	landi (madi madi madi menjem				********				<b> </b>		eriorization (microscopic)		
A.1	At the date of infusion <sup>2</sup>											ent de son terre de conderciones condercio de quadre participado de conde		
2		pieroteroteroterosassassassassassassassassassassassassas					and the control of th							
13	Currency2 <sup>t</sup>	<del></del>			-							k: Sek da kuli i un kuli da kuzan da planda na kazan da pada panda panda panda panda panda panda panda panda panda		
<u>.</u>	***************************************			Maria and and the state of the					emilja del tred i modulatar de estreta transformació muso sus					
2					•									
niałaja racjustniju stoju	Currency3 <sup>†</sup>	Principal conferences	a de la companya de l	ntimakennakentakennakennakennakennakennakenn										
Λ.1	At the date of infusion <sup>3</sup>	nice van ingenieuw van		in the second state of the second						-		nt geliet fri det for det for unique langua de egen un egen an egen langua en ege		
2		***************************************		entral production of the control of	- Contraction of the Contraction			ki (fries) (Medicini (ris) (residentida (ris) (residentida (ris) (residentida (ris)		<del> </del>		edir Film Territoria (Arabina and Arabina and Arabina and Arabina and Arabina and Arabina and Arabina and Arab		
13	Currency4 <sup>r</sup> & so on	-				P. (1)						garten lakken lakkerjak erjak er		
ı	At the date of infusion?	***************************************		netholistiski miskulariski kirjeki kulturusi kunisterija kunisterija kunisterija kunisterija kunisterija kunis P		-conditions		ejdanskiverija vidageldanskiverovazoverobioroj	Marin City of City (Marin City) of City of City (Marin City) of City (Marin City) of City (Marin City) of City			naciny institutive for the place of a second control of the construction and institute of the construction a		
2				unculunce Cumplicity (Capacity) (						***************************************	agricultura de la companio de la co		W-1570-W-1570-W-1570-W-1570-W-1570-W-1570-W-1570-W-1570-W-1570-W-1570-W-1570-W-1570-W-1570-W-1570-W-1570-W-157	

<sup>&</sup>lt;sup>1</sup> Name of the currency to be mentioned e.g. US \$, DM, etc. <sup>2</sup> In case of equity infusion more than once during the year, Exchange rate at the date of each infusion to be given.

Petitioner

FORM- 5A

### Calculation of Interest on Normative Loan

Name	of NI	DC/RI	DCs:

(Amount in lacs)

Particulars	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
	2	3	4	\$ .	6	7
		genganangan paganjan pan-an-an-an-an-an-an-an-an-an-an-an-an-a		hand are and extract to constitute and was an analysis	and to the state of the state o	
Gross Normative loan - Opening		to paraliparatify analysis of visualing and variety distribution by the faith of the school of		graphic programmer and an extensive survey of the state o		
Cumulative repayment of Normative Loan up to previous year	in Microsoft en Andrea (Microsoft en Andrea (Microsoft en Andrea (Microsoft en Andrea (Microsoft en Andrea (Mi	german in mang-mang-mangkan galam-mang-mangkan galam-mang-mangkan galam-mang-mangkan galam-mangkan galam-mangk		anakah saka tara karaga ora pensalapus terma arap mata pensalapunkan punka pensalapun		
Net Normative loan - Opening	and the second s			in the first of the state of th	CARACTER CONTROL OF THE SHEET OF THE SHEET	
Increase/Decrease due to ACE during the Year		the and the second seco	and a confident and a first of the confidence in proceedings and confidence dependence in the confidence of the	ભાગો આપ્ત્રો કરવા કે પશું કરે તે કરવા કે પાંચનું કહ્યા કે કહ્યું કહેવું કહ્યું કહ્યું કહ્યું કહ્યું કહ્યું કહ્યુ	and a minimum on his last in responsible companies companies companies companies companies companies companies	
Repayments of Normative Loan during the year	(в по 1964) на почени по почен У					

Net Normative Ioan - Closing				***************************************	
Average Normative Loan	Barrier	inition to the second of the second	territorio territorio de recipio a con descaso que que con esta en constante de la constante de la constante d		
Weighted average Rate of Interest on actual Loans		inder the first the self-through secular and a secular	fordering to the first the first of the second contract of the second contract of the second contract of the second		
Interest on Normative loan		Market statistics of the contract and and and produce the angle of the	ini kankeni kania ini ana yang ang pangangan ang magana ang manganaka		

Petitioner

FORM-5B

# Calculation of Weighted Average Rate of Interest on Actual Loans<sup>1</sup>

Amount in lace)

SI.					********************		in lacs)
No.	Particulars	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-1
3		3	4	***************************************	6	***************************************	8
	Loan-1	Marie Com Carlo de Constante de Constante de Carlo de Ca	**************************************	and the second of the second o	en der geleichte der der der der der der der der der de	***************************************	
	Gross Ioan - Opening			***************************************			
teritorio de suiz	Cumulative repayments of Loans up to previous year		***************************************				
atoria esta a para	Net loan - Opening	THE STATE OF THE S	***************************************		ويون بمناهد ومداوه والمعارض وا	<b> </b>	de di Paris di Arrigi de qui es gali es geni estimati que
e e e e e e e e e e e e e e e e e e e	Add: Drawal(s) during the Year			***************************************			era de relativa en
	Less: Repayment (s) of Loans during the year			*******************************			· · · · · · · · · · · · · · · · · · ·
apidospico, escapai	Net loan - Closing						North of the San
imininini naga	Average Net Loan		***************************************	~~~~			
anterior estados	Rate of Interest on Loan on annual basis						Particular de la companie de la comp
(New Association ) and	Interest on loan			-	nakini kirintain nimakini kirintain kirintain kirintain kirintain kirintain kirintain kirintain kirintain kiri		
endendende gang	Loan repayment effective from (date to be indicated)				ang ang panggan ang ang ang ang ang ang ang ang a		ti esid esidente grana, si ca provincia
······································		***************************************			· de la compositorio de la composi		erindeli sudilen kiriskiriskiriskirinda objekto
· reconstance of	Losn-2		***************************************		· · · · · · · · · · · · · · · · · · ·		- Name of the last
***************************************	Gross Ioan - Opening		***************************************		والأكارة أنام المراجعة والمراجعة والمراجعة والمراجعة والمراجعة والمراجعة والمراجعة والمراجعة والمراجعة والمراجعة	_	
***	Cumulative repayments of Loans up to previous year		ninanananis ny vyavya ya				
**********	Net loan - Opening						
-	Add: Drawal(s) during the Year						MARTICLE PROPERTY CONTROL SECTION STATE AND
			on the second				(Prohipelajanian dan agai aya) a
-minimization	Less: Repayment (s) of Loans during the year				Andrea de la companya de la company	* North American Control of Contr	Park Park Park Park Park Park Park Park
	Net loan - Closing					***************************************	terinin pelapenaria, in panja
**********	Average Net Loan		***************************************	arializades andreasis en escapera que a que de partir de la companya de la companya de la companya de la compa	**************************************	***************************************	e e esti en la colocida de la colocida del colocida de la colocida de la colocida del colocida de la colocida del la colocida del la colocida de la colocida del la colocida del la colocida de la colocida del la
	Rate of Interest on Loan on annual basis					***************************************	المراجعة والمراجعة و
	Interest on loan	aliteratura (managamenta antiquativa antiquativa antiquativa antiquativa antiquativa antiquativa antiquativa a		Printer in the desiration in the grave specimens and consequences and the second	rio de combonda de la companya de la	Period Annual Control of the Control	n yhdin elisman o'n eralpei o'n ar on saidilpei
	Loan repayment effective from (date to be indicated)	***************************************			man man managana assistance a per ce estimate	in antikki sissista sasasasa	en e
			***************************************	*******************************	indika dikanara mana mina mana mana manana mana		ndinarinangia gangapagang
	Loan-3 and so on	******			-		erelikiskassan en en entertringe.
	Gross loan - Opening				- Malamatani sani kani kani kani kani ki sa asi sa		erice and adjustment of
	Cumulative repayments of Loans up to previous year	***************************************	Andrew Comment of the				on the same of
_	Net loan - Opening			-	***************************************	*************	en o montanda en arminastrado en la como
-	Add: Drawal(s) during the Year		***************************************		****	***************	
I	Less: Repayment (s) of Loans during the year	***************************************		-			

Net loan - Closing		***************************************	-			T
Average Net Loan			-			
				The state of the s		-
Rate of Interest on Loan on annual basis			-	<del></del>		<u> </u>
Interest on Ioan	to always and a supplication of the supplicati	-		-		
Loan repayment effective from (date to be indicated)	enterview in the contract of t	***************************************	Parameter (Control of the Control of			ļ
		-	**************************************		Anna and Santa and S	
Total Loan			and the second section of the second	***************************************		-
Gross loan - Opening		***************************************				
Cumulative repayments of Loans up to previous year	interpretagnica printing describe and the control of the six of the configuration and the control of the contro	-		en les en		
Net Ioan - Opening	and the system to the state of					
Add: Drawal(s) during the Year				gist district and a construction of the state of the stat		
Less: Repayment (s) of Loans during the year		-				e en
Net loan - Closing	****	-	particular descriptions of the second of the			and the same and and and
Average Net Loan	the interference in the design of the design of the second				·	introdukterwise.
Interest on loan				A makapini da alaka da kalanda kanana ka	http://www.comercondenservier.com/	Meningelingsgraphysige
Weighted average Rate of Interest on Loans				*		er-tant-and simples

<sup>&</sup>lt;sup>1</sup> In case of Foreign Loans, the calculations in Indian Rupees is to be furnished. However, the calculations in Original currency is also to be furnished separately in the same form.

Petitioner

FORM- 5C

### Details of Foreign loans

	(Details only in respect of loans applicable to the project under petition)
Name of NLDC/RLBCs:	
Exchange Rate as on 1.4.2014	

(Amount in lacs)

Si.	Financial Year	T		Address of the same of the sam	ottorpe til apatit spenge om det tredet for de types og se et	rerogramman, man	tion description and the colonic languages are a				(: +1111/121118			
No.	(Starting from 1.4.2014)			Year 1		run john john john john john john john joh	Year 2				Year J and so on			
	I	2	3	4	5	6	7	8	9	10	111	1 12	1 13	
		Date	Amount (Foreign currency)	Exchange Rate	Amount (Rs.)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs.)	Date	Amount (Foreign Currency)	Exchange Rate	Amount (Rs.)	
***************	Currency I <sup>1</sup>	<b>†</b>			-	-		<del> </del>	<b></b>	-			***************************************	
A.I	At the date of Drawl <sup>2</sup>			-		<b>-</b>		+		-	***************************************			
3	Scheduled repayment date of principal			and a grant of the standard and the stan					-					
3	Scheduled payment date of interest		antinina na n									***************************************		
4	At the end of Financial year	- der de de la companya de la compa									Total Control of the			
					***************************************		***	<del> </del>	-	-			<b> </b>	
В	In case of Hedging3		in reministrative descriptions and the second descriptions are second desc				errente motion en circum insernational productor de colony (in la pro-			<b> </b>				
ı	At the date of hedging		akti nemilisen ilmesekonnya sepakanya nazaha				de tradition of the second section of the se			<b>+</b>			ļ	
2	Period of hedging									ļ			ļ	
.3	Cost of hedging						ennennine openegazioticis nicesosigas is			<b> </b>				
****	eri - y mar et ere eterni sideri ilderi sideri siden izani e alempatan kapira keregi izena anyasaka asa akaa b		on the second second section of the		1		manda maja maja pada ga maja maja maja ka	-			n karistan katalogia		ļ	
	Currency2		refrontes del del referencia del la companya de especia		<u> </u>	<del>  </del>			andra than the State and State			distribution are account at the ordinate light desired in a long or signature against		

A.I	At the date of Drawl	*	·	<del></del>	T	nga manana ana ana ana ana ana ana ana ana	<del>, , , , , , , , , , , , , , , , , , , </del>		igninamananiania	******	Name and Address of the Owner, where	<del>egorinoriose internacionales electros</del> embro	<b>Nghrispelikhgun</b> aran
·	1	-											
2	Scheduled repayment date of principal		edondanja vijeve								***************************************		<b>_</b>
3	Scheduled payment date of interest	***************************************		eneritariori con longenzazioni					************		·		
4	At the end of Financial year			***************************************									-
В	In case of Hedging3										Artistrollerate antenne.	***************************************	- Andrewson States
جيه بنيننښنينسيس		-											
ľ	At the date of hedging		The state of the s	·					:		an aire aire ( aire ( aire aire aire		
2	Period of hedging	**********	***************************************	arian apropriation and and	minemias ministración (c.)	***************************************				-	Principal de la constantina del constantina de la constantina de la constantina de la constantina del constantina de la		
3	Cost of hedging	A PROPERTY OF THE PARTY OF THE	***************************************	 	-	anders of the state of the stat		-	3	<u> </u>	-	Direction and automatic adequations	ļ
	Currency31 & so on	to templopasas, as a	4			and the state of t	antinia 1934 e 34 e i i i i i i i i i i i i i i i i i i		***************************************	and an install	***********	riiki riikin iran oo ay qaay oo ay oo a	intratores :
				e navigranja najananja panja pan	****	<del>enieriaria (inchese esse</del> peratura de carria de la carria del			******************	-	Ner-seigepasium.	and the second s	-
<b>.</b> .1	At the date of Drawl <sup>2</sup>				and and an inches	tion to the second seco		***************************************	and a state of the control of	***********	***************************************	The Control of the Co	-
2	Scheduled repayment date of principal	midwelo-ionia.	determinent de monte en entre entre en	eri-eristikki oleh oleh oleh oleh oleh oleh oleh oleh			gaddininiddiniddau arganigau oga ngabrusanga				· · · · · · · · · · · · · · · · · · ·	interes (n. 1807) e ser interes parte de la principal de la principal de la principal de la principal de la pr	
3	Scheduled payment date of interest	<del>Mining in an</del>	de de la companya de	enter et en	e Paris de la constitución	ka (ka kilin kilin ka da danga dan jalagan mengan dangga dangga dangga dangga dangga dangga dangga dangga dang	erinerina in a terretario de la constanción de l			aniero i proje	inin' tanàna mandra	elemente en en exemplo de la companya de la company	
4	At the end of Financial year					kelenindekada kiki kalenda angal-angala kilonga anganga						terdenter de	
		- Charles de Cardia	ger enterstelse gelekter i der enterstelse en der enterstelse en der enterstelse en der	****						·	***************************************		and a superior of the superior
В	In case of Hedging3	***********	Miles in the second section is a second section of the sectio	~ trate-dayatta (i. daya)	***************************************				Printer and the second	and and a super		Parities of description of the second	***********
1	At the date of hedging												erigina innesita
2	Period of hedging			 						epiterispisi	ب بارد درد درد درد		*****
3	Cost of hedging	***************************************		 er er e		***************************************				-		Nelsindra med a consistenti consistenti con i consistenti con	

<sup>&</sup>lt;sup>1</sup> Name of the currency to be mentioned e.g. US \$, DM, etc. etc.

### Note:

(1) Tax (such as withholding tax) details as applicable including change in rates, date from which change effective etc. must be clearly indicated.

Petitioner

FORM- 5D

### **Details of Project Specific Loans**

Name	of	NL	DC	/R	Ĭ.	DCs	*
------	----	----	----	----	----	-----	---

(Amount in facs)

Particulars	Package1	Package2	Package3	Package4	Package5	Package6
İ	2		4	5	6	7
				ningan watan di adalah di mangingan di pantah di minan di minan di pantah pantah pantah pantah pantah pantah p Tangan di mangina di mangina di pantah di pantah di minan di pantah pantah pantah pantah pantah pantah pantah		
Source of Loan				niigi kan ja diseli (teela ta nahan ahan ma'una pala duninan gilimbiyin najan siyan eleke eleke i magain i		-
Currency			***		***************************************	-
Amount of Loan sanctioned			***	referencement and the contemporary and printed and contemporary and significant and an improve an amount		
Amount of Gross Loan drawn up to 31.03.2009/COD 3.4.5,13,15		interioristical ace de contractiva e financia contractiva e contractiva e contractiva e contractiva e contractiva e e		ekkita pitain painepainepa jatan osa korriskorundai vundai vunda vunda vunda vunda vunda vunda vunda vunda vunda		
					200	

<sup>&</sup>lt;sup>2</sup> In case of more than one drawl during the year, Exchange rate at the date of each drawl to be given.

<sup>&</sup>lt;sup>3</sup> Furnish details of hedging, in case of more than one hedging during the year or part hedging, details of each hedging are to be given with supporting documents.

Interest Type <sup>6</sup>		,				į
Fixed Interest Rate, if applicable	***************************************		***************************************			and the state of t
Base Rate, if Floating Interest						
Margin, if Floating Interest	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No
Are there any Caps/Floor	***************************************					
If above is yes, specify caps/floor	<b></b>					***************************************
Moratorium Period <sup>10</sup>			***************************************		***	
Moratorium effective from		and the second section of the second contract				***************************************
Repayment Period <sup>11</sup>						-
Repayment effective from						
Repayment Frequency 15						***************************************
Repayment Instalment 13,14						er del reconstruire de de la construire de
Base Exchange Rate <sup>18</sup>						
Are foreign currency loan nedged?				riter and the state of the stat		
f above is yes, specify details 17						

<sup>&</sup>lt;sup>1</sup> Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.

<sup>&</sup>lt;sup>2</sup> Currency refers to currency of loan such as US\$, DM, Yen, Indian Rupee etc.

<sup>3</sup> Details are to be submitted as on 31.03.2014 for existing assets and as on COD for the remaining assets.

<sup>&</sup>lt;sup>4</sup> Where the loan has been refinanced, details in the Form is to be given for the loan refinaced. However, the details of the original loan is to be given seperately in the same form.

<sup>&</sup>lt;sup>5</sup> Interest type means whether the interest is fixed or floating.

<sup>&</sup>lt;sup>6</sup> Base rate means the base rate as specified by the bank, LIBOR etc. over which the margin is to be added. Applicable base rate on different dates from the date of drawl may also be enclosed.

<sup>&</sup>lt;sup>7</sup> Margin means the points over and above the floating rate.

<sup>&</sup>lt;sup>8</sup> At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.

<sup>&</sup>lt;sup>9</sup> Moratorium period refers to the period during which loan servicing liability is not required.

<sup>10</sup> Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.

<sup>11</sup> Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.

<sup>12</sup> Where there is more than one drawal/repayment for a loan, the date & amount of each drawal/repayment may also be given separately

<sup>&</sup>lt;sup>13</sup> If the repayment instalment amount and repayment date can not be worked out from the data furnished above, the repayment schedule to be furnished separately.

<sup>14</sup> In case of Foreign loan, date of each drawal & repayment along with exchange rate at that date may be given.

<sup>&</sup>lt;sup>15</sup> Base exchange rate means the exchange rate prevailing as on 31.03.2014 for existing assets and as on 1.4.2014( or COD) for the remaining assets.

<sup>&</sup>lt;sup>16</sup> In case of hedging, specify details like type of hedging, period of hedging, cost of hegging, etc.

<sup>17.</sup> At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately

<sup>&</sup>lt;sup>18</sup> At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.

### FORM- SE

# Details of Allocation of corporate loans to various RLDCs

### Name of NLDC/RLDCs:

					(Amount in	lacs)
Particulars	Packagei	Package2	Package3	Package4	Package5	Remarks
1	2	3	4	5	6	7
Source of Loan			er in grang from the method the substitution of the substitution of the substitution of the substitution of the		***************************************	************************************
Currency <sup>2</sup>						
Amount of Loan sanctioned						***************************************
Amount of Gross Loan drawn up to 31.03.2009/COD <sup>3,4,5,13,15</sup>						
Interest Type <sup>6</sup>						
Fixed Interest Rate, if applicable	***************************************			-		
Base Rate, if Floating Interest		The state of the s			***************************************	
Margin, if Floating Interest <sup>8</sup>	·					
Are there any Caps/Floor9	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	POPUS PARTIES CONTONIONAL PROPERTY CONTONIONAL PROP
If above is yes, specify caps/floor						
Moratorium Period <sup>10</sup>						***************************************
Moratorium effective from						
Ropayment Period <sup>11</sup>						**************************************
Repayment effective from						egonyan dagaa ee
Repayment Frequency <sup>12</sup>						
Repayment Instalment 13,14						Particular Species of the St. Market Species of Species
Base Exchange Rate <sup>16</sup>						nioni mi manana manana manana
Are foreign currency loan hedged?	***************************************					
If above is yes, specify details?						YTTTY FOR THE DESIGNATION OF THE PARTY OF TH
					-	antin and antinomical discount in the engineering and the engineering and the engineering and the engineering a
	Listribution of	laan ta vaniana t	ransmission schen			Market Artist Constitution (1999)
Eastern Region		Annual In Automatic		163	·	
Scheme I						
Scheme 2 and so on						·*************************************
Total						
Western Region	ga ngangana sasan sansan sahan kakabahaha			***************************************		
Scheme						
						-
Scheme 2 and so on						
Total						
Northern Region						TTT TO THE STATE OF THE STATE O
Scheme I						t 1990 (1990) (1990) (1990) (1990) (1990) (1990)
Scheme 2 and so on						
Total						

Southern Region						
Scheme I						
Scheme 2 and so on	***************************************					
Total	na cousi camicamostima con vecer las mals de acementes en		in ny jingar na			
North-Eastern Region	·					***************************************
Scheme 1			· · · · · · · · · · · · · · · · · · ·		allerante anticoloris contrate anticoloris	
Scheme 2 and so on			and a second		arytikan espen manyolonjakan elematik manjuna bapak	
Total			and the second	et 7 ij enikit mindipatrakeni mindipalanja ennikum yawa yamanga wa yawa yawa ya		
RLDC					******************	ngon trock gangungungangang
Total		Appearaje u sada manda da manda manda manda manda manda m				

Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.

Petitioner

<sup>&</sup>lt;sup>2</sup> Currency refers to currency of loan such as US\$, DM, Yen,Indian Rupee etc.

<sup>&</sup>lt;sup>3</sup> Details are to be submitted as on 31.03.2014 for existing assets and as on COD for the remaining assets.

<sup>&</sup>lt;sup>4</sup> Where the loan has been refinanced, details in the Form is to be given for the loan refinaced. However, the details of the original loan is to be given seperately in the same form.

<sup>&</sup>lt;sup>5</sup> If the Tariff in the petition is claimed seperately for various transmission elements, details in the Form is to be given seperately for all the schemes in the same form.

<sup>&</sup>lt;sup>6</sup> Interest type means whether the interest is fixed or floating.

<sup>&</sup>lt;sup>7</sup> Base rate means the base rate of as specified by bank, LIBOR etc. over which the margin is to be added. Applicable base rate on different dates from the date of drawl may also be enclosed.

<sup>&</sup>lt;sup>8</sup> Margin means the points over and above the floating rate.

<sup>&</sup>lt;sup>9</sup> At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.

<sup>10</sup> Moratorium period refers to the period during which loan servicing liability is not required.

<sup>11</sup> Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.

<sup>&</sup>lt;sup>12</sup> Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.

<sup>&</sup>lt;sup>13</sup> Where there is more than one drawal/repayment for a loan, the date & amount of each drawal/repayement and its allocation may also be given seperately

<sup>&</sup>lt;sup>14</sup> If the repayment instalment amount and repayment date can not be worked out from the data furnished above, the repayment schedule to be furnished seperately.

<sup>15</sup> In case of Foreign loan, date of each drawal & repayment along with exchange rate at that date may be given.

<sup>&</sup>lt;sup>16</sup> Base exchange rate means the exchange rate prevailing as on 31.03.2014 for existing assets and as on COD for the remaining assets.

<sup>&</sup>lt;sup>17</sup> In case of hedging, specify details like type of hedging, period of hedging, cost of heging, etc.

<sup>18.</sup> At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately

At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.

FORM- 6A

### Statement of Depreciation

#### Name of NLDC/RLDCs:

(Amount in lacs)

Financial Year	Existing 2013- 14	2014- 15	2015-16	2016-17	2017- 18	2018-19
	ant and an all and an area and an analysis of the section of the s	11	12	13	14	15
Depreciation on Capital						a de displacemente parte para mandra montra estra contra circo si contra color con contra color contra contra Contra contra
Cost				4.44		
Depreciation recovered during the Year		eriker er en given ginne ginne ginne ginne ginne ginne k		erant ki dari ke mata mana sana sana mana mana mana mana man		e elektrik diserkitet tekender elektrik egila salar salar salar salar salar kangan engan engan engan engan en
Cumulative depreciation deducted due to decapitalization or write off of the assets etc.		ang katal dan masamananga tong dan julia sagan juga		hay bara ta wata da sharafa ay isay kara kara ya ay ka ka shara ya ay ka shara ka ay ka shara ka shara ƙara ƙ		
Cumulative Depreciation & Advance against Depreciation recovered up to the year		erretario e esta esta esta esta esta esta esta es		haarinanii servii see hiya haa ii qaga daga daga daga daga daga daga daga		

### FORM- 6B

### Name of NLDC/RLDCs:

# Calculation of Depreciation Rate

ermini et et e (e egylgene en eug				(Amount in lacs)		
SI. No.	Name of the Assets! Gross Block as on 31.03.2014, whichever is later and subsequently for each year therafter up to 31.3.2019		Depreciation Rates as per CERC's Depreciation Rate Schedule	Depreciation Amount for each year up to 31.03.2019		
e en	1	en e		4= Col.2 X Col.3		
I	Land			et for the state of the state o		
2	Building	and the financial contribution of the contribu		tantan samungan samu		
3	and so on	annesten stammer of the selection and the selection of th				
4	AND			dere for all reductive and produce the signs are assessed as a series of the series of		
5						
6	agendesendesendesendesendesendesendesende					
7		erang pana dara rang ngang kalaman ang manggang	ett och en	opwerpress produce and a graduate of the control order control for an experience of the control order control or the control order control or the control order control or		
8						
9	ti entre interior del continuo un compressivo conscione son grava, i con que en					
	TOTAL			it on the analysis of the section of		
***************************************	Weighted Average					
	Rate of Depreciation (%)					

<sup>&</sup>lt;sup>1</sup> Name of the Assets should conform to the description of the assets mentioned in Depreciation Schedule appended to the Notification.

FORM - 7A

## Details of Operation and Maintenance Expenses excluding human resource expenses

### Name of NLDC/RLDCs:

ra ngdan girin migi ngdal narkin arkin arconna	ITEMS	2009-10	20010- 11	2012-13	2013-14	2014-15			
integration de la constitución de l	in the state of th	2	3	4	un egain ngaan ngaan ngaan nga ng mang mang man	6			
	Repairs and maintenance expenses				тором, тором и менерального ставоры на постоя на положения на постоя на постоя на постоя на постоя на постоя н	e state an actual formula situativa for taxance interactiva social social situativa del situativa situativa social social situativa del situativa			
2	Administrative and general expenses, etc								
3	and the state of t								

Note:

- 1. Detail of these expenditure as per formats enclosed
- 2. To be furnished for all the RLDCs, NLDC and Corporate office.

Petitioner

FORM - 7B

### Name of NLDC/RLDCs:

### **Details of Human Resource Expenses**

PERIOD-	and the state of t	ACTUALS FOR PREVIOUS FIVE YEARS
	2	ACTUALS FOR IST SIX MONTHS OF THE CURRENT YEAR
	3	EXPECTED FOR LAST SIX MONTHS OF THE CURRENT YEAR
	4	EXPECTED FOR ENSUING YEAR

SI. No.	Account Code	Particulars	Executive		Non-Executive		Total
			Technical	Non-Tech.	Technical	Non- Tech.	
1	Salaries	-					
2	Over-time						
3	Dearness Allowance						1
4	Other Allowance	<b>_</b>				-	1
5	Bonus						
6	Productivity Linked Incentive			>			
7	Sub Total (1 to 6)		radingsinasinasingsin tamat interiorist ministrativa (1946)			******************************	
geigeineigeigein	OTHER STAFF COST		<b>_</b>				1
8	Reimbursement of Medical Expenses					<b>†</b>	1
9	Leave Travel Concession						
10	Reimbursement of House-Rent						
11	Interim Relief to Staff					+	-
12	Encashment of Earned Leave		-	***************************************	<del> </del>		-

13	Honorarium	r	on the second se	Opposite transfer in the property of the pro			·		*
	Payment under Workmen							e final anni anni anni anni anni anni anni	
14	compensation Act	***************************************			identical production of the control			W-19-1-19-1-19-1	The state of the s
15	Ex-gratia		een hee eheer is som is van in een in een in een ja van i						
16	Expenditure on VRS	<b></b>			***************************************				
17	Sub Total (8 to 16)	<b>-</b>	in dikindra dikurish urish					*******	
18	Staff Welfare Expenses				-	eki kani kanakan ki ku ki neki kani kani kani kanakan mengene kanapun	-		
19	Terminal Benefits		Miller Miller of German Security registres (German) received and an annual security of the sec					***************************************	
20	Provisions	<b></b>	entriente en		·		-	***************************************	
21	Others (Specify)	hekewimown	<del>and a state of the state of th</del>					·	-
22	Total (7+17+18+19+20+21)								
23	Revenue recovered, if any					***************************************		kan periodo de la periodo de l	<del></del>
24	Net Total (22-23)		istorias escriptivas escriptiv						
Naciania neoro (alim								intradrica por sport por sport por sport	
	ADDITIONAL INFORMATION		a de la companya de programa d	er film med med med general en de mederal en de med general en de media de la companya de la companya de la co	- The second state of help the second	обосновного под стори от под сто Стори от под стори от по	Terror and the second		. Physiological control contro
1	No. of Employees as on :							gin #Printfrintfrintfrintfrintfrintsinspintrint	
	(I) Executives							inangalina pilinangi inangalinanya ina ya ina na tao ya i	
ALL CONTRACTOR CONTRAC	(ii) Non-Executives		indicated and an investment and an investment					Pro Jean John dunn june junt Juan juday w	
	(iii) Skilled								
	(iv) Non-Skilled		in the state of th					en permenanta antique a conserva esta espe-	
	Total							militar ki er kilingijan ilitar kilar piaan si sed	
2	No. of Employees per								
	(i) MW handled								
	(ii) MKwh handled				<del>•</del>	***************************************			<b></b>

***	ŶŶŶŶŶĸŶĸŶĸŶĸŶĸŶĸŶĸŶĸŶĸŶĸŶĸŶĸŶŶĸŶŶĸŶĸŶĸŶĸ	malatera and an arrangement of the second					-
713	An annual increase in F	ID accommonant to	mdana a airean b		10	the manufacture of	145
1.23	An annual marcase in r	ir caixinses u	nuci a eiven d	eag in excess of 2	u perceni snouic	be explained	with proper
						. o + mage many man	Bre a Bras
\$11443	ification.						· .
2 10 17	88.27688.28782.						

- (II) The data should be based on audited balance sheets.
- (III) Details of arrears, if any pertaining to period prior to the year 2013-14 should be mentioned separately.
- (IV) No. of employees opting for VRS during each year should be indicated.
- (V) Details of abnormal expenses, if any shall be furnished separately.
- (VI) The monthwise provisions made in the employee cost during 2008-09, 2009-14 (year wise) towards wage revision/arrears shall be provided seprateley.

(Petitioner)

<u>FORM - 7C</u>

## Details of Repairs and Maintenance Expenses

## Name of NLDC/RLDCs:

# A. REPAIRS AND MAINTENANCE EXPENSES (Actuals)

SI. No.	Description	Actuals for previous Financial Vear	Cu	Estimates for ensuing year		
medican experience of management against proper proper party property prope	Description		Actual For First Six Months	Projection For Balance Six Months	Total	
ı	Consumption of stores and spares				ger skiller fred de formalle en skiller en de sonde en de geste de de skiller en de geste en de geste en geste	
2	Loss of stores and spares			<del>neses d'alle de les des les les des les des les les des les les les les les les les les les l</del>	and an electrical state of the contract of the	And the control of th
3	Plant & Machinery repairs and maintenance		o o I mani da an dina a alga a - ga aa ay, aa ay, aa ay aa ay a	erentementen erinten erinten ( erantematiken antanania erinten erinten erinten erinten erinten erinten erin	embelak saan saamanemasa oo ganoo migay aray aray aray aray ay ay ay Y	The second is a short one consistency in an in-
4	Civil works repairs and maintenance			haadah adalah dalah dalah dalah dalah adalah ada	generater ett state s	The second secon
5	Annual Maintenance Contract (4a+4b+4c)			enthional thin must be more company on a second	gierritender heideligkeite jamos ühnor ühn erzi zengim myanpajul ejas en ejastu sessi	
5a	- Plant & machineries			nomente en maior en maior en maior e servico e e en en en en en maior de la maior de maior de maior de maior d		genetati katikati eta kutur elekutu eta kutu eta matakan eta katika eta katika eta katika eta kutur eta kutu e
5b	- Civil repairs and maintenance			o otoromortuquusiuq masilgamalagamiqqamay, q magagamagayan, q iyo in gagini	a sicina nichand land ann mei n-chompan militig seldig senda eerhij seury seem	
5c	- Others			erri e - An in marina completa de contractivo de completa esta escala escala escala escala escala escala escal	ilar sahinyari da pandagan d <b>agan sayara</b> n sayaran garan yang sayaring sayaring sayaring sayaring da pang sayari	and the control and a study analysis of the forces of the section of the control and a control company.
6	Others (Specify)	and the state of the first of the first of the state of t		translandir kirinin kirinda sa sa tanin iyala ilga magana, gama aga aya ga sal	inanti ministra en de em estis en esti	
7	Total (1+2+3+4+5+6)			and the second s	indelited distribution of a consistency star to second and people group and and	MATERIAL CONTROL CONTROL MATERIAL CONTROL CONT
8	Revenue recoveries, if any					
9	Net Total (7-8)	and the second s			t villedig til eft i det til det står det står det står det skyllet syndistyrend syndistyrend syndistyrend syndis	

# B. REPAIRS AND MAINTENANCE EXPENSES (As per Regulation)

Particulars	2009-10	2010-11	2011-12	2012-13	2013-14
Admitted Capital cost as on 1st April of the year	e meter men de per ar de mente en	and the second s	St. o. in the contract the cont	The second of th	
Repairs and Maintenance expenses	er k. Ein de Stilde fall de Salvarau som Liverna sopra popula p <sub>ill</sub> arrey un prophisiosophica en acuse sign a ga	ktorik til storik storik tronister med tronstår med tronståren frem frem på gregoring sport og og og og frem	a mala miti isa inti isa in-isan'in-an-in-an-an-an-an-an-an-an-an-an-an-an-an-an		
Repairs and Maintenance expenses as a percentage of Capital cost				general service and a service service service service service services serv	

Petitioner

<u>FORM - 7D</u>

# Details of Administrative and General Expenses

## Name of NLDC/RLDCs:

		Actuals for previous five Financial Year	(Curren	t Financial Year		Estimates for ensuing year
SI. No.	Description		Actual For First Six Months ( Rs. in Crs.)	Projection For Balance Six Months	Total	en marin en meneral en mejer e
PRO	PERTY RELATED EXPENSES		( **** *** *****			Verificações proprietas de la constituição de la constituidad de la constituição de la
1	Licence Fees					
2	Rent					and the second s
3	Rates & Taxes					
4.	Insurance					
5	Contribution to accident reserve fund					
6	Sub Total:	aki kadu masangan upakada kurakasa kadaketan pandanapan pinapun yang yang yang yang yang yang yang yan				
er i rejo aktora rece, esc.	COMMUNICATION	arrivaria de la companya de la comp	germätter det til er fotte fotte fotte det en detten av stad dege sen geste og en en genetysing gjengess			<del>in i della d</del>
7	Telephone & Trunk Call			haran artuan anno agus agus agus agus agus agus agus agus		oderowen websendischer dies ein des westendig
8	Postage & Telegram					e de la companya de l
9	Telex, Teleprinter Charges, Telefax					and the second of the second constitution of the
10	Courier Charges					
H	Other			encentral contraction of the second contract		eryaspaneryandiyandiyeni yakirididi ilgilide jiraheki.
12	Sub total:			n Miller del Princette esta de la composition de platega de la composition de la composition de la composition		alis et timbril protesse et en egis in egis in egis in egis en
ndi di kanadan kanada kanad	PROFESSIONAL CHARGES					teritet fortiet statement fransk som state state for state state state state state state state state state sta
13	Legal expenses					i moderni estre care estre contracto de la cont
14	Consultancy charges					
15	Technical fees			***************************************	******	
16	Audit fees					Office of the contract of the
17.	Other charges					and the subject to th
18	Sub total:					ng i pan ya katalan di kamana kan ya kan ya katalan katalan katalan ga matala
POPONO, A Servola was a sala	CONVEYANCE & TRAVELLING					
19	Conveyance expenses					
20	Travelling expenses		and a series of the series of			Militar in français de magnitus de sançais de sançais completa de sançais completa de sançais completa de sançais
21	Hire charges of vehicle					
22	Others					angalangan
23	Sub total;					
randrumen, dan yang	OTHER EXPENSES					ninot historia farrador na misera i programa programa por
24	Electricity charges					nanananananananananananananananananana
25	Fees & Subscription			The same and the s		
26	Books & Periodicals					Britanisen and reddiction for the first development development for the first development
27	Printing & Stationery			and the same of th		
28	Advertisement					

29	Entertainment		generale erus erdirerar-rennnen ardanapus erdirerake erus apparatus eras erus and		***************************************	
30	Watch & Ward		eenigespierspierspierspierspierspierspierspie			
31	Miscellaneous					
32	Organisational Development Expenses			mag hamag hamag sa mara hamag h	вер помертивром в роме в почертивер помертивер помертиве	
33	Donation					
34	Training			gengelyssenhyssenhyssenhyssenhyssenhyssenhystenhystenhystenhystenhystenhystenhystenhystenhystenhystenhystenhyst		
35	Sub total:	***************************************		gar ni arroi gar aigumi i gar pingrafi gar di gar linguningan inga ningan inga kanali gamilingan di gar di		
	MATERIAL RELATED EXPENSES		gama dipang-ung gaway gaway na maraman na dang na danga dan markan Pinana dangan dangan dangan binan binan bin	ра зарак (дарина) открытира от при водин (пода подока у бирак (обрани одини) от да Конфейского сог	****	
36	Demmurage and Wharfage on materials					y v
37	Clearing & forwarding charges	ina di sangangan ayin ayin ayin kadi salah sapin awina canacid da biningin ingini can		nanan ann ann ann ann ann ann ann an thu Than Than ann an thu thair Th		
- 38	Transit insurance					
39	Sub total:			gyangi gyangi gengi aguni ingun njagungi pendinguni inguni inguni inguni inguni inguni inguni inguni inguni in		
40	Others (Specify)			dan ay gan ay ganara na maran na ay sa day sa manan da na maran da manan da man ca na day sa dan an da	***************************************	
41	Total (6+12+18+23+35+39+40)		amaning da kinang amandag da darah ankinah kina kina a da dahar bandarah a da	emenderen kalam kultur mita ersakunta den kalam kultur (nabuh tahun tahun dalam kultur (nitu bah tahun tahun t		
42	Revenue recoveries, if any		amenical consistencial consist			
43-	Net Total (41-42)					

Petitioner

## FORM-8

## Calculation of Interest on Working Capital

## Name of NLDC/RLDCs:

(Amount in lacs)

SI. No.	Particulars	Existing 2008-09	2009-10	2010-11	2011-12	2012-13	2013-14
1	2	eparamente eparamente de la composition della composition della composition della composition della composition della composition della co	eran kapanakan kenincakan kenincakan kenincakan kenincakan kenincakan kenincakan kenincakan kenincakan kenincak A	5	6	7	igen op daar de deer die gevoer de
	O & M expenses excluding human resource expenses		uuuruu maanaan ka oo oo oo ka ahka noo oo ka ahka oo				
2	Human resource expenses	gegenetisken misk den skippen skippen i sjen en inke pen skippen skippen i sjen en inke en en gepen sk	metagan ringan singan				
3	NLDC charges	warar aquira	gyayanayana qoo a soʻo a tiga adgidi sarotina qoo a soʻo antiladi diinii otina doʻon	ermestamatara den alkalantaga artera camandan arteratura del saltera alkalanta	kan iyan digiran daga atiri iyadi iyan da adlara atiri iyada iyada iyada ga adlara atiri iyadi iyadi iyadi iya		
4	Recievables						
5	Total Working Capital						
6	Rate of Interest	gangdin ang dikun selenci lyin a ciyin a ciyina acyalara ng daarada adiyin adiyin adiyin aliyin aliyin a					
7	Interest on Working Capital		pasajannaninen (manajalannaninajannannaninahantanistanistanistanista				

Petitioner

FORM- 9

Name of NLDC/RLDCs:

## Draw Down Schedule for Calculation of IDC & Financing Charges

(Amount in Lacs)

	Draw Down	1	Quarter I			Quarter 2		Q	uarter n (COI	D)
SI. No.	Particulars	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indiar Rupce
Ĭ	Loans	ikke kilokus pirigu meriman di san di sambig meriman di kan di sambig meriman di sambig meriman di sambig meri Tanggar	<u> </u>							
1.1	Foreign Loans									
1.1.1	Foreign Loan I	planesterreglandska delitarist erisklandska och								
	Draw down Amount	autoraventuri eta kalentaria eta kalentaria eta kalentaria eta kalentaria eta kalentaria eta kalentaria eta ka								
<del>mininteriori</del>	IDC	opulanularuiteruiteruiteruiteruiteruiteruiteroiteroiteroiteroiteroiteroiteroitero		<b>_</b>				the street on the control of the		
in the second	Financing charges	jenyénnyanadiras/anyénnyénndénnyhenyénnyénnyénnadiradian		<b></b>						-
***************************************	Foreign Exchange Rate Variation	agan dalayan musalayin kayin kayin karan ka								
ponyeonijasnijasnijasnijasn	Hedging Cost	andronysta, yer allow Angelson discretion of the Park Varieties of Angelson Street Varieties of the St		<b>_</b>			-			<b>_</b>
1.1.2	Foreign Loan 2									
-post-receip-activacti-activacti-	Draw down Amount									
************	TIDC	<u></u>						-		<b>_</b>
urnacnacnacnyarnacn	Financing charges		<b>_</b>	-						
makerinesikenkenken	Foreign Exchange Rate Variation									
	Hedging Cost									-
-			-		ter egyeresére més-rekeresérentésésésésésésésésésésésésésésésésésésés		<u> </u>	<b>†</b>		
1.1.3	Foreign Loan 3					-				
numana ani je se kana dipensa	Draw down Amount									
and description of the section of th	TIDC		<del> </del>				<b>†</b>			<u> </u>
****************	Financing charges									•
hadiandii edileri edilerd	Foreign Exchange Rate Variation									
	Hedging Cost			1	<b>†</b>		1		Ì	1
							1			
1.1.4	ykl. yke. And entertained op de species of the significant of the state of the state of the significant of t									
mental medical extraordinal designation of the contract of the							-			***************************************
	A 40						1	***************************************		***************************************
************		***************************************								
								T		
1.1	Total Foreign Loans									
	Draw down Amount									
N-10-10-10-10-	IDC			<del> </del>			<b>-</b>	<del></del>	makan salah jaga ian adam atau dan	

	Financing charges									
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2.2 Indian equity	Triand and when the commence of the commence o	general de la composition della composition dell	de addresses de la constante d	. secret	ing to	mandelance constant planting of the constant p	 	
Total equity deployed			The state of the s		manifeminani sami salahi sahari sahari salah			

Note 1. Drawal of debt and equity shall be on paripassu basis quarter wise to meet the commissioning schedule. Drawal of higher equity in the beginning is permissible.

2. Applicable interest rates including reset dates used for above computation may be furnished separately.

Petitioner

FORM- 10

Name of NLDC/RLDCs:

### Actual cash expenditure

	Quarter-I	Quarter-II	Quarter-III	Quarter-IV
Payment to contractors/suppliers	tere eller och en	et a felik mellem a konstruktion der konstruktion er felik mellek mellek mellek seriek angele angelem egenet		erretore insprince en
% of fund deployment		ett tiglister kalle til fott til fottet flytte til flytte fre en		
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Note: If there is variation between payment and fund deployment justification need to be furnished.

Petitoner

FORM 11

#### LDC Development Fund

Name of NLDC/RLDCs	*
	PROPERTY AND

(Amount in lacs)

Particulars	As on 31.3.2014	2014-15	2015-16	2016-17	2017-18	2018-19
1	2	3	4	5	6	7
Opening LDC development fund - Opening						
Additions in LDC development fund during the year			Annual Control of the			***************************************
Total LDC development fund	The state of the s					
Less: Utilization for capital expenses						
Less : Utilization for revenue expenses						e mei er en
Net LDC development fund as on 31st March of the year		are that it the main is given in purchase and any adjustment of graphic gar-		en om dem entreum en dem entreum en		
Average fund accumulated during the year				and the second s	or to register to reconstruction and	e-tarah-1a-tarah-dapaharkan kelandari salaga

Note: Break of additions and utilization shall be provided in separate sheet for each year.

Petitioner

3356 GT/15-11

# FORM 12

## Other Income

Other Income — Opening  Add: Short term open access charges  Add: Allocation from REC income  Add:  Add:  Gross Income during the year  Less: Utilization to meet shortfall  Less: Use for  So on   Net Income as on 31st March  Petitioner  Appendix-II  [To be published in pursuance of Regulation 6]  Name of the Applicant  (in Bold Letters)  (Registered Office Address)  1. The applicant above-named has made an application before the Central Electricity Regulatory Commine New Delhi for determination of fees and charges for [Give name of the applicant].	Particulars	As on 31.3.2014	2014-15	2015-16	2016-17	2017-18	2018-19
Other Income - Opening Add: Short term open access charges Add: Allocation from REC income Add: Add: Add:  Add:  Gross Income during the year Less: Utilization to meet shortfall Less: Use for So on  Net Income as on 31st March  Petitioner  Appendix-II  [To be published in pursuance of Regulation 6] Name of the Applicant  (In Bold Letters)  (Registered Office Address)  1. The applicant above-named has made an application before the Central Electricity Regulatory Comminer New Delhi for determination of fees and charges for [Give name of the applicant].		***************************************	3	4	5	6	7
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(Registered Office Address)  1. The applicant above-named has made an application before the Central Electricity Regulatory Commine New Delhi for determination of fees and charges for [Give name of the applicant].			Name of	the Applica	int (i	n Bold Lett	ers)
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<ol> <li>The applicant above-named has made an application before the Central Electricity Regulatory Commi New Delhi for determination of fees and charges for [Give name of the applicant].</li> </ol>		(Regi	stered Offi	ice Address	)		
New Delhi for determination of fees and charges for [Give name of the applicant].	The applicant above-named h	- 60				egulatory C	ommissic
A STATE OF THE STA	New Delhi for determination o	f fees and charges for	[Give name	e of the appl	icant].		
2. The users of the NLDC/RLDC are:	2. The users of the NLDC/RLDC	are:					
(a) (b)							

4. Authority which has approved the Capital Cost:

a. Original:

b. Final (Revised):

3. Approved capital cost of the project (Rs. in lakh):

- 5. Scheduled date of commercial operation:
  - a. Original:
  - b. Final (Revised):
- 6. Actual date of commercial operation:
- 7. Capital cost on the date of commercial operation (Rs. in lakh):
- 8. Details of tariff (Publish only applicable portion):

(Rs. in lakh)

n de la composición		Tariff for the			Year-wise tari	ff sought to be			
		previous year			deter	nined			
bija je vietni zaz			Previous year	2014-15	2015-16	2016-17	2017	-18	2018-19
1.	RLDC	geografia militari kerkisar kisar kisa K						<del>inamanana</del>	
2.	NLDC						-		
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elemento elemento de									

- 9. A copy of the application made for determination of tariff is posted on the website (indicate here the address of the website).
- 10. The suggestions and objections, if any, on the proposals for determination of tariff contained in the application be flied by any person, including the beneficiary before the Secretary, Central Electricity Regulatory Commission, 3<sup>rd</sup> Floor, Chandralok Building, 36, Janpath, New Deihi 110 001, with a copy to the applicant within 30 days of publication of this notice.

Place	Name	and	Designation	of the	Authorised Signatory
Date					

Appendix-III

### Depreciation Schedule

Sr. No.	Asset Particulars	Depreciation Rate
Α	Land under full ownership	0.00%
B	Land under lease	
(a)	For investment in the land	3,34%
(b)	For cost of clearing the site	3.34%
C	Other Assets	
A	Building & Civil Engineering works	
(1)	Offices and residential	[3.34%]
(li)	Containing plant and equipments	3.34%
(iii)	Temporary erections such as wooden structures	[100.00%]
(iv)	Roads other than Kutcha roads	[3,34%]

(v)	Others	
(V) B		[3.34] %
	Transformers, Kiosk, sub-station equipment & other fixed apparatus (including plant foundation)	Pendapanan
(i)	Transformers including foundations having rating of 100 KVA and over	5.28%
(ii)	Others	5.28%
C	Switchgear including cable connections	5.28%
******************************		et electrical resident des
D	Lightning arrestor	
(i)	Station type	5.28%
(ii)	Pole type	5.28%
(iii)	Synchronous condenser	5.28%
BARKAR KANDAN KANDA		
E	Batteries	5.28%
(i)	Underground cable including joint boxes and disconnected boxes	5.28%
(ii)	Cable duct system	3.34%
F	Overhead lines including cable support systems	jambandhardheri da eild gallan eilde e
(i)	Lines on fabricated steel operating at terminal voltages higher than 66 KV	3.34%
(II)	Lines on steel supports operating at terminal voltages higher than 13.2 KV but not exceeding 66 KV	5.28%
(iii)	Lines on steel on reinforced concrete support	5.28%
(iv)	Lines on treated wood support	5.28%
G	Meters	5.28%
en e		in the second second district of the second
Н	Self propelled vehicles	9.50%
		k (fallet find 1 de 17 de 27 de 27 de 26 de 2
1	Air Conditioning Plants	
(i)	Static	5.28%
(ii)	Portable	9.50%
J		
(i)	Office furniture and furnishing	6.33%
(ii)	Office equipment	6.33%
(iii)	Internal wiring including fittings and apparatus	6.33%
(iv)	Street Light fittings	5.28%
K	Apparatus let on hire	
(i)	Other than motors	9.50%
(ii)	Motors	6.33%
		ist de la ciuda de la composition del composition de la composition de la composition de la composition della composition de la composition de la composition della compositio
L	Communication equipment	
(i)	Radio and high frequency carrier system	6.33%

(ii)	Telephone lines and telephones	6.33%
***********		
М	I. T equipments	15.00%
N	Softwares	30.00%
0	Any other assets not covered above	5.28%

Appendix-IV

# (in Compliance of Regulation 4)

- 1. Name of the entity (in bold letters):
- 2. Registered office address:
- 3. Region in which registration is sought:
  - i. North-eastern
  - ii. North
  - iii. East
  - iv. West
  - v. South
- 4. User category:
  - i. Generating Station
  - ii. Seller
  - iii. Buyer
  - iv. Transmission Licensee
  - v. Distribution Licensee
  - vi. Trading Licensee
  - vii. Power Exchange
- 5. User details (as on 31st March of last financial year):
  - i. Category Generating Station
    - i. Total Installed Capacity
    - ii. Maximum Contracted Capacity (MW) using ISTS
    - iii. Points of connection to the ISTS:

SI. No.	Point of connection	Voltage level (kV)	Number of Special Energy Meters (Main) installed at this location
		,	

- ii. Category Seller/Buyer/Distribution Licensee
  - i. Maximum Contracted Capacity (MW) using ISTS
  - ii. Points of connection to the ISTS:

б.

Date:

		THE GAZETTE OF	INDIA: EXTRAORDINARY [	PAI	
SI. No.	Point of connection	Voltage level (kV)	Number of Special Energy Meters (Main) installed at this location		
		general and real and and an electrical and an electrical and and a second and a sec			
111				Special property of the second	
111,	i. Sub-st	ansmission Licensee (i ations:	nter-State)		
SI. No.	Sub-station Name	Number of transformer	Total Transformation Capacity or Design MVA handling capacity if switching station		
and the state of t	ii. Transn	nission lines:			
SI. No.	Voltage level (kV)	Number of transmission lines	Total Circuit-Kilometers		
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Contai	ct person(s) detai	ls for meters related t	o RLDC/NLDC:		
	Name:	漫			
ìi.	Designation:				
	Landline Teleph	none No.:			
iv.	Mobile No.:				
٧.	E-mail address:				
vi.	Postal address:				
The ab	ove information is	true to the best of my	knowledge and belief.		
			Signature of Authorised Representative		
Place:		. Na	me:		

Designation:

Contact number:

# Appendix V

# Assessment of Key Performance Indicators

Name of RLDC or NLDC:	
Dorformance Vear	

Sr. No.	Key Performance Indicators	Weightage	Previous Year	Current Year
1	Interconnection Meter Error	10	Hardware Constitution of the Constitution of t	
2	Disturbance Measurement	10		
3	Average processing time of shutdown request	10		
4	Availability of SCADA system	yparamaningan, waxan and pangun paramaningan in an ang maramaning na an and an a T		-
5	Voltage Deviation Index (VDI)	TO		
6	Frequency Deviation Index (FDI)	en conservamento en esta el propositivo de resultante de la conservamenta de la conservamenta de la conservamen La conservamento de la conservamenta del conservamenta de la conservamenta del conservamenta de la conservamenta del conservamenta de la conservamenta de la conservamenta de la conservamenta del conservamenta de la conservamenta del conservamenta de la conservamenta de la conservamenta de la conservamenta del con		
7	Reporting of System Reliability	T C		
8	Availability of Website	T D		
9	Availability of Standby Supply			
10	Variance of Capital expenditure	To the second se		
11	Variance of Non Capital expenditure	5		
12	Percentage of Certified Employee			
	Total	100		

(Calculations of specific key performance indicators from SI. No. 1 to 7 above are given in Appendix VI).

Appendix-VI

# KEY PERFORMANCE INDICATOR

# 1. Reporting of Interconnection meter error

Description	The meter error indicates the error in Special Energy Meter (SEM) due to error in meter as well as in CT/ PT and due to drift. This would tell how often the metering needs calibration.
Measurement/ Monitoring	Weekly
Action Taken	Hosted on website weekly
Remarks	Intimation to concerned utilities for corrective action.

# 2. Reporting of Grid Incidents and Grid Disturbance

Number of Disturbances with associated Loss of Energy

Category*	Name of Region /State /Utility / Licensee	Count	Recovery Period	Loss of Energy
atife national definition of a continuous and a solution of the chair		(Nos.)	(Hrs)	(MUs)
GI-1		·		A CONTRACTOR OF THE CONTRACTOR
G1-2				
GD-1		anamunika ya celan igini selekan jan risar dalah misan dian di ana gara dibah maken ada ye a iyadi ya .		
GD-2				
GD-3		overgreen of the sub-discrete superior of the superior of the sub-discrete superior of the sup		
GD-4			and the contract of the contra	
GD-5		are que misma de muita esta que que sobre que mei por desse de muita en una circa de contra plan adadementa	в межения на	
Total		namen and an all and a second and an annient and a second an an annient and a second and a second and a second	karran arran on o o o o o o o o o o o o o o o o o	

<sup>\*</sup>Category as defined in CEA Grid Standards. RLDCs and NLDC shall have to report each incident of grid disturbance to the Commission.

# 3. Average processing time of shut down request

Description	It determines the time taken by RLDCs in approving the request for taking an element in or out of the system.
Measurement/ Monitoring	Total time taken to approve the requests in a month/ no. of requests in a month.
Remarks	Effectiveness of Transmission Outage Coordination.

- 4. Availability of SCADA System: SCADA System Availability in each RLDC and NLDC should be 99,99 %
- 5. Voltage Deviation Index (VDI):

Description	Measurement/Monitoring	Action Taken	Remark/action required
% of time the voltage remained out of range permitted under IEGC at all 400 kV and above sub stations.	sub-stations of 400 kV and above was out of range during a	Hosted on website daily, weekly, monthly	Intimation to concerned utilities for corrective action, if required

# 6. Frequency Deviation Index (FDI):

Description	Measurement/Monitoring	Action Taken
% of time the frequency remained out of IEGC range.	=(No of hours during which frequency was out of range during a day /Nos. of hour in a day/week/month × 100	Hosted on website Daily, weekly & Monthly

# 7. Reporting of System Reliability:

Description	Measurement/	Action Taken
	Monitoring important corridor	
Reliability measures the ability of the system to perform its intended function	Reporting following on the inter- regional corridors/important Buses where PMUs are installed in the region:	Hosted on website Daily, weekly & Monthly basis.
	-% of times N-1 criteria was violated in the inter-regional corridors.	
	-% of times ATC violated on the Inter- regional corridors.	
	-% of time Angular difference on important buses was beyond permissible limit.	